

**BEFORE THE NATIONAL GREEN TRIBUNAL**

**EASTERN BENCH AT KOLKOTA**

**(UNDER SECTION 14, SECTION 15, R/W SECTION 18 OF  
THE NATIONAL GREEN TRIBUNAL ACT, 2010)**

**ORIGINAL APPLICATION (O.A.) No. \_\_\_\_\_ OF 2024**

**IN THE MATTER OF:**

Biranchi Narayan Dash & Ors. ...Applicants

Versus

Union of India & Others ....Respondents

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**Place:- Kolkata**

**Date:- 24.02.2024**

## SYNOPSIS

This present Original Application is filed against the Respondents for constructing Odisha Adarsh Vidyalaya in a forest land illegally without Forest Clearance by converting its Kism (Classification) as per Revenue Case No. 1 of 2020 as per Notice Plot No.1, Khata No.187, Thana No. 62 of Mouza, Thana, Tehsil Nuagaon District Nayagarh, State: Odisha. That as per Revenue Case No. 1 /2020 as per Notice Plot No.1, Area 125.22 Acres, out of which 7.24 Acres has been converted to Patita Kism (Classification) and is wrongly registered in Abada Jogya Khata No. 186.

### **LIST OF DATES & EVENTS**

- |            |   |
|------------|---|
| 11/01/2022 | Direction given by Hon'ble NGT, Eastern Bench, Kolkata to re-examine the present forest land in question as per the observation made by Hon'ble NGT in the matter of O.A. 36 of 2021            |
| 17/02/2023 | Order of Hon'ble High Court of Orissa where in ADEO, Nayagarh said another place other than the impugned forest land in question has been finalised for construction of Odisha Adarsh Vidyalaya |

1982-83	Map prepared during 1982-83 showing the presence of Forest Reserved Pillar within the boundary of the Forest land in question
03/02/2022	Definition of Forest under State Forest Report
10/01/2018	Letter of Tehsildar, Nuagaon admitting the land in question is a forest land
	Photograph showing the recent construction activities in the forest land
24/10/2011	Notification of Revenue and Disaster Management Department Description in detail about the land in question i.e. Khatian Sl. No. 187, Plot No.1  Sabik Record of the Land in question  A similar Sabik Kissam Plot like the impugned land in question included in DLC Forest
2020 Jungle	151 Old Kisam are now rationalised Kisam as per 'Satwa and Kisam Rationalisation for Public Awareness  Half truth Sabik Record given by district collector, Nayagarh

- Documents submitted by District Collector wrt  
the land in question
- 15/11/2022 Report of Office of the Collector and District  
Magistrate wrt to the land in question
- 04/09/2023 Complaint given by Villagers for use of forest  
land in question for non forest purpose
- Instances where state govt included Parbat  
(Mountain) Kisam / Pahad Kisam) in DLC  
Report as DLC Forest, even Baje Fasal(Bad  
crop) Kisam included as Forest
- 30/06/2018 Notification No. RDM-LRGEA-Policy 0018-  
2018 -23784 / R&DM dated 30/06/2018  
regarding uploading details of forest land in  
Bhulekh Case
- Instances where state Govt included Kisam  
Pahad(Mountain), Parbat (Mountain) Kisam,  
Ghsapadia (Grass Field) Kisam in DLC Report  
as DLC Forest
- 12/03/2012 Letter No. 10070/SSO dated 12/03/2012  
showing Land having existing Forest Cover  
like Pahad included as Forest Land

**BEFORE THE NATIONAL GREEN TRIBUNAL****EASTERN ZONE BENCH, KOLKATA**

(UNDER SECTION 14, SECTION 15, R/W SECTION 18 OF  
THE NATIONAL GREEN TRIBUNAL ACT, 2010)

**ORIGINAL APPLICATION No. \_\_\_\_\_ of 2024**

**IN THE MATTER OF:**

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...RESPONDENTS

**MOST RESPECTFULLY SHOWETH:**

1. The Applicants as Indian Patriots have keen interest in protecting the environment and forest for the interest of community at large.

**BRIEF FACTS**

2. This present Original Application is filed against the Respondents for constructing Odisha Adarsh Vidyalaya in a forest land illegally without Forest Clearance by converting its Kism (Classification) as per Revenue Case No. 1 of 2020 as per Notice Plot No.1, Khata No.187, Thana No. 62 of Mouza, Thana, Tehsil Nuagaon District Nayagarh, State: Odisha. That as per Revenue Case No. 1 /2020 as per Notice Plot No.1, Area 125.22 Acres, out of which 7.24 Acres has been converted to Patita Kism (Classification) and is wrongly registered in Abada Jogy Khata No. 186. **(Please Vide Annexure-8)**.
3. That Hon'ble National Green Tribunal in the matter of O.A. No. 36/2021/EZ, **(Please Vide Annexure-1)** Plot No.1, Khata No.187, Area-125.22 Acres, Thana No. 62 of Mouza, Thana, Tehsil Nuagaon District Nayagarh, State: Odisha, directed the Respondents to maintain Status Quo in respect of the land in question and directed the Respondent No.4 and 5 to re-examine the land in question as per the guideline formulated by Hon'ble Tribunal. But the Respondents prepared a false report without

following the guideline of Hon'ble Tribunal. Even before Hon'ble High Court of Orissa, in a different writ petition having different cause of action with respect to the same plot in question the District Education Officer Through affidavit stated to Hon'ble High Court of Orissa that the construction of Odisha Adarsh Vidyalaya has been finalised another place other than the land in question. **(Please Vide Annexure-2)**. But now Respondents are constructing Odisha Adarsh Vidyalaya in the same forest land by converting its Kisam (Classification) as per Revenue Case No. 1 of 2020 as per Notice, Main Plot No.1, Khata No.187, Thana No. 62 of Mouza, Thana, Tehsil Nuagaon District Nayagarh, State: Odisha. That as per Revenue Case No. 1 /2020 as per Notice Plot No.1, Area 125.22 Acres, out of which 7.24 Acres has been converted to Patita Kisam(Classification) and is wrongly registered in Abada Jogya Khata No. 186.

4. Hon'ble Tribunal could not decide this matter as no Party failed to produce the Sabik Record as on 25.10.1980.
5. That Hon'ble Tribunal gives the following direction

**“ 14. In the present case, we find that neither the Applicants nor the Respondents have filed before us the Sabik record of 25.10.1980 which is the cut of date mentioned in the judgment of the Hon'ble Supreme Court dated 12.12.1996 passed in W.P. (C) No. 202 of 8 1995: T. N. Godaverman Vs. Union of India, and if the land in question is mentioned as Parbat-I, (Gancha Jungle) in the Sabik Record of 25.10.1980 as claimed by the Applicants then as per the letter of the**

**Commissioner-cum-Secretary to the Govt. of Odisha, such land which is recorded as non-forest Kisam in the Record of Rights published after 25.10.1980 but which in the Sabik Record of Rights existing as on 25.10.1980 is mentioned as Sabik Kisam Jungle, such land would have to be treated as forest land and permission would have to be sought from the Government for nonforest use irrespective of the fact that such land does not find place in the District Level Committee's Report.**

**15. We, therefore, dispose of this Original Application with a direction to the Respondent No.4, Collector & District Magistrate, Nayagarh, Odisha, and Respondent No.5, Divisional Forest Officer, District-Nayagarh, Odisha, to re-examine the matter in the light of the observations made hereinabove and determine as to whether the land in question i.e., Plot No.1, Khata No. 187 (AAA), MouzaNuagaon, Kisam Parbat-I, area 7.27 acres, was at any point of time prior to 25.10.1980 recorded in the Sabik Record of Rights as Kisam Jungle or Kisam Ghancha Jungle and what would be its effect in pursuance of the letter of the Commissioner-cum-Secretary to the Govt. of Odisha dated 24.10.2011.**

**'16. Let such decision be taken within a period of two months i.e., by 15.03.2022. However, we make it clear that if the said plot of land falls within the purview of Kisam Jungle or Kisam Ghancha Jungle as mentioned in paragraph 15 above, then clearance under Section 2 of the Forest (Conservation) Act, 1980 will have to be taken.**

**17. We also direct that Respondents shall maintain status-quo in respect of the land in question till such decision is taken by the Respondent No.4, Collector & District Magistrate, Nayagarh, Odisha, and Respondent No.5, Divisional Forest Officer, District Nayagarh, Odisha.’g**

### **GROUNDNS**

6. That the Respondent No.4 and 5 submitted a False Report and failed to Comply the Order of Hon’ble Tribunal in the matter of O.A. No.36 of 2021 passed by Hon’ble Tribunal. Without applying their Judicious mind Respondent 4 and 5 superficially wrongly stated that the land in question is not a Forest Land as there is no **“Forest Growth”** on the land in question and also stated that the Sabik Kizam of the land in question is a **‘PAHAD KISAM” (Please Vide ANNEXURE-14).**
7. There is no codified term like forest growth. There is a term called forest cover. The respondents never analysed the land in question as in the true sense of Forest as per T.N. Godaverman Judgement.
8. The Respondents never re-examined the land in question as per the guidelines stipulated here under in this Para. Even the Respondents never examined the land in question with respect to the Crown Cover Percentage, Minimum Area of Stand and Minimum Height of trees. That a piece of information was given by Shri Ashwini Kumar Choubey, Minister of State, Ministry of Environment, Forest & Climate Change in Rajya Sabha today. **(Please Vide ANNEXURE-4)**

As per decision 19/Conference of Parties (CP) 9-Kyoto Protocol, the forest can be defined by any country depending upon the capacities and capabilities of the country as follows:-

Forest- Forest is defined structurally on the basis of

- Crown cover percentage: Tree crown cover- 10 to 30% (India 10%)
- Minimum area of stand: area between 0.05 and 1 hectare (India 1.0 hectare) and
- Minimum height of trees: Potential to reach a minimum height at maturity in situ of 2 to 5 m (India 2m)

India's definition of forest has been taken on the basis of above three criteria only and very well accepted by United Nations Framework Convention on Climate Change (UNFCCC) and Food and Agriculture Organization (FAO) for their reporting/communications. The forest cover is defined as 'all land, more than one hectare in area, with a tree canopy density of more than 10 percent irrespective of ownership and legal status. Such land may not necessarily be a recorded forest area. It also includes orchards, bamboo and palm'.

The definition of forest cover has clearly been defined in all the India State of Forest Report (ISFR) and in all the International communications of India. In ISFR 2021 recently published by the Ministry on 13th January, 2022, the forest cover figures are divided as 'Inside Recorded Forest Area' and 'Outside Recorded Forest Area'. Those 'Inside Recorded Forest Area' are basically natural forests and plantations of Forest Department. The Forest

cover 'Outside Recorded Forest Area' are mango orchards, coconut plantations, block plantations of agroforestry. Thus data of mango plantations etc. is automatically getting separated out as Forest Survey of India is reporting the figures of 'Outside Recorded Forest Area' separately.

The Interpretation of satellite data for classifying Very Dense Forest (VDF) is also supported by the ancilliary data like field inventory data of FSI, ground truthing data and high resolution satellite imagery wherever required.

At present, there is no plan to change the definition of forest cover and very dense forest. The definition of forest cover in ISFR represents true picture as described.

All India State of Forest Reports having state wise forest cover maps and district wise forest cover figure are available at FSI website.

9. The Respondents No.4 and 5 in their report falsely stated that its sabik Kisam (**Classification**) is Pahad. (**Please Vide Annexure-12 and 13**). This document is silent about its Bistarita Bibarani(Brief Description of Kisam). It is an admitted fact that both Kisam and Bistarita Bibarani should be read together. As per the Sabik Record document stipulated in **Annexure-9**, dated 10.11.75, its Sabik Kisam is Parbat eka(Parabat-1) and as per field inspection report Prepared by Amina (Amina Report) bistarita bibarani has been upheld. But the Kisam of land in question whose date of final publication is 28.02.1983 (**AS ON 25.10.1980**) is Parbat Eka and Bistarita Bibarani is Ghancha

Jungle (**Please Vide Annexure-8**) which has been upheld as per Amina Report dated 10.11.75, Vide Annexure-9.

10. There is no Kisam Padad (as per false report of Respondent No.4 &5) 'Satwa and Kisam Rationalisation for Public Awareness' published by Board of Revenue'. As per the principle of Pre Ponderance of Probability, if both Annexure 8 and 9 are read together as on 25.10.1980, it is a Forest land as per as per Govt of Orissa, Revenue and disaster Management Department Notification No.-GE(GL)-S-76/2010-43968/R&DM. Dtd. 24/10/2011& as per the guideline framed by Hon'ble NGT in the Matter of O.A. No. 36 of 2021, as when in a similar circumstance (Please Vide Annexure-10) Khata No.40, Plot No. 75/P of Mouza- Khandabandh, District: Khordha which as per Hal ROR Pahad and as per its Sabik Record, its Sabik Plot No. 106,107 and its Kisam and Bistarita Bibarani is Parbat(Sala jungle and Parbat II (Sala Jungle).
11. As per Kisam Niyamabali, 1975 a Kisam of a land can be Pahad/Parbat when its both Kisam and Bistarita Bibarani shll be Pahad/Parbat. In "**Sarakari Jami Record Pranali**", clearly it has been written that Bistarata Bibarani speaks more about Kisam and hence, both should be read together. But here the Sabik Kisam is Parbat Eka and Bistarita Bibarani Ghancha Jungle. So, the respondents wrongly stated as its Kisam is pahad. From the Map of the land in question, it has a common reserved pillar, mountains and jungles and symbols of forest boundary. (**Please Vide ANNEXURE-3**). Hence, it is forest in dictionary sense. Even from the Communication of Tehsildar, it is evident as Dense Forest (Ghancha Jungle) (**Please Vide Annexure -5**). That the Photos annexed in **Annexure -6** clearly indicates the land as a forest land in dictionary sense, where construction work is going on illegally without Environmental Clearance.
12. As per 'Satwa and Kisam Rationalisation for Public Awareness' published by Board of Revenue' (**Please Vide ANNEXURE-11**), Sl. No. -18, the land whose Old Sabik kisam is Gochar and

Bistarita Bibarani is Bada Jungle, it will be understood as a kism Jungle. Similarly, where there is Jungle Pahad i.e. mountain, this will be understood as Kism Jungle. Hence, the land in question is a Jungle.

13. As per the Notification annexed as **Annexure-17**, DLC Report has been prepared as per Judgement of Supreme Court of India in W.P.(C) No. 202/1995. even from the documents annexed as **Annexure-16**, it is clearly evident that even Parbat-II/Pahada kism is recognised DLC Forest and thus found place in DLC Report. As per Notification annexed as, a Pahad having Forest Cover will be understood as Forest. Hence, the land in question is a forest land.

14. That the land in question is a Hilly Forest Area. Hence, as per Notification Annexed as **Annexure-20**, a Certificate from the district Magistrate should be obtained, that non-forest land is not available for the school building. Here, the Respondents, at the outset selected non-forest land, but selected the Hilly forest Area with ulterior motive. It is worthwhile to mention that District Administration and Mining Mafia conspired together to destroy a rich biodiversity hilly forest Area.

15. Because it is pertinent to mention here that

**'HAL' means 'THE PRESENT RECORDS'**

**'SABIK' means 'THE OLD RECORD'**

**FOR PURPOSE OF FOREST LAND, SABIK RECORD AS ON 25.10.1980 IS REQUIRED.**

16. Because in this present circumstances, to prove a land as forest land, we require the documents wrt the SABIK RECORD of the Land in dispute from Asst. Settlement Officer, Puri as on 25.10.1980. Neither the D.F.O.,

Nayagarh nor the district administration possess this type of documents. Then, an obvious question arises about the integrity of district administration. It is only the assistant Settlement officer, Puri can say about the real position of the disputed land as on 25.10.1980.

17. Because the notification no. GE(GL)-S-76/2010-43968 R&DM dated 24/10/2011 of Govt. of Orissa, Revenue and Disaster Management again clarifies that this same type of matter has been examined in consultation with Forest & Environment Department and it is noted that section 2 of the Forest (Conservation) Act, 1980 restricts the dereservation of forests or use of forest land for non-forest purpose except with prior approval of Government of India, MoEF for such non-forest use. **(Please Vide Annexure-7)**
18. Because the Hon'ble Supreme Court, in their order Dt.12.12.1996 passed in W.P(C) No.202/1995 have observed that "..... The term 'forest land' occurring in section 2, will not only include 'forest' as understood in the dictionary sense, but also any area recorded as forest in the Government record irrespective of its ownership. This is how it has to be understood for the purpose of section 2 of the Act. The provisions enacted in the Forest Conservation Act, 1980 for the conservation of forests, and the matters connected therewith must apply clearly to all forests so understood irrespective of the ownership or classification thereof....."

19. Because as per the notification no. GE(GL)-S-76/2010-43968 R&DM dated 24/10/2011 of Govt. of Orissa, Revenue and Disaster Management, the State of Odisha itself clarifies that the provisions of Forest (Conservation) Act, 1980 would be applicable to any type of forest land including the land recorded as non-forest land in Hal records published after 25.10.1980 which was of "Jungle" kism in its respective Sabik record as on 25.10.1980 irrespective of the fact that the said non-forest kism land in Hal record does not find place in the District Level Committee Report. **(Please Vide Annexure-7)**
20. Because the Forest Conservation Act, 1980 was enacted with a view to check further deforestation which ultimately results in ecological imbalance; and therefore, the provisions made therein for the conservation of forests and for matters connected therewith, must apply to all forest irrespective of the nature of ownership or classification thereof. The word "forest" must be understood according to its dictionary meaning. This description covers all statutorily recognised forests, whether designed as reserved, protected or otherwise for the purpose of Section 2(i) of the Forest Conservation Act. The term "forest land", occurring in Section 2, will not only include "forest" as understood in the dictionary sense, but also any are recorded as forest in the Government record irrespective of the ownership. This is how it has to be understood for the purpose of Section 2 of the Act. The provisions enacted in the Forest

Conservation Act, 1980 for the conservation of forest and the matters connected therewith must apply clearly to all forests so understood irrespective of the ownership or classification thereof. This aspect has been made abundantly clear in the decisions of this Court in *Ambica Quarry Works v. State of Gujarat* [1987 (1) SCC 213], *Rural Litigation and Entitlement Kendra v. State of U.P.* 1989 (S1) SCC 504] and recently in the order dated 29-11-1996 (*Supreme Court Monitoring Committee v. Mussoorie Dehradun Development Authority* [WP (C) No. 749 of 1995 decided on 29-11-1996]. The earlier decision of this Court in *State of Bihar v. Banshi Ram Modi* [1985 (3) SCC 643] has, therefore, to be understood in the light of these subsequent decisions.

5. We further direct as under. I. GENERAL. 1. In view of the meaning of the word "forest" in the Act, it is obvious that prior approval of the Central Government is required for any non-forest activity within the area of any "forest". In accordance with section 2 of the Act, all on-going activity within any forest in any State throughout the country, without the prior approval of the Central Government, must cease forthwith. therefore, not permissible without prior approval of the Central Government. Accordingly, any such activity is prima facie violation of the provisions of the Forest Conservation Act, 1980. Every State Government must promptly ensure total cessation of all such activities forthwith.

21. In a similar case, Hon'ble Tribunal directed the respondents to remove the illegal construction of school in forest land. **(Please Vide Annexure-21)**
22. In a similar situation, the Office of Tehsildar, Barbil mentioned that (at first two rows of Page No.2 of the document i.e. Khata No. 40, Plot No. 75/P : its status as per Sabik record as on 25.10.1980 is Parbata (Sala Jungle) & Parbata II(Sala Jungle) and in Remark Column, (Vide Annexure-1 of the Rejoinder Petition) it has been treated as DLC FOREST, for this purpose in Tehsildar, Barbil seeks permission from Central Govt. for the non forest use of the forest land., **(Please Vide Annexure-10)**

In similar situation, the disputed land in the present case, this disputed forest land is of Kisam-parbat-1, bistarita bibarani Ghancha Jungle. Hence, the disputed land should be treated as a forest land. The District Administration, Nayagarh of state of Odisha has illegally cleared of the naturally grown trees to construct a school named Odisha Adarsh Vidyalaya over that forest land, plot no.1, Khata No. 187, Mouza-Nuagaon, Kisam-Parbat-1, Area-7.24 Acre, District:Nayagarh, State:Odisha without prior sanction of Central Govt. The forest land is of Kisam-parbat-1, bistarita bibaraniGhancha Jungle.

#### **LIMITATION**

The Applicants have taken up substantial questions under Section 14 of the NGT Act, 2010 as well as praying for restoration of environment i.e the forest land to its Original state which was destroyed due to the construction of Odisha Adarsh Vidyalaya under Section 15 of the NGT Act, 2010. It is humbly submitted that in light of the aforementioned reasons, the present Original Application is within 5 years and hence within the limitation period as stipulated under the NGT Act, 2010.

### PRAYER

In the facts and circumstances stated above, it is therefore prayed that

- i. To declare the Land in question i.e. main plot No.1, Khata No.187, (out of which 7.24 Acres has been converted to Patita Kism(Classification) and wrongly registered in Abada Jogya Khata No. 186), Thana No. 62 of Mouza, Thana, Tehsil Nuagaon District Nayagarh, State: Odisha, **as a Forest Land.**
- ii. To direct the Respondents not to construct Odisha Adarsh Vidyalaya in the forest Land in question, without Forest Clearance.
- iii. To direct the Respondents to restore the Forest Land in question to its Original Position.
- iv. To direct the Respondents to pay Environmental Compensation on the basis of Polluter Pay Principle for damaging the Forest Land.
- v. And pass any such and further Order as you deem fit and Proper

**We the Applicants named below authorise Biranchi Narayan Das to swear this Affidavit on our behalf for this Original Application filed before NGT.**

#### Applicants

Antonyani Sahoo  
 Suresh chandra Pradhan  
 Prasanna Kumar Nanda  
 Prakash Ch Pradhan  
 Dillip Kumar Nayak  
 Titaren Kishore  
 Rabin Chandra Das  
 Binoda Kumar Khilari

Biswaranjan Paramguru

Place: Kolkata/ Bhubaneswar

Biswaranjan Paramguru

Dated: 24.02.2024

Advocate

BEFORE THE NATIONAL GREEN TRIBUNAL,  
Eastern Zone Bench, Kolkata  
Q.A. No. \_\_\_\_\_ of 2024

Biranchi Narayan Dash and Others

.....Applicants

Vrs

State Of Odisha and Others

..Opposite Parties

AFFIDAVIT

10489  
20/02/24

I, Biranchi Narayan Dash, S/O Bipra Charan Dash, Village: Niladripur, P.O. Mahipur, District-Nayagarh, State - Odisha, aged about 45 years the above named deponent do hereby solemnly affirm and declare as under:

1. That I am the applicant in this *Original* Application. I am conversant with the facts and circumstances of the case and hence competent to swear to this affidavit. I am authorised on behalf of others to swear this Affidavit.
2. I state that I have read and understood the contents of the *Original* Application and state that the averments of facts made

therein are true to the best of my knowledge and belief and information derived from the records of the case.

- 3. I state that the averments of facts stated herein above are true to my knowledge and belief and no part of it is false and nothing material has been concealed therefrom.

Identified by me  
(BISWARAJAN PARAMSUDAN)

Biswaraj Mahabom Dash

DEPONENT



VERIFICATION

Verified on 20.02.2024 that the contents of the above mentioned affidavit are true to the best of my knowledge and belief and no part of it is false and nothing material is concealed there from.

Biswanchi Narayan Dagh,

VERIFICANT



**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH,  
KOLKATA**

.....

**ORIGINAL APPLICATION No. 36/2021/EZ**

**IN THE MATTER OF:**

1. **Ladukishore Sarangi,  
S/o Late Satyabadi Sarangi,  
Village: Mahitama, P.O. Korada,  
District-Nayagarh, State of Odisha,**
2. **Harikrushna Sahoo,  
S/o Purna Chandra Sahoo,  
Village-Mahimata, P.O.-Korada,  
District-Nayagarh, Odisha,**
3. **Radhamohan Sahoo,  
S/o Gti Sahoo,  
Village-Mahimata, P.O.-Karoda,  
District-Nayagarh, Odisha,**
4. **Brajabandhu Sahoo,  
S/o Panchanan Sahoo,  
Village-Mahimata, P.O.-Karoda,  
District-Nayagarh, Odisha,**
5. **Sarat Kumar Patra,  
S/o Mahadev Patra,  
Village-Mahimata, P.O.-Karoda,  
District-Nayagarh, Odisha,**

**....Applicant(s)**

**Versus**

1. **State of Odisha,  
Through Chief Secretary,  
General Administration Department,  
Odisha Secretariat , Bhubaneswar,  
Pin – 751001,**

2. **Ministry of Environment, Forest and Climate Change,  
Eastern Regional Office,  
Residential Quarters, A/3, Chandrasekharpur,  
Bhubaneswar – 751023,**

3. **Forest and Environment Department,  
Through Secretary,  
Govt. of Odisha,  
Kharavel Bhavan,  
Bhubaneswar, Odisha,**

4. **Collector and District Magistrate, Nayagarh,  
Office of the Collector and District Magistrate,  
Nayagarh,**

5. **Divisional Forest Officer, Nuagaon,  
District-Nayagarh, Odisha,**

....Respondent(s)

**COUNSEL FOR APPLICANT:**

**Mr. Biswaranjan Paramguru, Advocate**

**COUNSEL FOR RESPONDENTS :**

**Mr. S.K. Nayak, AGA for R-1,3,4 & 5,  
Mr. Gora Chand Roy Choudhury, Advocate for R-2,**

**JUDGMENT**

**PRESENT:**

**HON'BLE MR. JUSTICE B. AMIT STHALEKAR (JUDICIAL MEMBER)**

**HON'BLE MR. SAIBAL DASGUPTA (EXPERT MEMBER)**

**Reserved On:- 5<sup>th</sup> January, 2022  
Pronounce On:-11<sup>th</sup> January, 2022**

1. Whether the Judgment is allowed to be published on the net? **Yes**

2. Whether the Judgment is allowed to be published in the NGT Reporter? **Yes**

**JUSTICE B. AMIT STHALEKAR (JUDICIAL MEMBER)**

Heard the learned Counsel for the parties and perused the documents on record.

2. This Original Application has been filed by the Applicants with the allegation that the Respondent Nos. 1 to 3 are illegally clearing the naturally grown trees from the Revenue Forest Land on Plot No. 1, Khata No. 187, Mouza-Nuagaon, Kisam-Parbat-1, Area 7.24 acres for purpose of construction of Odisha Adarsha Vidyalaya, Nuagaon Block in violation of the Forest (Conservation) Act, 1980. The further submission of the Applicants is that the said land is a Kisam Gochar land recorded as Jungle as per Sabik record in which no lease can be granted.

3. A counter affidavit has been filed by the Divisional Forest Officer, Nayagarh, Odisha, on behalf of the Respondent Nos. 1, 3, 4 & 5, State Respondents, stating therein that the Plot No.1, Khata No. 187, Mouza-Nuagaon, Kisam Parbat-1 in Hal ROR (Record of Rights), area 7.24 Ac. is free from tree growths and the Kisam of the said plot in Hal Record of Rights is Parbata-1 and Pahada & Bagayatin Sabik Record of Rights as per the report of Tehsildar, Nuagaron communicated vide its letter No. 3422, dated 07.07.2021. As per the field verification by the Divisional Forest Officer, Nayagarh Division, dated 06.07.2021, Plot No. 1, Khata No. 187, Mouza-Nuagaon, Kisam-Parbat-1 is having shrubs and weed growth

and not a single tree has been felled. It is also evident from the adjoining land which is having bushes and weed growth.

4. The categorical case of the State Respondents is that the land in question does not belong to Kisam Jungle but as per Khatian published on 28.02.1983 in the column of detailed description i.e., 'Bistarita Bibarani, it is mentioned that the place is Ghancha Jungle (bushes) whereas Kisam is Parbat-1. It is also stated that at the site there is no tree growth. The Kisam of the land in question in the Sabik Record of Rights is Pahada and Bagayata. It would be appropriate to reproduce the extract of the land records which is as under:-

Mouza	Khata No.	Plot No.	Total Area	Required Area	Kissam	
					As per Hal ROR	As per Sabik ROR
1	2	3	4	5	6	7
Nuagaon	187(AAA)	01	Ac.125.22	Ac.7.24	Parbat-I	Pahada & Bagayata
Ambajhari	137(AAA)	101	Ac.3.62	Ac.1.30	Bastijogya	Danda & Nayanjori

5. It is also stated that the Tehsildar-Nuagaon, had submitted another proposal for establishing the Adarsha Vidyalaya vide his letter dated 09.07.2021 Annexure-B (at page no. 66 of the paper book), in the adjacent site/land of Mouza-Ambajhari for construction of the said Vidyalaya which in the Revenue Records is shown as Kisam Danda & Nayanjori.

6. The further categorical stand of the State Respondents is that since the land in question is not a Jungle Kisam land in both Hal and Sabik Record of Rights, approval of the Central Government for use in non-forestry activities is not required. It is also stated that the photographs which have been filed by the Applicant along with the Original Application are not photographs of the site proposed for the Odisha Adarsha Vidyalaya. The soil of site in question is degraded and the quality of soil is not suitable for growth of sal trees, and there is not a single sal tree standing on the site.

7. The further categorical stand of the State Respondents is that as per edaphic constraints (Rocky Soil) only bushes, thorny shrubs and weeds can survive on this land and in any case the land is not recorded as Jungle Kisam in the Hal and Sabik Record of Rights.

8. The case of the State Respondents further is that in terms of the directions of the Hon'ble Supreme Court dated 12.12.21996 passed in W.P. (C) No. 202/1995: T. N. Godaverman Vs. Union of India, a District Level Committee has been constituted in Nayagarh District, Odisha, for identification of land which looks like Jungle but the land in question has not been included in the District Level Committee's Report.

9. The letter of the Collector and District Magistrate, Nayagarh, Odisha, dated 16.07.2021, copy of which has been filed as Annexure-C (at page no. 68 of the paper book) also shows that Khata No. 187 (Abada Ajogya Anabadi) as being recorded as Kisam Parbat-I. The photographic evidence which have been filed as

Annexure-E (at page nos. 87 to 90 of the paper book) also show the land to be hilly with shrubs but there are no sal trees standing on the said land. These photographs also disclose the longitude and latitude of the site which we may observe have not been disputed by the Applicant in his rejoinder affidavit dated 31.12.2021.

10. Mr. Biswaranjan Paramguru, learned Counsel for the Applicants repeatedly referred to the letter of the Collector-Nayagarh dated 26.03.2019 (at page no. 22 of the paper book), stating that when the land was identified for construction of Odisha Adarsha Vidyalaya, Nuagaon, it was mentioned in his letter that the land was in Jungle Kisam and thereafter the Tehsildar-Nuagaon in his letter dated 17.10.2019 addressed to the Revenue Inspector, Nuagaon, (at page no. 23 of the paper book) has also referred to the letter of the Collector stating that the land has not been approved since it was recorded as Jungle in Sabik Record of Rights. Further, the Tehsildar-Nuagaron, vide notification dated 17.10.2019 has also stated that the Additional District Magistrate, Nayagarh, Odisha, has instructed to identify another patch of Govt. land for construction of the Odisha Adarsha Vidyalaya (at page no. 24 of the paper book).

11. We also find from the document filed at page no. 25 of the paper book, which is the extract of the land schedule referred to by the Site Selection Committee in its meeting held on 08.09.2020 wherein Plot No.1, Khata No. 187, Mouza-Nuagaon area (in acres)

7.24 has been mentioned as Kisam Parbat-1. The land schedule nowhere refers to this land as Kisam Jungle.

12. Learned Counsel for the Applicants has also placed on record the letter of the Commissioner-cum-Secretary to the Govt. of Odisha dated 24.10.2011 addressed to all the Collectors (at page no. 31 of the paper book), which mentions that all lands which are recorded as non-forest Kisam in Record of Rights published after 25.10.1980 but which carry an entry of Sabik Kisam Jungle in the remarks column, the provisions of Forest (Conservation) Act, 1980 would be applicable to any type of forest land including land recorded as non-forest land in Hal records published after 25.10.1980 which was of Kisam Jungle in its respective Sabik record as on 25.10.1980 irrespective of the fact that the said non-forest Kisam land in Hal record does not find place in the District Level Committee's Report.

13. In the rejoinder affidavit of the Applicants dated 31.12.2021, it has been mentioned that in an identical case of Khata No. 40, Plot No. 75/P, its status in the Sabik record as on 25.10.1980 was Parbata (Sala Jungle) & Parbata II (Sala Jungle) and in remark column it has been mentioned as DLC forest and permission has been sought by the Tehsildar-Barbil from the Central Government for non-forest use of the said land.

14. In the present case, we find that neither the Applicants nor the Respondents have filed before us the Sabik record of 25.10.1980 which is the cut of date mentioned in the judgment of the Hon'ble Supreme Court dated 12.12.1996 passed in W.P. (C) No. 202 of

1995: T. N. Godaverman Vs. Union of India, and if the land in question is mentioned as Parbat-I, (Gancha Jungle) in the Sabik Record of 25.10.1980 as claimed by the Applicants then as per the letter of the Commissioner-cum-Secretary to the Govt. of Odisha, such land which is recorded as non-forest Kisam in the Record of Rights published after 25.10.1980 but which in the Sabik Record of Rights existing as on 25.10.1980 is mentioned as Sabik Kisam Jungle, such land would have to be treated as forest land and permission would have to be sought from the Government for non-forest use irrespective of the fact that such land does not find place in the District Level Committee's Report.

15. We, therefore, dispose of this Original Application with a direction to the Respondent No.4, Collector & District Magistrate, Nayagarh, Odisha, and Respondent No.5, Divisional Forest Officer, District-Nayagarh, Odisha, to re-examine the matter in the light of the observations made hereinabove and determine as to whether the land in question i.e., Plot No.1, Khata No. 187 (AAA), Mouza-Nuagaon, Kisam Parbat-I, area 7.27 acres, was at any point of time prior to 25.10.1980 recorded in the Sabik Record of Rights as Kisam Jungle or Kisam Gancha Jungle and what would be its effect in pursuance of the letter of the Commissioner-cum-Secretary to the Govt. of Odisha dated 24.10.2011.

16. Let such decision be taken within a period of two months i.e., by 15.03.2022. However, we make it clear that if the said plot of land falls within the purview of Kisam Jungle or Kisam Gancha

Jungle as mentioned in paragraph 15 above, then clearance under Section 2 of the Forest (Conservation) Act, 1980 will have to be taken.

17. We also direct that Respondents shall maintain status-quo in respect of the land in question till such decision is taken by the Respondent No.4, Collector & District Magistrate, Nayagarh, Odisha, and Respondent No.5, Divisional Forest Officer, District-Nayagarh, Odisha.

18. There shall be no order as to costs.

.....  
**B. AMIT STHALEKAR, JM**

.....  
**SAIBAL DASGUPTA, EM**

**Kolkata,**  
**January 11, 2022,**  
**Original Application No. 36/2021/EZ**  
**AK**

**NGT**

## ANNEXURE-2

## IN THE HIGH COURT OF ORISSA AT CUTTACK

RVWPET No. 382 of 2022

*Sudarshan Sitha and others* .... *Petitioners*Mr. Satyabrata Mohanty, Advocate  
-versus-*State of Odisha and others* .... *Opposite Parties*Mr. P.M. Pattajoshi, Standing Counsel for S&ME Department  
Mr. Bhabani Shankar Rayaguru, CGC for OP Nos.2 & 3**CORAM:**  
**THE CHIEF JUSTICE**  
**JUSTICE R. K. PATTANAİK****ORDER**  
**17.02.2023**Order No.

02. 1. Mr. P.M. Pattajoshi, learned Standing Counsel appearing for the School & Mass Education Department has handed over a written instruction dated 17<sup>th</sup> February, 2023 of the Additional District Education Officer, Nayagarh stating that the construction of the Odisha Adarsh Vidyalaya, Nuagaon has been finalized in another place of Nuagaon Block.
2. In that view of the matter, no further directions are called for. The order dated 29<sup>th</sup> March, 2022 passed by this Court in W.P.(C) No.32482 of 2020 does not require to be reviewed in view of the above clarification.
3. Accordingly, the review petition is disposed of.

**(Dr. S. Muralidhar)**  
**Chief Justice****(R. K. Pattanaik)**  
**Judge**





# Definition under State of Forest Report

Posted On: 03 FEB 2022 3:49PM by PIB Delhi

As per decision 19/Conference of Parties (CP) 9-Kyoto Protocol, the forest can be defined by any country depending upon the capacities and capabilities of the country as follows:-

Forest- Forest is defined structurally on the basis of

- Crown cover percentage: Tree crown cover- 10 to 30% (India 10%)
- Minimum area of stand: area between 0.05 and 1 hectare (India 1.0 hectare) and

- Minimum height of trees: Potential to reach a minimum height at maturity in situ of 2 to 5 m (India 2m)

India's definition of forest has been taken on the basis of above three criteria only and very well accepted by United Nations Framework Convention on Climate Change (UNFCCC) and Food and Agriculture Organization (FAO) for their reporting/communications. The forest cover is defined as 'all land, more than one hectare in area, with a tree canopy density of more than 10 percent irrespective of ownership and legal status. Such land may not necessarily be a recorded forest area. It also includes orchards, bamboo and palm'. The definition of forest cover has clearly been defined in all the India State of Forest Report (ISFR) and in all the International communications of India.

In ISFR 2021 recently published by the Ministry on 13<sup>th</sup> January, 2022, the forest cover figures are divided as 'Inside Recorded Forest Area' and 'Outside Recorded Forest Area'. Those 'Inside Recorded Forest Area' are basically natural forests and plantations of Forest Department. The Forest cover 'Outside Recorded Forest Area' are mango orchards, coconut plantations, block plantations of agroforestry. Thus data of mango plantations etc. is automatically getting separated out as Forest Survey of India is reporting the figures of 'Outside Recorded Forest Area' separately.

The Interpretation of satellite data for classifying Very Dense Forest (VDF) is also supported by the ancillary data like field inventory data of FSI, ground truthing data and high resolution satellite imagery wherever required.

At present, there is no plan to change the definition of forest cover and very dense forest. The definition of forest cover in ISFR represents true picture as described.

All India State of Forest Reports having state wise forest cover maps and district wise forest cover figure are available at FSI website.

This information was given by Shri Ashwini Kumar Choubey, Minister of State, Ministry of Environment, Forest & Climate Change in Rajya Sabha today.

\*\*\*

**HRK**



149  
5.2.18.

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## ANNEXURE-5



TAHASIL OFFICE, NUAGAON

Email ID - tahasil.nuagaon@gmail.com

tah.nuagaon-od@nic.in

No. 117 //Date 10.01.2018.

The Sub-Collector, Nayagarh

Sub: Submission of site selection proposal for approval of Site Selection Committee for construction of Odisha Adarsha Vidyalaya at Nuagaon.

With reference to the subject cited above, I am to submit herewith the following documents for approval of site by the Site Selection Committee for construction of Odisha Adarsha Vidyalaya building at Nuagaon.

Further, I am to draw your attention that, It has been mentioned as "Ghancha Jungle" in the ROR No. 187 of Mouza Nuagaon against Plot No. 1 at Column-9 (Kissam ra Bistarita Bibarani O Chouhadi) as proposed Adarsha Vidyalaya is going to be constructed over the Plot No. 01 of ROR 187 of village Nuagaon. In this respect it would be better to seek a clarification from D.F.O., Nayagarh for necessary clearance in all respect like leaseability & conversion of the land and etc. for construction of Adarsha Vidyalaya before starting the preliminary work.

Enclosure:-

1. Copy of Form-I application with verification of R.K
2. Sketch map with indication of Road - 3 copies
3. Land Schedule - 3 copies
4. True Copy of ROR
5. Sabik Hal statement (Backside of Form- 1 Application)
6. Report regarding encroachment and forest growth

Yours faithfully,

Tahasildar Nuagaon





BY FAX

GOVERNMENT OF ORISSA  
REVENUE AND DISASTER MANAGEMENT DEPARTMENT

\*\*\*\*\*

No. GE(GL)-S- 76/2010- 43968 / R &amp; DM. Dtd. 24/10/2011

From

Shri R. K. Sharma, IAS  
Commissioner-cum- Secretary to Government

To

All Collectors

**Sub: Government land recorded in non-forest kism with a note of "Sabik Kism Jungle" in the RoR finally published after 25.10.1980 but which was forest kism in Sabik record – application of Forest (Conservation) Act, 1980 – Clarification regarding.**

Madam/Sir,

There have been doubts about the applicability of Forest (Conservation) Act, 1980 to the lands recorded as non-forest kism in RoR published after 25.10.1980 but which carry an entry of 'Sabik kism jungle' in the remarks column.

This matter has been examined in consultation with Forest & Environment Department and it is noted that section 2 of the Forest (Conservation) Act, 1980 restricts the dereservation of forests or use of forest land for non-forest purpose except with prior approval of Government of India, MoEF for such non-forest use.

Further, the Hon'ble Supreme Court, in their order Dt. 12.12.1996 passed in WP(C) No. 202/1995 have observed that

" ..... The term 'forest land' occurring in section 2, will not only include 'forest' as understood in the dictionary sense, but also any area recorded as forest in the Government record irrespective of its ownership. This is how it has to be understood for the purpose of section 2 of the Act. The provisions enacted in the Forest Conservation Act, 1980 for the conservation of forests, and the matters connected

-2-

therewith must apply clearly to all forests so understood irrespective of the ownership or classification thereof .....

In consideration of this position, Government have been pleased to clarify that the provisions of Forest (Conservation) Act, 1980 would be applicable to any type of forest land including the land recorded as non-forest land in Hal records published after 25.10.1980 which was of "Jungle" kism in its respective Sabik record as on 25.10.1980 irrespective of the fact that the said non-forest kism land in Hal record does not find place in the District Level Committee Report which formed the basis for the affidavit filed by the State Government before the Apex Court.

You are, therefore, requested to take appropriate action in the matter accordingly.

Yours faithfully,

*Rayk*

Commissioner-cum- Secretary to Government  
Memo No. *43969* /R&D.M. dtd. *24/10/2011*  
Copy forwarded to Secretary, Board of Revenue, Orissa, Cuttack/ all RDCs for information and necessary action.

*Rayk*

Commissioner-cum- Secretary to Government  
Memo No. *43970* /R&D.M. dtd. *24/10/2011*  
Copy forwarded to Forest & Environment (Forest) Department/ CMD, IDCO for information and necessary action.

*Rayk*

Commissioner-cum-Secretary to Government  
Memo No. *43971* /R&D.M. dtd. *24/10/2011*  
Copy forwarded to OIC, IMU Cell/ LR&GE(A)/(B)/(C) Branch of Revenue & D.M. Department for information and necessary action.

*[Signature]* *24/10/11*

Deputy Secretary to Government



1309202322196326



GOVERNMENT OF ODISHA

Office of the Tahasildar, Nuagaon, Nayagarh. Miscellaneous Certificate Case No: e-CCP/361 of 2023

## CERTIFIED COPY OF ROR

Schedule I Form No.39-A

## ଖତିୟାନ

ମୌଜା : ନୂଆଗାଁ  
ଆନା : ନୂଆଗାଁ  
ଆନା ନମ୍ବର : 62

ତହସିଲ : ନୂଆଗାଁ  
ତହସିଲ ନମ୍ବର : 35  
ଜିଲ୍ଲା : ନୟାଗଡ଼

କର୍ମଦାରଙ୍କ ନାମ ଓ ଖେତ୍ରାଟ ବା ଖତିୟାନର କ୍ରମିକ ନମ୍ବର	ଓଡ଼ିଶା ସରକାର ଖେତ୍ରାଟ ନମ୍ବର 1
୧) ଖତିୟାନର କ୍ରମିକ ନଂ	187
୨) ପ୍ରକାର ନାମ, ପିତାର ନାମ , ଜାତି ଓ ବାସସ୍ଥାନ	ଆବାଦ ଅଯୋଗ୍ୟ ଅନାବାଦୀ

୩) ସ୍ୱଭାବ	୪) ବେୟ	୫) ବିକ୍ରୟ	୬) ନିଷ୍ଠାର ସେସ ଓ ଅନ୍ୟାନ୍ୟ ସେସ ଯଦି କିଛି ଥାଏ	୭) ମୋଟ	୮) କ୍ରମବର୍ଦ୍ଧନଶୀଳ ଖଜଣାର ବିବରଣୀ
	୦.00	୦.00	୦.00	୦.00	

୯) ବିଶେଷ ଅନୁସଙ୍ଗ ଯଦି କିଛି ଥାଏ	ରେଭିନ୍ୟୁ ନିୟମ କେସ ନମ୍ବର - 1/2020 ହୁକୁମ ମୁତାବକ ପୁଟ ନମ୍ବର 1 ଏ125.22 ଷ୍ଟରୁ ଏ17.24 କୁ କିସମ ପରିବର୍ତ୍ତନ କରି ପଡିତ କିସମ କରି ଆବାଦ ଯୋଗ୍ୟ ଅନାବାଦୀ ଖାତା ନଂ 186 ରେ ଦରଜ କରାଗଲା ।
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ଅତିନ ପ୍ରକାଶନ ତାରିଖ : 28/02/1983

ଖଜଣା ଧାର୍ଯ୍ୟ ତାରିଖ :

ରାଷ୍ଟ୍ରୀୟ ସୂଚନା ଦିବସ, ଓଡ଼ିଶା

12/09/2023

Signature of the Revenue Officer

NOTE : - It is a digitally signed electronically generated certificate and therefore needs no ink-signed signature.  
- For any query or verification, Agency/Department/Office may visit <http://edistrictodisha.gov.in>.  
- Tampering of this certificate will attract penal action.



1309202322196326



GOVERNMENT OF ODISHA

Office of the Tahasildar, Nuagaon, Nayagarh. Miscellaneous Certificate Case No: e-CCP/361 of 2023

## CERTIFIED COPY OF ROR

ଖବରପତ୍ର ନଂ : 187		ମୌଜା : ନୁଆଗାଁ		ଜିଲ୍ଲା : ନୟାଗଡ଼		
ପୂର୍ବ ନମ୍ବର ଓ ଚଳନ ନାମ	କିସମ ଓ ପୂର୍ବର ଖଜଣା	କିସମର ବିଶ୍ୱାସିତ ବିବରଣୀ ଓ ଚୌହଦି	ରକବା			ମତବ୍ୟ
			ଏକର	ଡ଼ି	ହେକ୍ଟର	
୭	୮	୯	୧୦	୧୧	୧୨	
1	ପର୍ବତ ଏକ	ଗଞ୍ଜ କଞ୍ଜଲ	117	980	47.7449	
44	ପଥର ବଣି	ପଥର ବଣି	0	010	0.0000	
175	ପଥର ବଣି	ପଥର ବଣି	0	090	0.0000	
178	ପଥର ବଣି	ପଥର ବଣି	0	100	0.0000	
729	ପଥର ବଣି	ପଥର	0	060	0.0000	
742	ପଥର ବଣି	ପଥର	0	060	0.0000	
745	ପଥର ବଣି	ପଥର ବଣି	0	060	0.0000	
749	ପଥର ବଣି	ପଥର ବଣି	0	230	0.0000	
760	ପଥର ବଣି	ପଥର ବଣି	0	020	0.0000	
761	ପଥର ବଣି	ପଥର ବଣି	0	100	0.0000	
762	ପଥର ବଣି	ପଥର ବଣି	0	040	0.0000	
771	ପଥର ବଣି	ପଥର ବଣି	0	400	0.0000	
880	ଶାଳଚ ଚିଳି	ଲ: ଚିଳି ଦ: ଚିଳି	0	800	0.0000	ବେଆଇନ ଦଞ୍ଜଲ ରଦଲ ଯେଠା ପିତା: ଖଲି ଯେଠି ଜାତି: ଯୋଦା ବାସଲ୍ଲାନ: ନିକର୍ଣ୍ଣ ।
ବାଲିପୋଡା ବୁକୁରା						
887	ପଥର ବଣି	ପଥର ବଣି	0	300	0.0000	
1056	ପଥର ବଣି	ପଥର ବଣି	1	760	0.0000	
1072	ପଥର ବଣି	ପଥର ବଣି	0	120	0.0000	
1095	ପଥର ବଣି	ପଥର ବଣି	0	060	0.0000	
1097	ପଥର ବଣି	ପଥର ବଣି	0	080	0.0000	
1101	ପଥର ବଣି	ପଥର ବଣି	0	320	0.0000	
1105	ପଥର ବଣି	ପଥର ବଣି	2	640	0.0000	
491	ନାକ	ପାଣିନାକ	0	900	0.0000	ଏହି ପୂର୍ବର ଅର୍ଦ୍ଧେକ ରକବା ମୌଜା ଚିଳି ଓ ଅର୍ଦ୍ଧେକ ରକବା ମୌଜା ଆମ୍ବୁଝରା ନମ୍ବର 58 ପୂର୍ବ 882 ସହ ସାମିଲ ଅଛି ।
588	ନାକ	ପାଣିନାକ	5	040	0.0000	
606	ନାକ	ପାଣିନାକ	1	470	0.0000	ଏହି ପୂର୍ବର ଅର୍ଦ୍ଧେକ ରକବା ମୌଜା ପୁନ୍ନାଙ୍ଗ ନମ୍ବର 30 ଓ ଅର୍ଦ୍ଧେକ ରକବା ମୌଜା ନିଜ ସହିତ ସାମିଲ ଅଛି ।
226	ନାକ	ପାଣିନାକ	0	090	0.0000	
487	ନାକ	ପାଣିନାକ	0	750	0.0000	ଏହି ପୂର୍ବର ଅର୍ଦ୍ଧେକ ରକବା ମୌଜା ନିଜ ଓ ଅର୍ଦ୍ଧେକ ରକବା ମୌଜା ଆମ୍ବୁଝରା

Signature of the Revenue Officer

NOTE : - It is a digitally signed electronically generated certificate and therefore needs no ink-signed signature.  
- For any query or verification, Agency/Department/Office may visit <http://edistrictodisha.gov.in>.  
- Tampering of this certificate will attract penal action.

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GOVERNMENT OF ODISHA

Office of the Tahasildar, Nuagaon, Nayagarh. Miscellaneous Certificate Case No: e-CCP/361 of 2023

## CERTIFIED COPY OF ROR

						ନମ୍ବର 58 ପୂର୍ବ 671 ସହିତ ସାମିଲ ଅଛି ।
916	ନାଳ	ପାଣିନାଳ	0.040	0.0000		
919	ନାଳ	ପାଣିନାଳ	0.110	0.0000		
943	ନାଳ	ପାଣିନାଳ	0.080	0.0000		
1413	ନାଳ	ପାଣିନାଳ	1.000	0.0000		ଏହି ପୂର୍ବ ଅର୍ଦ୍ଧେକ ରକ୍ଷା ନୌକା ନିଜ ଓ ଅର୍ଦ୍ଧେକ ରକ୍ଷା ନୌକା କାଚପଲି ନମ୍ବର 63 ପୂର୍ବ ନମ୍ବର 272 ସହ ସାମିଲ ଅଛି ।
1431	ନାଳ	ପାଣିନାଳ	0.300	0.0000		ଏହି ପୂର୍ବ ଅର୍ଦ୍ଧେକ ରକ୍ଷା ନୌକା ନିଜ ଓ ଅର୍ଦ୍ଧେକ ରକ୍ଷା ନୌକା କାଚପଲି ନମ୍ବର 63 ପୂର୍ବ ନମ୍ବର 390 ସହ ସାମିଲ ଅଛି ।
1464	ନାଳ	ପାଣି ନାଳ	0.760	0.0000		
1466	ନାଳ	ପାଣି ନାଳ	0.880	0.0000		
1187	ନାଳ	ପାଣି ନାଳ	1.220	0.0000		
880/1518	ପଥର ବଣି	ପଥର	0.900	0.0000		
1484	ପଥର ବଣି	ପଥର ବଣି	0.060	0.0000		
35 ପୂର୍ବ			138.830	47.7449		

ରାଷ୍ଟ୍ରୀୟ ସୂଚନା ବିଜ୍ଞାନ କେନ୍ଦ୍ର, ଓଡିଶା

12/09/2023

Signature of the Revenue Officer

- NOTE :**
- It is a digitally signed electronically generated certificate and therefore needs no ink-signed signature.
  - For any query or verification, Agency/Department/Office may visit <http://edistrictodisha.gov.in>.
  - Tampering of this certificate will attract penal action.

# ANNEXURE-8

## Translated Copy

### GOVERNMENT OF ODISHA

Office of the Tahasildar, Nuagaon, Nayagarh, Miscellaneous Certificate Case No.e-CCP/361 OF 2023

### CERTIFIED COPY OF ROR

### KHATIAN

Schedule-I, Form No.39-A

Mouza- Nuagaon,

Thana- Nuagaon

Thana No.62

Tahasil- Nuagaon

Tahasil No.35

Zilla- Nayagarh.

Name of Jamidar or Khewat and Khatian Sl.No.	Govt. of Odisha Khewat No. 1					
1)Khata Sl.No.	187					
2)Praja Name, Father's Name and address	Abada Ajogya Anabadi					
3) Status						
4) Payment	Water Tax	Khajana	Cess	Nistara Cess and other cess, if any	Total	5) Cummulative Tax details
		0.00	0.00	0.00	0.00	
6) Special Report if any	Revenue Misc. Case No.1/2020 as per Notice Plot No.1, out of Area Ac125.22 A7.24 has been converted to Patita Kissam and is registered in Abada Jogya Khata No.186					
Date of Final publication-28.02.1983	BLANK SPACE FOR STAMPING					
Rent Assessment Date:						

Signature of the Revenue Officer

**GOVERNMENT OF ODISHA**

Office of the Tahasildar, Nuagaon, Nayagarh, Miscellaneous Certificate Case No.e-CCP/361 of 2023

**CERTIFICED COPY OF ROR****KHATIAN**

Khatian Sl.No. 187		Mouza-Nuagaon				Dist- Nayagarh
Plot No. & Name of Chaka	Kissam & Cess of Plot	Description Details of Kissam & Chouhadi	Rakaba			Remarks
			Acre	Dec.	Hector	
7	8	9	10		11	12
1	Parbata Eka	Ghancha Jungle	117	980	47.7449	
44	Pathara Bani	Pathara Bani	0	010	0.0000	
175	Pathara Bani	Pathara Bani	0	090	0.0000	
178	Pathara Bani	Pathara Bani	0	100	0.0000	
729	Pathara Bani	Pathara	0	060	0.0000	
742	Pathara Bani	Pathara	0	060	0.0000	
745	Pathara Bani	Pathara Bani	0	060	0.0000	
749	Pathara Bani	Pathara Bani	0	230	0.0000	
760	Pathara Bani	Pathara Bani	0	020	0.0000	
761	Pathara Bani	Pathara Bani	0	100	0.0000	
762	Pathara Bani	Pathara Bani	0	040	0.0000	
771	Pathara Bani	Pathara Bani	0	400	0.0000	
880 Balipoda Tuburi	Pathara Bani	W-Niji S-Niji	0	800	0.0000	Unlawful possession Udaya Sethi, S/o. Khali Sethi, Caste- Dhoba, Res- Nijagaon
887	Pathara Bani	Pathara Bani	0	300	0.0000	
1056	Pathara Bani	Pathara Bani	1	760	0.0000	
1072	Pathara Bani	Pathara Bani	0	120	0.0000	
1095	Pathara Bani	Pathara Bani	0	060	0.0000	
1097	Pathara Bani	Pathara Bani	0	080	0.0000	
1101	Pathara Bani	Pathara Bani	0	320	0.0000	
1105	Pathara Bani	Pathara Bani	2	640	0.0000	
491	Nala	Pani Nala	0	900	0.0000	Joint with Half of this Plot Rakaba Mouza- Ambajhari Number 58 Plot-882
588	Nala	Pani Nala	5	040	0.0000	
606	Nala	Pani Nala	1	470	0.0000	Joint with half of this Rakaba Mouza Mudrank No.30 and half of Rakaba Mouza.
226	Nala	Pani Nala	0	090	0.0000	
487	Nala	Pani Nala	0	750	0.0000	Joint with half of this Rakaba Mouza- Niji and Rakaba Mouza- Ambhajhari

Signature of the Revenue Officer

**GOVERNMENT OF ODISHA**

Office of the Tahasildar, Nuagaon, Nayagarh, Miscellaneous Certificate Case No.e-CCP/361 of 2023

**CERTIFICED COPY OF ROR**

						Joint with No.58, Plot No.671
916	Nala	Pani Nala	0	040	0.0000	
919	Nala	Pani Nala	0	110	0.0000	
943	Nala	Pani Nala	0	080	0.0000	
1413	Nala	Pani Nala	0	000	0.0000	Joint with half of this Rakaba Mouza- Niji and half Rakaba Mouza- Kachapali No.63 Plot No.272
1431	Nala	Pani Nala	0	300	0.0000	Joint with half of this Rakaba Mouza- Niji and Half Rakaba Mouza-Kachapali No.63 Plot No.190
1464	Nala	Pani Nala	0	760	0.0000	
1466	Nala	Pani Nala	0	880	0.0000	
1187	Nala	Pathara	0	900	0.0000	
1484	Pathara Bani	Pathara	0	060	0.0000	
35 Plot			138	830	47.7449	

National Information Science Centre :Odisha

Signature of the Revenue Officer



## ANNEXURE-9 Translated Copy

Mouza- Nuagaon  
No.31

Thana-Nuagaon

Dist-Puri

No.1

Amin's Name- Sailendra Pradhan  
S.M. No.1417/64

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17
	28 2															
A.R.No.6 7 Case No.62				18 9	A.A.A	1/ 1,2,3,4 , 267 44 45  175 41  178 47  729 939  742 975  745 972  749 953  760 963  761 165  762	Parbat Ek  Pathar a Bani  Pathar a Bani  Pathar a Bani  Pathar a Bani  Pathar a Bani  Pathar a Bani  Pathar a Bani  Pathar a Bani  Pathar a Bani  Pathar a Bani	18 9	A.A.A	1/1,2,3, 4 263  44 45  175 41  178 48  729 939  742 974  745 972  742 953  761 963  761 963  761	Parbat Ek  Pathar a Bani  Pathar a Bani  Pathar a Bani  Pathar a Bani  Pathar a Bani  Pathar a Bani  Pathar a Bani  Pathar a Bani  Pathar a Bani	Sir, In Paper Settlemen t /case no.62, it has been ordered to investigat e Kisam and descriptio n in detail, Specificall y plot No. 729,742  After field inspection of side plots kisam as it is, has been affirmed. And kisam and bistarita bibarani of plot no.	Hal plot no  Fill the Kisa m of plot no.1 as Parba t 1.			

2

					959				965		729 and 742 will be filled in column 12  So, the Kisam and Bistarita Bibarani of side plots has been ordered to be filled up in Column 12			
--	--	--	--	--	-----	--	--	--	-----	--	---	--	--	--

LAND SCHEDULED OF JURURI IRON ORE MINES OVER 180.95 AC OF LAND OF KALINGA  
MINING CORPORATION.

11/13  
49

ANNEXURE-10

MOUZA- KHANDABANDH

AS PER HAL ROR						STATUS AS ON 25.10.1980	
Khat No.	Plot No.	Name of the Tenant	Kissam	Area in Acre	Remarks	Sabik Plot No.	Sabik Kissam
40	75/P	Abada Ajogya Anabadi	Pahar	11.12	DLC Forest	106,107	Parbata(Salajungle) Parbat-II(Salajungle)
	76/p	Abada Ajogya Anabadi	Pahar	10.53	DLC Forest	107	Parbata-II(Salajungle)
<b>MOUZA- JALAHARI</b>							
29	12/P	Singari Munda	Taila-I	0.71		74	I Goda
	13	Singari Munda	Sarad-II	0.18		74	I Goda
27	14/P	Mani Munda & others	Sarad-II	1.12		74, 80	I Goda, II Goda
27	15/P	Mani Munda & others	Sarad-II	0.07		75, 80	I Goda, II Goda
34	34/P	Abada Jogya Anabadi	Taila-I	0.14		1, 4	Pahad, _
27	35/P	Mani Munda Others	Taila-I	0.36		101	II Goda
27	37/P	Mani Munda others	Sarad-III	0.58		101	II Goda
29	39/P	Singrai Munda	Sarad-II	0.33		97	Aul
29	40	Singrai Munda	Sarad-I	0.20		100	I Jala
23	41	Ladu Munda & others	Sarad-II	0.35		98	Aul
19	42	Buduni Munda & others	Sarad-II	0.13		99	Aul
20	43	Maku Munda	Sarad-II	0.83		106	I Jala
23	44	Ladu Munda & others	Sarad-II	0.66		105	I Goda
16	45	Pitamber Patra & others	Taila-I	1.37		103, 173	II Goda, III Jala
23	46	Ladu Munda & others	Taila-I	0.30		110	II Goda
34	47	Abada Jogya Anabadi	Sarad-II	0.12		1	Pahad
18	48	Birsingh Munda & others	Sarad-III	0.20		170, 109, 1	-, II Goda, Pahad
20	49	Maku Munda	Sarad-III	0.25		1	Pahad
25	50	Sarna Munda & others	Sarad-III	0.32		107,108	Doyam, Doyam
5	51	Gande Munda	Sarad-II	0.25		165	I Jala
21	52	Mutu Munda & others	Sarada-II	0.60		-	-
35	61/P	Abada Jogya Anabadi	Pahara	34.23	DLC Forest	-	-
35	62/p	Abada Jogya Anabadi	Patharabanl	10.35	DLC Forest	-	-
3	63	Kalia Munda & others	Sarad-III	0.13		115	I Jala
17	64	Balaram Patra and	Sarad-III	0.10		10	Jala II

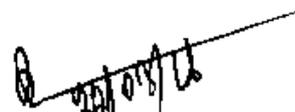
*Adar*

		others					
25	65	Sama Munda and others	Sarad-II	0.13		114	I Jala
21	66	Muntu Munda & others	Sarad-II	0.22		110	III Goda
19	67	Buduni Munda and others	Sarad-I	0.36		112	I Jala
17	68	Balaram Patra & others	Sarad-I	0.11		33	Jungle
17	69	Balaram Patra & others	Sarad-I	0.13		111	Nala
32	70	Rakhit	Jungle	0.39	Village forest	Not visible	
13	71	Tapuka Munda	Sarad-II	0.44		101/1/209	Not available
21	72	Mutu Munda and others	Sarad-I	0.10		171	I Jala
23	73	Ladu Munda & others	Taila	1.56		110	II Goda
34	74	Abada Jogya Anabadi	Taila-I	0.65		101	II Goda
7	75	Gurai Munda & others	Taila-II	1.20		90	Jungle
32	76/P	Rakhit	Sarbasadharana	0.16		90	Jungle
33	77/P	Sarvasadharana	Rasta	1.11		90	Jungle
32	78/P	Rakhit	Gramya Jungle	0.55	Village Forest	90	Jungle
32	79/P	Rakhit	Gramya Jungle	5.84	Village Forest	90	Jungle
14	80	Dhania Patra	Taila-I	0.71		174	III Joda
34	81	Abadajogya Anabadi	Taila-I	1.09		90	Jungle
34	82	Abadajogya Anabadi	Taila-II	0.76		90	Jungle
32	83/P	Rakhit	Gramyajungle	17.33	Village forest	90	Jungle
23	329/P	Ladu Munda & others	Taila-I	0.01		75	I Goda
6	34/337/P	Gade Munda & others	Taila-I	0.40		102, 101	----, II Goda
27	39/339	Mani Munda & others	Sarad-II	0.08		101	II Goda
27	40/340	Mani Munda & others	Sarad-I	0.14		121, 101	Ghara, Goda
23	45/341	Ladu Munda & others	Taila-I	0.160		104	II Goda
34	45/342	Abada Jogya ANabadi	Taila-I	0.82		90	Jungle
21	47/343	Mutu Munda & others	Sarad-II	0.10		168	Jala-II
34	48/344	Abada Jogya Anabadi	Sarad-III	0.090		90	Jungle
12	62/350	Jata Munda	Sarad-II	0.22		90/1/210	Not available
34	67/351	Abada Jogya Anabadi	Sarad-I	0.060		90, 111	Jungle, Nala
34	72/352	Abada Jogya Anabadi	Sarad-I	0.100		111	Nala
34	72/353	Abada Jogya Anabadi	Sarad-I	0.34		116, 112	Jungle, I Jala
34	75/354	Abada Jogya Anabadi	Taila-I	0.190		90	Jungle

26/08/20

33	82/355	Sarvasadharana	Smasana	0.87		90	Jungle
34	35/453/p	Abada Jogya Anabadi	Taila-I	0.080		90	Jungle
34	79/465/P	Abada Jogya Anabadi	Gramya Jungle	49.89	Village forest	90	Jungle
32	85/462/P	Rakhit	Unnata Jogana Jogya	2.98		90	Jungle
32	83/463/p	Rakhit	Unnata Jogana Jogya	0.67		90	Jungle
32	83/464/p	Rakhit	Unnata Jogana Jogya	0.92		90	Jungle
32	79/461/p	Rakhit	Gochar	13.40		90	Jungle
<b>MOUZA-JAROU</b>							
87	23/P	Rakhit	Gramya Jungle	0.45	Village forest	5	Jungle
87	137/P	Rakhit	Gramya Jungle	0.60	Village forest	5	Jungle

  
A me 7

  
TAHASILDAR  
BARBIL

## ANNEXURE-11

SI No.	RationalisedKisam	Old Kisam
1		ଅଟକ ଜଙ୍ଗଲ
2		ଅନସଭେ ଜଙ୍ଗଲ
3		ଅସନ ଜଙ୍ଗଲ
4		ଆଡେଷ୍ଟି ଜଙ୍ଗଲ
5		ଇଉକାଲି ପଟସ ଜଙ୍ଗଲ
6		ଉନ୍ନତ ଯୋଜନା ଯୋଗ୍ୟ ଜଙ୍ଗଲ
7		ଉନ୍ନତ ଯୋଗ୍ୟ ଜଙ୍ଗଲ
8		କଣ୍ଟାଜଙ୍ଗଲ
9		କନ୍ଦରା ଜଙ୍ଗଲ
10		କାଜୁ ଜଙ୍ଗଲ
11		କାଜୁ ବଗାଇତ
12		କେନ୍ଦୁ ବଣି ଜଙ୍ଗଲ
13		କୋଟିଲା ଜଙ୍ଗଲ
14		କୋଟିଲା ବଣ
15		ଖରିବଣ
16		ଖେସରାଜଙ୍ଗଲ
17		ଗୁରୁଡ଼ି ଜଙ୍ଗଲ
18		ଗୋଟର ( ବଡ଼ ଜଙ୍ଗଲ )
19		ଘଞ୍ଚି ଜଙ୍ଗଲ
20		ଘର ଉପଯୋଗି ପତ୍ରାଜଙ୍ଗଲ
21		ଛୋଟ ଜଙ୍ଗଲ
22		ଛୋଟ ଜଙ୍ଗଲ ଦୁଇ
23		ଜଙ୍ଗଲ
24		ଜଙ୍ଗଲ ଉନ୍ନତ ଯୋଜନା ଯୋଗ୍ୟ
25		ଜଙ୍ଗଲ ଏକ
26		ଜଙ୍ଗଲ ଏକ ମିଶ୍ରିତ
27	ଜଙ୍ଗଲ	ଜଙ୍ଗଲ ଓ ପଥରବଣି
28		ଜଙ୍ଗଲ ଝାଡ଼ି
29		ଜଙ୍ଗଲ ଝାଡ଼
30		ଜଙ୍ଗଲ ଝୋଲା
31		ଜଙ୍ଗଲ ଚିନି
32		ଜଙ୍ଗଲ ଚିନି ମିଶ୍ରିତ
33		ଜଙ୍ଗଲ ଦୁଇ
34		ଜଙ୍ଗଲ ଦୁଇ ମିଶ୍ରିତ
35		ଜଙ୍ଗଲ ନାଲି
36		ଜଙ୍ଗଲ ପଡ଼ିଆ
37		ଜଙ୍ଗଲ ପାହାଡ଼
38		ଜଙ୍ଗଲ ବଗାଇତ
39		ଜଙ୍ଗଲ ବାରୀ
40		ଜଙ୍ଗଲ ବୁକ
41		ଜଙ୍ଗଲ ଭେଡ଼ା
42		ଜଙ୍ଗଲ ଯୋଗ୍ୟ
43		ଜଙ୍ଗଲ ନାଏକ
44		ଜଙ୍ଗଲ ଶାଳ
45		ଜଙ୍ଗଲବନ୍ଧ
46		ଜଞ୍ଜୁ ଜଙ୍ଗଲ
47		ଜମିଦାର ଜଙ୍ଗଲ
48		ଜମିଦାରୀ ଜଞ୍ଜୁ ଜଙ୍ଗଲ
49		ଜୋଟୁ ଜଙ୍ଗଲ
50		ଝାଉଁ ଜଙ୍ଗଲ
51		ଝାଡ଼ି ଜଙ୍ଗଲ
52		ଝାଡ଼ିଜଙ୍ଗଲ ଦୁଇ

SI No.	RationalisedKisam	Old Kisam
53		ଝାଟିବଣ
54		ଝାଡ଼ୀ ଜଙ୍ଗଲ
55		ଝାଡ଼ୁ ଜଙ୍ଗଲ
56		ଝୁପୁରି ଜଙ୍ଗଲ
57		ଝୋଲା ଜଙ୍ଗଲ
58		ଝୁଙ୍କୁରା ଜଙ୍ଗଲ
59		ନଟି ଜଙ୍ଗଲ
60		ନାଲାଏକ ଜଙ୍ଗଲ
61		ନାଲାଏକ ପତିତ ଜଙ୍ଗଲ
62		ନାଳି ପତ୍ରାଜଙ୍ଗଲ
63		ପଣ୍ଡା ଜଙ୍ଗଲ
64		ପତରା ଜଙ୍ଗଲ
65		ପତ୍ର ଜଙ୍ଗଲ
66		ପତ୍ର ବଣ
67		ପତ୍ରା ଛୋଟ ଜଙ୍ଗଲ
68		ପତ୍ରା ଜଙ୍ଗଲ ( ଗୋରର )
69		ପତ୍ରା ଜଙ୍ଗଲ ଦୁଇ
70		ପତ୍ରାଜଙ୍ଗଲ
71		ପଦା ଜଙ୍ଗଲ
72		ପଳାସ ଜଙ୍ଗଲ
73		ପୁରାତନ ପତିତ ଛୋଟ ଜଙ୍ଗଲ
74		ପ୍ରଜା ଜଙ୍ଗଲ
75		ବଟ ବଣ
76		ବଡ଼ ଜଙ୍ଗଲ
77		ବଡ଼ ଶାଳ ଜଙ୍ଗଲ
78		ବଡ଼ଦୁଆ ଜଙ୍ଗଲ
79	ଜଙ୍ଗଲ	ବଡ଼ଜଙ୍ଗଲ ନାଏକ
80		ବଡ଼ ବଣ
81		ବାଉଶି ଜଙ୍ଗଲ
82		ବୁଦା ଜଙ୍ଗଲ
83		ବୁଦାବଣ ଜଙ୍ଗଲ
84		ବୋଡ଼ ଜଙ୍ଗଲ
85		ମହୁଲ ବଣ
86		ମାଳ ଜଙ୍ଗଲ
87		ମିଶ୍ରିତ ଜଙ୍ଗଲ
88		ମିଶ୍ରିତ ଶାଗୁଆନ ଜଙ୍ଗଲ
89		ମୁଣ୍ଡିଆ ଜଙ୍ଗଲ
90		ମେଲା ଜଙ୍ଗଲ
91		ରଗଡ଼ି ଜଙ୍ଗଲ
92		ରିଜର୍ଭ ଜଙ୍ଗଲ
93		ଲଏକ ବଡ଼ଜଙ୍ଗଲ
94		ଲଟି ଜଙ୍ଗଲ
95		ଲା ଜଙ୍ଗଲ
96		ଲାଏକ ଜଙ୍ଗଲ
97		ଶାଗୁଆନ ଜଙ୍ଗଲ
98		ଶାଳ
99		ଶାଳ ଜଙ୍ଗଲ
100		ଶାଳ ବଣୀ
101		ଶାଳଜଙ୍ଗଲ ଦୁଇ
102		ଶାଳବଣ
103		ଶାଳବଣି ଜଙ୍ଗଲ
104		ଶାଳୁଆ ଜଙ୍ଗଲ

SI No.	RationalisedKisam	Old Kisam
105		ସଂରକ୍ଷିତ ଜଙ୍ଗଲ
106		ସାଗୁଆନ ଜଙ୍ଗଲ
107		ସାନ ଜଙ୍ଗଲ
108		ସାଳବଣ
109		ସାହାଜ ଜଙ୍ଗଲ
110		ହରିଡ଼ା ଜଙ୍ଗଲ
111		ହୁଡ଼ା ଜଙ୍ଗଲ
112		ଗ୍ରାମ୍ୟଜଙ୍ଗଲ 7
113		ଗ୍ରାମ୍ୟଜଙ୍ଗଲ 8
114		ଗ୍ରାମ୍ୟଜଙ୍ଗଲ 9
115		ଗ୍ରାମ୍ୟଜଙ୍ଗଲ ଏକ
116		ଗ୍ରାମ୍ୟଜଙ୍ଗଲ ଚିନି
117		ଗ୍ରାମ୍ୟଜଙ୍ଗଲ ଦୁଇ
118		ଗ୍ରାମ୍ୟଜଙ୍ଗଲ ପାଇଁ ସଂରକ୍ଷିତ
119		ଗ୍ରାମ୍ୟଜଙ୍ଗଲ ବଞ୍ଚିଯୋଗ୍ୟ
120		ଗ୍ରାମ୍ୟଜଙ୍ଗଲ ଯୋଗ୍ୟ
121		ଘର ଉପଯୋଗୀ ଓ ଗ୍ରାମ୍ୟଜଙ୍ଗଲ
122		ଜଙ୍ଗଲ (ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ)
123		ଜାନେଣି କାଠ
124		ଜାନେଣି କାଠ ଜଙ୍ଗଲ
125		ବଳକା ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ
126		ବଳକା ଜଙ୍ଗଲ
127		ବଞ୍ଚିଯୋଗ୍ୟ ଓ ଗ୍ରାମ୍ୟଜଙ୍ଗଲ
128	ଜଙ୍ଗଲ	ବାସ ଉପଯୋଗୀ ଓ ଗ୍ରାମ୍ୟଜଙ୍ଗଲ
129		ଉନ୍ନତ ଯୋଗ୍ୟ ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ
130		ଗ୍ରାମ ଜଙ୍ଗଲ
131		ଗ୍ରାମ ଜଙ୍ଗଲ ଦୁଇ
132		ଗ୍ରାମ ଜଙ୍ଗଲ ଯୋଗ୍ୟ
133		ଗ୍ରାମି ଜଂଗଲ
134		ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ
135		ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ
136		ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ ଜଳସେଚିତ
137		ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ ନିମନ୍ତେ ସଂରକ୍ଷଣ
138		ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ ପାଇଁ ସଂରକ୍ଷିତ
139		ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ ପାଇଁ ସଂରକ୍ଷିତ
140		ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ ମେଲା
141		ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ ଯୋଗ୍ୟ
142		ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ ହାଲ କି:ବିଆଳି
143		ଗ୍ରାମ୍ୟ ପତ୍ରାଜଙ୍ଗଲ
144		ଗ୍ରାମ୍ୟଜଙ୍ଗଲ 10
145		ଗ୍ରାମ୍ୟଜଙ୍ଗଲ 11
146		ଗ୍ରାମ୍ୟଜଙ୍ଗଲ 4
147		ଗ୍ରାମ୍ୟଜଙ୍ଗଲ 5
148		ଗ୍ରାମ୍ୟଜଙ୍ଗଲ 6
149		ବଡ଼ଜଙ୍ଗଲ ନାଲି ଏକ
150		ନର୍ସରୀ ଜଙ୍ଗଲ
151		ବାଉଁଶ ବଣ

Sl.No.	Ratinalised Kisam	Old Kisam
1	Jungle	Ataka Jungle
2		Anasurvey Jungle
3		Asan Jungle
4		Adendi Jungle
5		Ukal Patas Jungle
6		Unnat Jojana Jogya Jungle
7		Unnat Jogya Jungle
8		Kanta Jungle
9		Kandara Jungle
10		Kaju Jungle
11		Kaju Bagayat
12		Kendu Bani Jungle
13		Kochila Jungle
14		Kochila Bana
15		Khari Bana
16		Khesara Jungle
17		Gurudi Jungle
18		Gochara (Bada Jungle)

Sl.No.	Ratinalised Kisam	Old Kisam
19	Jungle	Ghancha Jungle
20		Ghara Upajogi Patra Jungle
21		Chhota Jungle
22		Chhota Jungle dui
23		Jungle
24		Jungle Unnat Yojana Jogya
25		Jungle Eka
26		Jungle Eka Misrita
27		Jungle O Pathara Bani
28		Jungle Jhati
29		Jungle Jhada
30		Jungle Jhola
31		Jungle Tini
32		Jungle Tini Misrita
33		Jungle Dui
34		Jungle Dui Misrita
35		Jungle Nali
36		Jungle Padia

Sl.No.	Ratinalised Kisam	Old Kisam
37	Jungle	Jungle Pahada
38		Jungle Bagayat
39		Jungle Bari
40		Jungle Block
41		Jungle Bheda
42		Jungle Jogya
43		Jungle Laeka
44		Jungle Sala
45		Jungle Bandha
46		Japti Jungle
47		Jamidara Jungle
48		Jamidari Japti Jungle
49		Kota Jungle
50		Jhaau Jungle
51		Jhati Jungle
52		Jhati Jungle Dui
53		Jhati Bana
54		Jhadi Jungle

Sl.No.	Ratinalised Kisam	Old Kisam
55	Jungle	Jhada Jungle
56		Jhupuri Jungle
57		Jhola Jungle
58		Dungura Jungle
59		Nati Jungle
60		Nalaek Jungle
61		Nalaek Patita Jungle
62		Nali Patra Jungle
63		Panda Jungle
64		Patara Jungle
65		Patra Jungle
66		Patra Bana
67		Patra Chhota Jungle
68		Patra Jungle (Gochara)
69		Patra Jungle Dui
70		Patra Jungle
71		Pada Jungle
72		Palasa Jungle

Sl.No.	Ratinalised Kisam	Old Kisam
73	Jungle	Puratana Patita Chhota Jungle
74		Puja Jungle
75		Bata Bana
76		Bada Jungle
77		Bada Sala Jungle
78		Badachua Jungle
79		Bada Jungle Laeka
80		Bada Bana
81		Baunsa Jungle
82		Buda Jungle
83		Budabana Jungle
84		Boda Jungle
85		Mahula Jungle
86		Mala Jungle
87		Misrita Jungle
88		Misrita Sagan Jungle
89		Mundia Jungle
90		Mela Jungle

Sl.No.	Ratinalised Kisam	Old Kisam
91	Jungle	Ragadi Jungle
92		Reserve Jungle
93		Laeka Bada Jungle
94		Lati Jungle
95		La Jungle
96		Laeka Jungle
97		Saguan Jungle
98		Sala
99		Sala Jungle
100		Sala Bani
101		Sala Jungle Dui
102		Sala Bana
103		Sala Bani Jungle
104		Salua Jungle
105		Sarankhita Jungle
106		Saguan Jungle
107		Sana Jungle
108		Sala Bana

Sl.No.	Ratinalised Kisam	Old Kisam
109	Jungle	Sahaja Jungle
110		Harida Jungle
111		Huda Jungle
112		Gramya Jungle - 7
113		Gramya Jungle – 8
114		Gramya Jungle – 9
115		Gramya Jungle – Eka
116		Gramya Jungle Tini
117		Gramya Jungle Dui
118		Gramya Jungle PainSarankhita
119		Gramya Jungle Basti Jogya
120		Gramya Jungle Jogya
121		Ghara Upajogi O Gramya Jungle
122		Jungle (Gramya Jungle)
123		Jaleni Katha
124		Jaleni Katha Jungle
125		Balaka Gramya Jungle
126		Balaka Jungle

Sl.No.	Ratinalised Kisam	Old Kisam
127	Jungle	Bastijogya O Gramya Jungle
128		Basa Upajogi O Gramya Jungle
129		Unnat Jogya Gramiya Jungle
130		Gramma Jungle
131		Gramma Jungle Dui
132		Gramma Jungle Jogya
133		Grami Jungle
134		Gramiya Jungle
135		Gramya Jungle
136		Gramya Jungle Jalasechita
137		Gramya Jungle nimante Sarankhana
138		Gramya Jungle Pain Sarankhita
139		Gramya Jungle Pain Sarankhita
140		Gramya Jungle Mela
141		Gramya Jungle Jogya
142		Gramya Jungle Hai Ki-Biali
143		Gramya Patra Jungle
144		Gramya Jungle 10

Sl.No.	Ratinalised Kisam	Old Kisam
145	Jungle	Gramya Jungle 1 1
146		Gramya Jungle 4
147		Gramya Jungle 5
148		Gramya Jungle 6
149		Bada Jungle Nala Eka
150		Narsar Jungle
151		Baunsa Bana

Annexure-B/A Series Nayagarh

ନୟାଗଡ଼

ANNEXURE-12

Name of Village and number

Thana

ଗୌଡ଼ାଗ ନାମ ଓ ନମ୍ବର ଗୁଆଗାଁ ନଂ

ଥାନା ନୁଆଗାଁ

Serial no କ୍ରମିକ ନମ୍ବର	Khatra no କ୍ଷେତ୍ର ନମ୍ବର	Name of tenant or tenure holder caste, fathers name and residence କିସାନ ବା ମଧ୍ୟକର୍ତ୍ତୃକର ଉପ ନାମ, ପିତାଙ୍କ ନାମ ଓ ବାସସ୍ଥାନ	Status ସ୍ଥିତି	Plot number and name of chak ପ୍ଲଟ ନମ୍ବର ଓ ଚକର ନାମ	Kita କିଟା	Boundary ବୌଦ୍ଧ	Classification of land ଭୂମି	Area ଊଲକା		Name of the tank whence irrigated with plot no କେଉଁ କୋଣରୁ ଚକର ସେଚନ ହେଉଛି ତାର ନାମ ଓ ପ୍ଲଟ ନମ୍ବର
								A.	B.	
1	2	3	4	5	6	7	8	9	10	
	୨୦	ଗୁଣ୍ଡୁଳନାମୀ ଗୁଡ଼ା		୨୦୦୧ ଗୁଣ୍ଡୁଳନାମୀ	୧	୧- ଗୁଣ୍ଡୁଳ ଗାଡ଼ୁ ୨- ନିର୍ଦ୍ଦେଶ ଗାଡ଼ୁ ୩- ଗୁଣ୍ଡୁଳ ଗାଡ଼ୁ ୪- ନିର୍ଦ୍ଦେଶ ଗାଡ଼ୁ	କରମାମୁନ କରମାମୁନୀ	୦	୦୮	-
		୧୧୩		୧୩				୩	୩୮	
	୨୮	(ଅଧିକାରୀ)		୧	୧		ବାମୁଡ଼	୪୩	୩୦	
		୧୩୩		୧୩	୧		ବାମୁଡ଼	୧୪	୦୦	
		୧୩୩		୧୩	୧		ବାମୁଡ଼	୧୦	୦୦	
		୧୩୩		୧୩	୧		ବାମୁଡ଼	୩୧	୨୦	
		୧୩୩		୧୩	୧		ବାମୁଡ଼	୦	୦୯	
		୧୩୩		୧୩	୧		ବାମୁଡ଼	୦	୧୨	
		୧୩୩		୧୩	୧		ବାମୁଡ଼	୦	୦୯	
		୧୩୩		୧୩	୧		ବାମୁଡ଼	୦	୦୪	
		୧୩୩		୧୩	୧		ବାମୁଡ଼	୦	୦୮	
		୧୩୩		୧୩	୧		ବାମୁଡ଼	୦	୦୨	
		୧୩୩		୧୩	୧		ବାମୁଡ଼	୦	୦୪	
		୧୩୩		୧୩	୧		ବାମୁଡ଼	୦	୦୮	
		୧୩୩		୧୩	୧		ବାମୁଡ଼	୦	୦୨	
		୧୩୩		୧୩	୧		ବାମୁଡ଼	୦	୦୮	
		୧୩୩		୧୩	୧		ବାମୁଡ଼	୦	୦୮	

Record Keeper  
Tahasil Office, Nuagaon

TAHASILDAR  
NUAGAON

Collector & Dist. Magistrate  
NAYAGARH

## ANNEXURE-12 Translated Copy

Name of village and number

Thana -

Nuagaon -31

Nuagaon

Serial No	Khatian no.	Name of tenant or tenure holder caste, fathers name and residence	Status	Plot number and name of Chak	Kita	Boundary	Classification of land	Area		Name of the Tank whence irrigated with plot No.
								A.	D.	
1	2	3	4	5	6	7	8	9	10	
	78	Chakarana Jami ku 4		789 Gudupangi	1	N. Subal Swain S. Natabar Swain E. Subal Swain W. Natabar Swain	Sharad doyam Ek Fasal	0	09	
				23				3	39	
	79	(Anabadi)		1	1		Pahad	53	30	
				2	1		Pahad	14	00	
				3	1		Pahad	18	00	
				4	1		Pahad	31	70	
				45	1		Pathar	0	01	
				48	1		Pathar	0	12	
				51	1		Pathar	0	01	
				939	1		Pathar	0	04	
				456			Pathar	0	09	
				461			Pathar	0	02	
				934			Pathar	0	04	
				937			Pathar	0	09	
				980			Patharbani	0	36	

*[Signature]*  
20/2/23  
Record Keeper  
Tahasil Office, Nuagaon

*[Signature]*  
20/2/23  
TAHASILDAR  
NUAGAON

*[Signature]*  
Collector & Dist. Magistrate  
NAYAGARH

ANNEXURE-13

Annexure - BA Series

Nayagarh

ନୟାଗଡ଼

Name of Village and number

Thana

ନୌଡ଼ାଳ ନାମ ଓ ନମ୍ବର ନୂଆଗାଁ ଗ୍ରାମ

ଥାନ ନୂଆଗାଁ

Serial no କ୍ରମିକ ନମ୍ବର	Khatian no କେସିଆନ ନମ୍ବର	Name of tenant or tenure holder caste, fathers name and residence ଭଡ଼ାଦାର କିମ୍ବା ମଧ୍ୟସ୍ୱତ୍ୱଧାରକଙ୍କ ନାମ, ଡିଗ୍ରୀର ନାମ ଓ ଠିକଣା ବାସସ୍ଥାନ	Status ସ୍ଥିତି	Plot number and name of chak ପ୍ଲଟ ନମ୍ବର ଓ ଚକର ନାମ	Kita କିଟା	Boundary ବୌଦ୍ଧ	Classification of land ଭୂମି	Area ଠିକଣା		Name of the Tank whence irrigated with plot ଧରଣର ନାମ ଯାହାଙ୍କୁ ପ୍ଲଟ ସହିତ ଡାକ୍ତରୀ କରାଯାଇଛି
								A. ଏ	D. ଡି	
1	2	3	4	5	6	7	8	9	10	
	୭୩	ନୟାଗାଁ ଗ୍ରାମ		୧୦୧୩	୧	୧	୧	୧	୧	
				୧୦୧୪	୧		୧	୧	୧	
				୧୦୧୫	୧		୧	୧	୧	
				୧୦୧୬	୧		୧	୧	୧	
				୧୦୧୭	୧		୧	୧	୧	
				୧୦୧୮	୧		୧	୧	୧	
				୧୦୧୯	୧		୧	୧	୧	
				୧୦୨୦	୧		୧	୧	୧	
				୧୦୨୧	୧		୧	୧	୧	
				୧୦୨୨	୧		୧	୧	୧	
				୧୦୨୩	୧		୧	୧	୧	
				୧୦୨୪	୧		୧	୧	୧	
				୧୦୨୫	୧		୧	୧	୧	
				୧୦୨୬	୧		୧	୧	୧	
				୧୦୨୭	୧		୧	୧	୧	
				୧୦୨୮	୧		୧	୧	୧	
				୧୦୨୯	୧		୧	୧	୧	
				୧୦୩୦	୧		୧	୧	୧	
				୧୦୩୧	୧		୧	୧	୧	
				୧୦୩୨	୧		୧	୧	୧	
				୧୦୩୩	୧		୧	୧	୧	
				୧୦୩୪	୧		୧	୧	୧	
				୧୦୩୫	୧		୧	୧	୧	
				୧୦୩୬	୧		୧	୧	୧	
				୧୦୩୭	୧		୧	୧	୧	
				୧୦୩୮	୧		୧	୧	୧	
				୧୦୩୯	୧		୧	୧	୧	
				୧୦୪୦	୧		୧	୧	୧	

Record Keeper  
Tahasil Office, Nuagaon

TAHASILDAR  
NUAGAON

Collector & Dist. Magistrate  
NAYAGARH

## ANNEXURE-13 Translated Copy

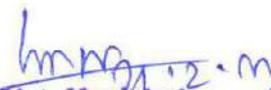
11 Annexure - B/A Series

CONTINUOUS  
NayagarhName of village and number  
Nuagaon -31Thana -  
Nuagaon

Serial No	Khata no.	Name of tenant or tenure holder caste, fathers name and residence	Status	Plot number and name of Chak	Kita	Boundary	Classification of land	Area		Name of the Tank whence irrigated with plot No.
								A.	D.	
1	2	3	4	5	6	7	8	9		10
	79	Anabadi ku2	7/86	981		Para	Pathar Jungle	1	29	
			7/131	983			Pathar	3	88	
				1013			Pathar	2	37	
				1019			Pathar	0	46	
				959			Pathar	0	07	
				963			Pathar	0	04	
				965			Patharbani	0	15	
				972			Pathar	0	06	
				975			Pathar	0	09	
				117	1		Padia	0	08	
				121	1		Chhota Jungle	1	08	
				124	1		Amba bagayat	2	11	
				128	1		Amba bagayat	0	77	
				139	1		Chhota Jungle	0	08	
				193	1		Panas bagayat	0	08	
				76	1		Bagayat Tentuli	0	86	
				319	1		Bagayat	0	43	

  
Record Keeper  
Tahasil Office, Nuagaon

  
TAHASIL DAR  
NUAGAON

  
Collector & Dist. Magistrate  
NAYAGARH

**COURT OF THE COLLECTOR & DISTRICT MAGISTRATE, NAYAGARH**  
 Extract of order dt. 15.11.2022 passed by the Collector, Nayagarh in Misc Case  
 No. 86/2022 (arising out of NGT O.A. No. 36/2021 in connection with  
 O.A.V., Nuagaon)

Order dt. 15.11.2022

Gone through the impugned orders dated.11.1.2022 passed by Hon'ble NGT in O.A. No. 36/2021 filed by Ladukishore Sarangi and others of village Mahitama wherein the Hon'ble NGT has disposed of the OA with a direction that " *Respondent No. 4, Collector & District Magistrate, Nayagarh, Odisha and Respondent No.5, Divisional Forest Officer, District- Nayagarh, Odisha, to re-examine the matter in the light of observations made hereinabove and determine as to whether the land in question i.e. Plot No.1, Khata No. 187 (AAA), Mouza- Nuagaon, Kissam-Parbat-I, area 07.27 acres, was at any point of time prior to 25.10.1980 recorded in Sabik Record of Rights as Kisam Jungle or Kisam Ghancha Jungle and what would be its effect in pursuance of the letter of Commissioner-cum-Secretary to Govt. of Odisha dt.24.10.2011.*

*Let such decision be taken within a period of two months i.e. by 15.03.2022. However, we make it clear that if the said plot of land falls within the purview of Kisam Jungle or Kisam Ghancha Jungle as mentioned in paragraph 15 above, then clearance under section 2 of the Forest (Conservation) Act, 1980 will have to be taken. We also direct that Respondent shall maintain status-quo in respect of the land in question till such decision is taken by the Respondent No.4, Collector & District Magistrate, Nayagarh, Odisha and Respondent No. 5, Divisional Forest Officer, District- Nayagarh, Odisha. "*

Though Hon'ble NGT has specified in the order to take a decision within a period of two months i.e by 15.03.2022, the decision could not be made in time. The undersigned joined as Collector, Nayagarh on 19.10.2022. There is a public demand for construction of Nuagaon Adarasha Vidyalaya as out of eight blocks of the district O.A.V. could not be constructed in Nuagaon due to land problem. The students of O.A.V Nuagaon are facing a lot of difficulties for accommodation of their classroom in the existing Govt. High school Nuagaon where O.A.V at present is functioning. For administrative exigency it is also essential to select the site for O.A.V Nuagaon.

Am-est-29

hmm  
01.12.22

My predecessor in office has called for status report from D.F.O Nayagarh vide Collectorate Letter No. 1219 Dtd 12.05.2022 for compliance of the direction of Hon'ble N.G.T.

In view of the above directions, the D.F.O., Nayagarh got the matter enquired through her field agencies and ascertained that, there is no tree growth over plot No.1 of village Nuagaon and the plot does not look like forest. The report submitted by D.F.O., Nayagarh vide letter No.8703 dt.14.11.22 is attached in the file.

Verified the ROR position of the land in question and found that, in current settlement ROR published after 25.10.1980. hal plot No.1 measuring an area of Ac.125.22 with Kissam Parbat of Mouza- Nuagaon under Nuagaon Tahasil stands recorded in Abada Ajogya Anabadi Khata No.187 which corresponds to sabik plot No.01 with Kissam Pahad as per the sabik ROR published in the year 1932-33.

In the mean time out of Ac.125.22 of the land only Ac.7.24 has been taken from hal plot No.1 and recorded in AJA Khata No.186 with Kissam patita vide RMC No.1/2020. It is observed from the field position as well as record position that, the land in question which has been proposed for construction of Adarsha Vidyalaya, Nuagaon is devoid of any Forest growth and also not recorded with Kissam Jungle in hal or sabik ROR for which clearance u/s 2 of Forest Conservation Act, 1980 to use the land for non-forestry activities will be needed. Apart from this, the Notification of Govt. in R & D.M. Department communicated vide letter No.43968/dt.24.10.2011 is also not applicable in this instant case as the kissam of the corresponding sabik plot No.1 is pahad.

Considering the above facts and relying upon the report of D.F.O. Nayagarh, I am satisfied that, since the kissam of the land in question is not recorded as Jungle in sabik and hal ROR. Clearance u/s 2 of F.C. Act, 1980 is not necessary to use the land for non-forestry purpose.

Accordingly the order of Hon'ble NGT is complied.

Arrested  
hmm  
21.2.23  
Collector & Dist. Magistrate  
NAYAGARH

Send the extract of this order to the Tahasildar, Nuagaon for preparation of Alienation case to settle the land in favour of School and Mass Education Department, Odisha marfat Odisha Adarsha Vidyalaya, Nuagaon.

Typed to my dictation  
& Corrected by me

Sd/-  
Collector & District Magistrate,  
Nayagarh

Sd/-  
Collector & District Magistrate,  
Nayagarh

Memo No. 2807 /Dt. 15-11-2022

Copy forwarded to Tahasildar, Nuagaon for information and immediate necessary action.

*hmm*  
Collector & District Magistrate,  
Nayagarh

*Arrested*

*hmm*  
*11.2.22*  
Collector & Dist. Magistrate  
NAYAGARH

1. Ministry of Environment, Forest and Climate Change,  
Eastern Regional Office, Residential Quarters, A/3,  
Chandrsekharapur, Bhubaneswar – 751023,

2. Forest and Environment Department,  
Through Secretary, Govt. of Odisha,  
Kharavel Bhavan, Bhubaneswar, Odisha,

3. Collector and District Magistrate, Nayagarh,  
Office of the Collector and District Magistrate, Nayagarh,

4. Divisional Forest Officer, Nayagarh,  
District-Nayagarh, Odisha,

Sub: To stop the Construction of Odisha Adarsh Vidyalaya Hostel  
immediately

The District Administration, Nayagarh of state of Odisha is illegally constructing Odisha Adarsh Vidyalaya Hostel over that forest land, plot no.1, Khata No. 187, Mouza-Nuagaon, Kisam-Parbat-1, Area-7.24 Acre, District: Nayagarh, State: Odisha Violating the High Court Order in W.P. No.32482 of 2020, RVWPET No.-382 of 2022 and Guidelines stipulated in the matter of O.A. No. 36 of 2021 of Hon'ble National Green Tribunal, Eastern Bench.

In the matter of O.A. No. 36 of 2021, Hon'ble Tribunal fixed guideline to declare the above mentioned land as a Forest Land. The land could not be declared as a forest land by Hon'ble Tribunal as both the parties failed to submit Sabik Record ,Yadasht, Amina Report before 25.10.1980.

The Judgement of Hon'ble National green Tribunal reads as follows:

“ 14. In the present case, we find that neither the Applicants nor the Respondents have filed before us the Sabik record of 25.10.1980 which is the cut of date mentioned in the judgment of the Hon'ble Supreme Court dated 12.12.1996 passed in W.P. (C) No. 202 of 8 1995: T. N. Godaverman Vs. Union of India, and if the land in question is mentioned as Parbat-I, (Gancha Jungle) in the Sabik Record of 25.10.1980 as claimed by the Applicants then as per the letter of the Commissioner-cum-Secretary to the Govt. of Odisha, such land which is recorded as non-forest Kisam in the Record of Rights published after 25.10.1980 but which in the Sabik Record of Rights existing as on 25.10.1980 is mentioned as Sabik Kisam Jungle, such land would have to be treated as forest land and permission would have to be sought from the Government for nonforest use irrespective of the fact that such land does not find place in the District Level Committee's Report.

15. We, therefore, dispose of this Original Application with a direction to the Respondent No.4, Collector & District Magistrate, Nayagarh, Odisha, and Respondent No.5, Divisional Forest Officer, District-Nayagarh, Odisha, to re-examine the matter in the light of the observations made hereinabove and determine as to whether the land in question i.e., Plot No.1, Khata No. 187 (AAA), MouzaNuagaon, Kisam Parbat-I, area 7.27 acres, was at any point of time prior to 25.10.1980 recorded in the Sabik Record of Rights as Kisam Jungle or Kisam Ghancha Jungle and what would be its effect in pursuance of the letter of the Commissioner-cum-Secretary to the Govt. of Odisha dated 24.10.2011.

16. Let such decision be taken within a period of two months i.e., by 15.03.2022. However, we make it clear that if the said plot of land falls within the purview of Kisam Jungle or Kisam Ghancha Jungle as mentioned in paragraph 15 above, then clearance under Section 2 of the Forest (Conservation) Act, 1980 will have to be taken.

17. We also direct that Respondents shall maintain status-quo in respect of the land in question till such decision is taken by the

Respondent No.4, Collector & District Magistrate, Nayagarh, Odisha, and  
Respondent No.5, Divisional Forest Officer, District Nayagarh, Odisha.”

As per Sabik record, Yadasht, Amina Report, there is no change in the situation and both Hal and Sabik are same. Thus, the land in question i.e., Plot No.1, Khata No. 187 (AAA), MouzaNuagaon, Kisan Parbat-I, area 7.27 acres is a forest in pursuance of the letter of the Commissioner-cum-Secretary to the Govt. of Odisha dated 24.10.2011.

Thus, the villagers seek appropriate action. All construction activities should be stopped immediately as Central Govt never permitted them to do so.

Thanking You,

Yours faithfully,

Biswanchi Narayan Dash,

S/O - Bipra Charan Dash,

AT - Niladripur

PO - Mahipur

PS - Nuagaon.

Dist - Nayagam

Pin - 752094, Odisha

mob No - 9937271146



# construction of Adarsh Vidyalaya Hostel in Forest Land



Add label



biswa ranjan p... 4/9/2023



to roez.bsr-mef, fese... ^

From biswa ranjan paramguru • paramguru .biswa@gmail.com

To roez.bsr-mef@nic.in  
fese.or@nic.in  
dm-nayagarh@nic.in  
dfonayagarh2016@gmail.com

Date 4 Sep 2023, 4:26 pm

[See security details](#)

Sir,

Kindly find attach the complaint against district administration.

Thanking You,  
Biswaranjan Paramguru,  
Advocate



99+





Letter No. 14381 OMC/F&E/2018  
December 15, 2018

To

**The Director (IA)**  
**Ministry of Environment, Forest & Climate Change,**  
**Government of India,**  
**3<sup>rd</sup> Floor, Vayu Vihar, Indira Paryavaran Bhawan**  
**Jorbagh Road, Aliganj**  
**New Delhi - 110 003**

**Sub.:** Dubna-Sakradihi Iron & Manganese Mine (ML Area 1332.019 Ha) for 3.00 MTPA Iron ore and 0.05 MTPA ore production at Villages Dubna, Jampani, Purunadihi, Handibhanga, Naibaga, Basantapur, Pedipokhari R.F. & Naibaga R.F., Tehsil Barbil and Jhumpura, District Keonjhar, Odisha by M/s The Odisha Mining Corporation Ltd. - Terms of Reference

**Ref.:** Additional Details Sought (ADS) dt. 04.10.2018 against Proposal No. IA/OR/MIN/74300/2018 dated 12.04.2018 [F. No. 23-241/2018-IA.III (V)]

Sir,

The information sought by MoEF&CC, Govt. of India, vide ADS dt. 04.10.2018 for Dubna-Sakradihi Iron & Manganese Mining Project during the consideration of Terms of Reference is as follows:

Sl. No.	Details of ADS	Compliance by OMC
1.	Submission of valid mine lease document to the Ministry.	The copy of valid mine lease document is enclosed herewith as <b>Annexure - I</b> .
2.	Documents for amalgamation of Dubuna Manganese mining lease and Sakradihi Iron Ore Mining lease with supplementary deed executed.	Sakradihi ML over 564.55 ha and Dubna ML over 1135.419 ha has been amalgamated vide proceedings no. 3607/SM dt. 18.02.2008. The copy of the proceedings is enclosed as <b>Annexure-II</b> . The condition no. (9) of the letter enclosed at Annexure-I is also instruction to execute SLD within a period of one year after getting statutory clearances.
3.	Status of Forest Clearance.	The forest diversion proposal over 1243.27 ha has been filed in the Forest Clearance web-portal on dt. 01.12.2017. Presently, the proposal has been recommended by RCCF, Rourkela to APCCF (N), Bhubaneswar vide letter dt. 03.12.2018. The copy of the same is enclosed herewith as <b>Annexure - III</b> .

It is our sincere request to kindly grant ToR pertaining to Dubna-Sakradihi Iron & Manganese Mining Project of OMC, to initiate the baseline data generation for the said mines.

Yours faithfully,

**The Odisha Mining Corporation Ltd.**  
(A Gold Category State PSU)

Executive Director (F&E)

Registered Office : OMC House, Bhubaneswar - 751001, India  
Tel : 0674-2377400/2377401, Fax : 0674-2396889, 2391629, www.omcltd.in

**CIN : U13100OR1956SGC000313**

Government of Odisha  
Steel & Mines Department

\*\*\*

No. III(A)SM-15/2013 941/SM, Bhubaneswar, the 5.12.2018

**Sub: Extension of validity period of Mining Lease for Iron and Manganese ore of M/s OMC Ltd over an area of 1332.019 hecets in village- Dubna and Sakradihi of Keonjhar district**

**ORDER**

Whereas a Mining Lease for iron ore over an area of 564.55 hecets in village- Sakradihi of Keonjhar district was granted and executed in favour of M/s OMC Ltd for 30 (thirty) years w.e.f. 28.12.1959 till 27.12.1989.

Whereas another Mining Lease for manganese ore over an area of 1135.419 hecets in village- Dubna of Keonjhar district was granted and executed in favour of M/s OMC Ltd for 20 (twenty) years w.e.f. 8.09.1971 till 7.09.1991.

Whereas, application for 1<sup>st</sup> RML for both the leases have been applied by OMC Ltd u/r 24A(1) of MC Rules, 1960.

Whereas, on the request of the lessee, OMC Ltd, the Mining Lease for iron ore over an area of 564.55 hecets in village- Sakradihi of Keonjhar district and Mining Lease for manganese ore over an area of 1135.419 hecets in village- Dubna of Keonjhar district were amalgamated into one mining lease over 1332.019 hecets by the State Govt vide Proceeding No 3607/SM dated 18.02.2008.

Whereas, OMC Ltd has filed the 2<sup>nd</sup> RML Application over the amalgamated lease area over 1332.019 hecets on 18.03.2008 which is pending as on 12.01.2015 for consideration.

Whereas, the Mineral (Mining by Government Company) Rules, 2015 have been notified by Ministry of Mines, Government of India on 03.12.2015 providing for Inter-alia the followings u/r 3 of the said Rules, 2015:

- (1) All mining leases for minerals granted to a Government Company or Corporation before the date of commencement of the Mines and Minerals (Development & Regulation) Amendment Act, 2015 (10 of 2015) namely, the 12<sup>th</sup> January, 2015 shall be deemed to have been granted for a period of fifty years.
- (2) The State Govt upon an application made to it in this behalf by the Govt Company or Corporation at least twelve months prior to the expiry of the mining lease, may for reasons to be recorded in writing extend the period of the mining lease for further period upto 20 years at a time.
- (3) Subject to sub-rule (1), all applications made by a Govt Company or Corporation for renewal of mining leases and which are pending as on the date of commencement of the MMDR Amendment Act, 2015 shall be deemed to be applications for extension of the period of the mining lease and shall be disposed of in accordance with the provisions of sub-rule (2).

Now, therefore, after careful consideration, the State Government have been pleased to order that in terms of Rule 3(1) of the Mineral (Mining by Government Company) Rules, 2015, the period of amalgamated mining lease over 1332.019 hectares is deemed to be granted for 50 years i.e. from 28.12.1959 to 27.12.2009 and in terms of Rule 3(2) the period of the amalgamated mining lease is further extended from 28.12.2009 to 27.12.2029 for the reason that OMC requires operation of its mines for supply of ore to the user agencies subject to the lessee executing the supplementary lease deed for such lease extension periods.

The above extension of lease period is subject to following further conditions:

- (1) The lessee will furnish an undertaking that he will make the payment for the demand raised or to be raised under section 21(5) of the MMDR Act in accordance to the judgment of Hon'ble Supreme

Court passed in W.P(C) No 114/2014. This undertaking will also form part of the supplementary mining lease deed as a special condition.

(2) The extension of validity is without prejudice to ongoing proceedings, if any, for lapsing or determination of lease which have been initiated or may be initiated in accordance with the provisions of MMDR Act, 1957 or Rules framed thereunder.

(3) The extension of validity is without prejudice to any action under the provisions of the Environment (Protection) Act, Odisha Forest Act or any other law for the time being in force in respect of any violations committed by the lessee during the original period of the lease or the period of deemed extension till the date of extension of validity period of the lease.

(4) The extension of validity period of the lease is subject to the final result/outcome of the W.P(C) No 114/2014 (Common Cause-vrs-Union of India & others) pending in Hon'ble Supreme Court.

(5) The extension is subject to condition that any terms and conditions of the original lease, if not complied so far, shall be complied by the lessee within such period as may be specified by a competent authority and the lessee shall furnish an undertaking to such effect.

(6) The lease is subject to condition that the lessee shall not enter upon any forest of any category to which the provisions of the Forest (Conservation) Act, 1980 are applicable without previous sanction of the competent authority, nor fell, cut and use any timber or trees without obtaining the sanction of that authority nor otherwise than in accordance with such conditions as the State Government may prescribe.

(7) The lessee shall not undertake mining operation except under and in accordance to the approvals under the Forest (Conservation) Act, 1980 and the Environment (Protection) Act, 1986 and Rules framed thereunder.

(8) The lessee shall complete the prospecting operations in accordance with the provisions contained in letter dated 23.12.2010 of Ministry of Mines, Government of India within the time period specified therein and subsequent instructions, rules and regulations if any issued or that may be issued prescribing the timeline.

(9) The lessee shall execute a supplementary lease deed for the extended period within a period of one year subject to availability of the required statutory clearances and the above conditions and undertakings shall form part of such deed.

By Order of the Governor

Memo No- 9412 /SM dated 5.12.2018  
 Additional Secretary to Government

Copy forwarded to M/s Odisha Mining Corporation Ltd, Head Office: Post Box No 34, Bhubaneswar- 751001 for information and necessary action.

Memo No- 9413 /SM dated 5.12.2018  
 Additional Secretary to Government

Copy forwarded to the Director of Mines, Odisha, Bhubaneswar /Collector, Keonjhar/ DDM, Joda for information and necessary action. The Collector, Keonjhar is authorized to execute the supplementary lease deed with the lessee subject to availability of required statutory clearances.

Memo No- 9414 /SM dated 5.12.2018  
 Additional Secretary to Government

Copy forwarded to Special Secretary, Forest & Environment Department/ Member Secretary, SPCB, Bhubaneswar/ Regional Controller of Mines, IBM, Bhubaneswar for information and necessary action.

Additional Secretary to Government



Nirupama Das &lt;fdp.omc@gmail.com&gt;

## Email Alert From System Administrator of Online Submission and Monitoring of Forests Clearances Proposal(OSMFCP) portal

1 message

**monitoring-fc@nic.in** <monitoring-fc@nic.in>  
 To: fdp.omc@gmail.com  
 Cc: monitoring-fc@nic.in

Fri, Dec 1, 2017 at 4:23 PM

This is to acknowledge that a proposal seeking prior approval of Central Government under the Forest (Conservation) Act 1980 as per the details given below has been successfully uploaded on the portal of the Ministry of Environment, Forests and Climate Change Government of India.

1. **Proposal No.** : FP/OR/MIN/30349/2017
2. **Proposal Name** : Dubna-Sakradihi Iron and Manganese Ore Mines
3. **Category of the Proposal** : Mining
4. **Date of Submission** : 01/12/2017

#### 5. Name of the Applicant with Contact Details

- |                   |              |
|-------------------|--------------|
| <b>Name</b>       | : Nirupama   |
| <b>Mobile No.</b> | : 9437134765 |
| <b>State</b>      | : Orissa     |
| <b>District</b>   | : Khordha    |
| <b>Pincode</b>    | : 751012     |
6. **Area Applied (ha.)** : 1243.27

The proposal will be examined by the Nodal Officer, Forest (Conservation) Act, 1980 to assess its completeness.

(System Administrator)

\*\*\* This is a system generated email, please do not reply. \*\*\*



OFFICE OF THE REGIONAL CHIEF CONSERVATOR OF FORESTS, ROURKELA CIRCLE,  
AT/P.O. PANPOSH, ROURKELA-769 004.

Memo No. 3606 /3F(Dis-K)-1033/2018. Date: 03.12.2018

To

The Additional Principal Chief Conservator of Forests  
(Forest Diversion & Nodal Officer, FC Act),  
O/o the Principal Chief Conservator of Forests,  
Odisha, Bhubaneswar.

Sub: Proposal for diversion of 1243.27 ha of Forest land involved in the mining lease area over 1332.019 ha of Dubna-Sakradihi Iron & Mn Mines of M/s OMC Ltd in Keonjhar district, Odisha.

Ref: 1. Proposal No. FP/OR/MIN/30349/2017, State SI. No. OR-069/2017  
Dated.06.12.2017.  
2. Memo No.7618 Dtd. 06.11.2018 & 8224 Dtd.02.12.2018 of the DFO, Keonjhar Division.

The DFO, Keonjhar Division vide his Memo No.7617 Dtd.06.11.2018 addressed to this office and copy endorsed to you in the next Memo of even date has submitted Proposal for diversion of 1243.27 ha of forest land involved in the mining lease area over 1332.019 ha of Dubna-Sakradihi Iron & Manganese Mines of M/s OMC Ltd in Keonjhar district, Odisha, received by him from the Addl. PCCF(FD&NO, FC Act), O/o the PCCF, Odisha vide Proposal No. FP/OR/MIN/30349/2017, State SI. No. OR-069/2017 dated 06.12.2017.

The said proposal, over 1243.27 ha of forest land including 21.3207 ha of forest land located within safety zone of the mining lease, is forwarded herewith in quadruplicate for onward transmission to Govt. of India, Ministry of Environment, Forest & Climate Change for consideration of its approval under Section-2(ii) of Forest (Conservation) Act,1980 (Amended), on its own merit.

#### **A. Brief description of the Project Proposal**

##### **A1 - Brief description of the Project**

As reported by the DFO, Keonjhar Division, Dubna Manganese Mining lease was executed on 08.09.1971 for a period of 20 years over 1135.419 ha and Sakradihi mining lease executed on 28.12.1959 for a period of 30 years over 564.55 ha in favour of M/s OMC Ltd are overlapping each other. The State Govt. of Odisha, Steel and Mines Department has amalgamated the two mining leases into one compact block over 1332.019 ha (Dubna ML for Manganese ore over an area of 1135.419 ha in village Dubna and Naibuga etc. and Sakradihi ML for Iron ore over reduced area over 196.60 ha in village Naibuga and Pedipokhari etc.) vide Steel & Mines letter No. 3607/SM dated 18.02.2006 and the period of renewal of both mining leases has been counted w.e.f. 28.12.1989 for the total area of 1332.019 ha. The amalgamated ML area over 1332.019 ha comprises 773.336 ha of Reserved Forest (Pedipokhari RF- 725.158 ha + Naibuga RF- 48.178 ha), 402.743 ha of DLC Forest, 28.992 ha of Revenue Forest, 38.199 ha of Sabik forest, 30.161 ha of Non-forest Govt. land and 58.588 ha of tenanted land as certified by the Tahasildar, Barbil vide letter No. 5122 dated 26.11.2016 and Tahasildar, Jhumpura vide letter No. 2451 dated 05.11.2016 (**Copy enclosed**). The Director of Mines vide letter No.6563/DM Dtd.19.09.2018 intimated that, the extension of validity of the mining lease upto 26.12.2029 pertaining to Dubna-Sakradihi Mining Lease over 1332.019 ha is under active consideration of the State Government as under the provision of Section 8A (8) of MMDR,

Act, 1957 and Rule 3 of Mineral (Mining by Government Company) Rules, 2015 (Copy enclosed as **Annexure-I (11)**).

As reported by the DFO, Keonjhar Division, the Mining Lease of Dubna-Sakradihi Iron & Mn Mines of M/s OMC Ltd lies between Longitude E 85°-22'-17.839" to 85°-24'-26.478" and Latitude N 21°-51'-52.019" to 21°-48'-37.356" in Survey of India topo sheet No. F 45 N5. The instant diversion proposal has been submitted by OMC Ltd over 1243.27 ha (773.336 ha of RF, 28.992 ha of Revenue Forest, 402.743 ha of DLC Forest and 38.199 ha of Non-forest land recorded as Forest as on 25.10.1980) of forest land including safety zone area over 21.3207 ha of Forest land for diversion under Section-2 (ii) of Forest (Conservation) Act, 1980.

The Mining Lease contains total mineable reserve of 20.022 Million Tons of Iron Ore and 0.837 Million Tons of Manganese Ore as per approved mining plan by IBM vide letter No. MPM/FM/18-ORI/BHU/2017-18 Dtd. 15.11.2017. This project will generate direct employment for 200 persons and indirect employment for 1000 persons.

### **A.2. Physiography and Geological formation**

As reported by the DFO, Keonjhar Division, Dubna-Sakradihi Iron & Mn Mines of M/s OMC Ltd, located within longitude E 85°-22'-17.839" to 85°-24'-26.478" and latitude N 21°-51'-52.019" to 21°-48'-37.356" in Survey of India topo sheet No. F 45 N5, consists of Reserve Forest, Revenue Forest, DLC Forest and Non-Forest land recorded as Forest as on 25.10.1980. This site falls under the physiographic Joda-Barbil plateau extending from Chamakpur to the State boundary of Singhbhum of Jharkhand in north and Bonai in the west. This region is an extension southwards of Singhbhum rocks. This group of rocks comprising Trap, Tuffites, Shale, Quartzite, Phyllite, Banded Haematite Jasper (BHJ) and Banded Haematite Quartzite (BHQ) form high hill ranges with narrow deep valley. This region is characterised by massive deposit of iron and manganese ore associated with B.H.J. and shales. The iron ores precipitates are in the form of oxide, carbonates, silicates and sulphides. The most characteristics feature of the iron ore i.e. haematite is its availability in the form of massive beds, pockets and large lensoid soil bodies. Hard massive, Laminated, Lateritoid & Blue dust are the major form of ore located in this physiographic zone.

### **A.3. Floristic- Faunal Composition**

As reported by the DFO, Keonjhar Division, the geological formation of this area is quite suitable for growth of Sal and its associates. Sal constitutes around 60% to 70% of the top canopy. The middle storey is un-conspicuous. The quality of Sal varies from all India Quality III to IV. Quality III sal is mainly confined to the valleys while Q IV occurs on the hill slopes of moderate gradient. Q I & II sal are completely absent.

As reported by the DFO, Keonjhar Division, the principal associates of Sal includes *Terminalia alata*, *Anogeissus latifolia*, *Terminalia belerica*, *Syzygium cumini*, *Mangifera indica*, *Schleichera oleosa*, *Adina cordifolia*, *Pterocarpus marsupium*, *Bombax ceiba*, *Bridelia retusa*, *Madhuca indica*. The middle storey is represented by *Syzygium cumini*, *Ougeinia oogenensis*, *Careya arborea*, *Treema orientalis*, *Emblica officinalis*, *Cassia fistula* etc. The shrubs and undergrowth are characterized by *Indigofera pulchella*, *Ardisia solenacea*, and *Clerodendron viscosum* etc. The prevailing climbers include *Bauhinia vahlii*, *Combretum decandrum* and *Beutia parviflora*. The grasses over the forest floor include *Chrysopogon aciculatus*, *Imperata cylindrica*, *Dicanthium carricosum*, *Cynodon dactylon* etc.

As reported by the DFO, Keonjhar Division, the canopy density of the forest growth in the applied forest land varies from 0.3 to 0.7. The prevalence of pole crop to middle aged Sal crop in this area indicates the shifting cultivation in the past and the crop can therefore be considered to be of secondary origin. The forest growth & structure of the forest crop in the applied forest land is categorised as 5B/C2- Northern Dry Mixed Deciduous Forest "Tropical Dry Deciduous Forest". The average canopy density is taken as 0.5.

The wildlife commonly seen in the area include Barking deer, Wild Pig, Sloth Bear, Indian Hare & Peacock etc. Movement of wild elephants is also noticed in the applied area and adjoining forest areas. The applied site falls under elephant habitat zone-2 as mentioned by ORSAC, Bhubaneswar.

## **B. Documents and Undertakings as regards Forest Diversion Proposal**

### **B.1. Maps**

The DFO, Keonjhar Division has submitted the required maps furnished by the User Agency as depicted in the following table:-

Sl.No	Map Particulars	Scale	Reference
1	Location plan on the Survey of India Topo Sheet No. F 45 N 5, showing the ML boundary with adjoining lease.	1:50000	Plate- I
2	Copy of the Dubna lease map (1135.419 ha.) showing details of MI boundary.	16"=1 mile	Plate- IIA
3	Copy of the Sakradihi lease map-1395 Acs (564.55 ha.) showing details of MI boundary	16"=1 mile	Plate- IIB
4	Amalgamated lease map of Dubna-Sakradihi over an area of 1332.019 ha showing details of forest and non-forest plots as per the Hal settlement	1:4000	Plate- III
5	Existing land use plan over 1332.019 ha showing details of forest and non-forest plots as per land schedule	1:4000	Plate- IV
6	Proposed Land Use plan over 1332.019 ha showing details of forest and non-forest plots as per the Hal settlement and Sabik settlement	1:4000	Plate- V
7	Geological Map of the ML area	1:5000	Plate- VI
8	Plan showing the area earmarked for Safety Zone.	1:4000	Plate- VII
9	Phased reclamation and afforestation plan	1:4000	Plate- VIII
10	Geo-referenced Mining Lease map authenticated by a joint team and vetted by ORSAC		Plate-IX
11	DGPS map of the forest area included within the ML and proposed for diversion.	1:4000	Plate-X
12	Plan showing the non-forest area allotted for compensatory Afforestation in village Pokhariguda, under Thuamul Rampur Tahasil of Kalahandi district.	1:4000	Plate No. XI (A)
13	Plan showing the non-forest area allotted for compensatory Afforestation in village Uperjhabi under Thuamul Rampur Tahasil of Kalahandi district.	1:4000	Plate No. XI (B)
14	Plan showing the non-forest area allotted for compensatory Afforestation in village Kumjore under Thuamul Rampur Tahasil of Kalahandi district.	1:4000	Plate No. XI (C)
15	Plan showing the non-forest area allotted for compensatory Afforestation in village Silet under Thuamul Rampur Tahasil of Kalahandi district.	1:4000	Plate No. XI (D)

### **B2. Forest Land**

As reported by the DFO, Keonjhar Division, the amalgamated mining lease over 1332.019 ha involves 1243.27 ha of forest land (773.336 ha of Reserved Forest, 28.992 ha of Revenue Forest, 402.743 ha of DLC Forest, and 38.199 ha of Non-forest land recorded as Forest as on 25<sup>th</sup> October 1980). The purpose wise break-up of 1243.27 ha of forest land submitted for diversion, is produced hereunder:-

**Table - 1**  
Existing land use in respect of 258.599 ha broken up forest land along with Non-Forest land involved in the project

Sl. No.	Pattern of Utilization	Forest Area (in ha)				Non forest Area (in ha)	Total Area (in ha)	
		RF	Revenue Forest	Non-forest land recorded as forest as on 25.10.80	DLC Forest land			Total
1	a) Mining (Quarry and Float work)	147.842	0	2.570	43.430	193.842	3.130	196.972
	b) Ore stacking & dressing	9.255	0	0	1.190	10.445	0	10.445
2	Dump	35.034	0.046	1.420	2.960	39.460	0	39.460
3	Mines Road	8.756	0.850	1.000	2.980	13.586	0.090	13.676
4	Magazine	0.101	0	0	0	0.101	0	0.101
5	Camp hut, (workshop, power station etc)	0	0.445	0.380	0.340	1.165	0.100	1.165
<b>TOTAL</b>		<b>200.988</b>	<b>1.341</b>	<b>5.370</b>	<b>50.90</b>	<b>258.599</b>	<b>3.320</b>	<b>261.819</b>

**Table -2**  
Proposed Land use of 1243.27 ha forest land along with Non-Forest land involved in the project

Sl. No	Pattern of Utilisation	Forest Area (in Ha)				Total	Non forest Area (in Ha.)			Grand Total (in Ha.)
		R.F.	Revenue Forest	Non- forest area recorded as forest as on and after 25.10.1980	DLC Forest land		Govt.	Private	Total	
I	a) Mining	718.1819	21.1457	12.8616	272.9921	<b>1025.1813</b>	19.2689	1.0078	20.2767	<b>1045.458</b>
	b) Overburden Dump	25.9233	0.7065	5.2735	46.5932	<b>78.4965</b>	0	0.0998	0.0998	<b>78.5963</b>
	c) Mineral storage	19.4473	3.5135	13.0181	71.3127	<b>107.2916</b>	0.7358	0	0.7358	<b>108.0274</b>
	d) Mineral processing	0	0	0	5.000	<b>5.000</b>	0	0	0	<b>5.000</b>
	e) Infrastructure	0	0.0961	0.7087	2.3144	<b>3.1192</b>	0	0.2113	0.2113	<b>3.3305</b>
	f) Green belt	0	0.6976	0.6502	0	<b>1.3478</b>	0	0	0	<b>1.3478</b>
	e) Road	0.4783	0	0.9752	0.0594	<b>1.5129</b>	1.0784	1.0137	2.0921	<b>3.605</b>
II	Safety zone	9.3052	2.8326	4.7117	4.4712	<b>21.3207</b>	3.4993	8.9027	12.402	<b>33.7227</b>
III	Land used for public purpose	0	0	0	0	0	5.5786	47.3527	52.9313	<b>52.9313</b>
<b>Total</b>		<b>773.336</b>	<b>28.992</b>	<b>38.199</b>	<b>402.743</b>	<b>1243.270</b>	<b>30.161</b>	<b>58.588</b>	<b>88.749</b>	<b>1332.019</b>

### B.3 Tree Enumeration.

As reported by the DFO, Keonjhar Division, as per sample enumeration and extrapolation, there are 157761 nos. of sound, 86571 Nos. of unsound trees in the virgin forest land over 984.671 ha and 22481 nos. of sound, 20569 Nos. of unsound trees in the broken up forest land over 258.599 ha. The species wise and diameter class wise abstract of enumerated trees in respect of virgin and broken up land in separate sheets is enclosed as **Annexure -XVII**.

### B.4 Cost benefit analysis.

As reported by the DFO, Keonjhar Division, the Cost Benefit analysis has been worked out as per the guide lines of Forest (Conservation) Act, 1980 which is enclosed in the proposal as **Annexure-VA**. The Cost Benefit ratio is 1:17.00.

### B.5 Re-settlement and Rehabilitation.

As reported by the DFO, Keonjhar Division, the project does not involve displacement of any human habitation. Therefore, Re-settlement and Rehabilitation plan is not insisted upon.

### B.6. Safety Zone

As reported by the DFO, Keonjhar Division, the total forest land including non-forest land recorded as Forest as on 25.10.1980 earmarked for safety zone for the mining lease is 21.3207 ha. The details are furnished hereunder-

**DETAILS OF SAFETY ZONE AREA**

Sl. No.	Particulars	Forest Area (ha)					Non-forest land (ha)	Grand Total
		RF	Rev. Forest	Non-Forest land recorded as forest as on or after 25.10.1980	DLC Forest land	Total Forest land		
1	7.5 m strip all along the inner side of the ML boundary line.	6.2913	0.7519	1.3475	2.2947	10.6854	3.3092	13.9946
2	10 m width on either side of the village road.	0	0.5955	1.3331	0.6021	2.5307	2.7408	5.2715
3	50 m width on either side of the perennial nala.	0.3584	1.4852	2.0311	1.5744	5.4491	6.3520	11.8011
4	45 m strip on either side of the Express Highway.	2.6555	0	0	0	2.6555	0	2.6555
<b>Total</b>		<b>9.3052</b>	<b>2.8326</b>	<b>4.7117</b>	<b>4.4712</b>	<b>21.3207</b>	<b>12.402</b>	<b>33.7227</b>

**B.7. Concurrent Reclamation Plan**

As reported by the DFO, Keonjhar Division, No reclamation has been carried out till date. Reclamation will be done as per provision of the mining plan approved by IBM.

**B.8. Lease Profile**

As reported by the DFO, Keonjhar Division, the lease profile, furnished by the User Agency, is enclosed as **Annexure- XI** in the diversion proposal.

**B.9. District Profile**

The district profile in the prescribed proforma vide Annexure- VII of FC Act guideline submitted by the DFO, Keonjhar Division is annexed as **Annexure-XXI**.

**B.10. Compliance of the conditions stipulated in the Earlier Approvals (Stage-I and Stage-II) under FC Act, 1980**

As reported by the DFO, Keonjhar Division, no approval has been obtained under Section 2 of Forest (Conservation) Act, 1980.

**B.11. Compliance to Statute (s), circular & directives issued by Govt. of India, MoEF as applicable to the project which came in to force after grant of earlier approval.**

As reported by the DFO, Keonjhar Division, the proposal for diversion of forest land included within the mining lease is submitted for the first time. Therefore, no approval has been obtained earlier under Section 2 of Forest (Conservation) Act, 1980.

**B.12. Certificate under FRA, 2006**

As per the report of the DFO, Keonjhar Division, in compliance with the provisions of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forests Rights) Act, 2006, certificate has been issued by the Collector, Keonjhar over 1243.664 ha of forest land against the applied forest land over 1243.27 ha. Certificate under FRA, 2006 has been obtained prior to DGPS Survey of forest land. The copy of the Certificate under FRA, 2006 is enclosed as **Annexure-VI** of the Diversion Proposal.

The DFO, Keonjhar Division has reported that, the Tahasildar, Barbil and Tahasildar, Jhumpura have intimated vide their letter No.3755 dated 16.08.2018 and No.1973 dated 28.07.2018 respectively regarding details of encroachment within the Mining Lease area of Dubna-Sakradihi Iron & Mn Ore Mines. The copies of the aforesaid Letters of the Tahasildar, Badbil & Jhumpura are enclosed herewith. The detailed list of

encroachers along with area & Kissam of land as furnished by the DFO, Keonjhar Division is as follows:

Under Barbil Tahasil

Sl No.	Name of the Encroacher	Village Name	Area Encroached (In Acre.)	Kissam of Land	Remarks
1	Raya Munda S/o-Rout Munda	Handibhianga	0.02	Talla-II (AJA)	Plot No.325/507 Khata No.36 (Sabik Jungle)
2	Jadumani Munda S/o-Dasra Munda		0.03		
3	Sankaj Munda W/o-Bishnu Munda		0.03		
4	Minju Munda S/o-Raya Champia		0.02		
1	Janla Munda S/o-Raya Champia	Jampani	0.01	Parbat-II	Plot No. 53 Khata No. 17 (DLC Forest)
2	Gulan Singh S/o-Rata Champia		0.03		
3	Sukumar Champia S/o-Rama Champia		0.02		
4	Chandan Champia S/o-Gura Champia		0.02		
5	Dala Gagrai S/o-Xendor Gagrai		0.03		Plot No.114 Khata No. 17 (DLC Forest)
6	Rohi Das Gagrai S/o-Susil Gagrai		0.03		
7	Darbar Champia S/o-Sambra Champia		0.02		
8	Chambru Champia S/o-Gura Champia		0.03		
9	Janla Champia S/o-Raya Champia		0.02		
10	Budhiram Champia S/o-Banaram Champia		0.02		
1	Ghashi Barik S/o-Purna Barik	Dubna	0.03	Patita (AJA)	Plot No. 656 Khata No. 97 (Sabik Jungle)
2	Rama Patra S/o-Hiren Patra		0.02		
3	Nirajan Barik S/o-Laxmidhar Barik		0.03		
4	Patu Patra S/o-Chandramani Patra		0.03		
5	Renktu Patra S/o-Kalicharan Patra		0.02		
6	Nisikanta Barik S/o-Kalia Barik		0.02		
7	Santilata Behera W/o-Dilip Parida		0.03		
8	Rama Patra S/o-Nageswar Patra		0.03		
9	Kalakrushna Patra S/o-Ram Chandra Patra		0.02		
10	Narasingha Munda S/o-Thupulu Munda		0.02		
11	Hari Munda S/o-Sunaram Munda		0.02		
12	Bana Champia S/o-Sunia Munda		0.02		
	<b>Total</b>		<b>0.62</b>		

## Under Jhumpura Tahasil

Sl No.	Name of the Encroacher	Village Name	Area Encroached (In Acre.)	Kissam of Land	Remarks
1	Asha Tanti W/o-Dasaratha Tanti	Naibuga	0.04	Parbat-II	Plot No.321 (DLC)
2	Putu Munda S/o-Sanatana Munda		0.03	do	
3	Sandri Kamal S/o-Krushna Kamal		0.04	do	
4	Jagdish Tanti S/o-Dubaraj Tanti		0.05	do	
5	Mohan Munda S/o-Birsingh Munda		0.04	do	
6	Jogandra Naik S/o-Ainthu Naik		0.03	do	
7	Galal Giri S/o-Tunu Giri		0.05	do	
8	Padna Naik S/o-Manu Naik		0.04	do	
9	Chaga Munda S/o-Sukura Munda		0.05	Jungle	Plot No-399 (Revenue Forest)
10	Gama Munda S/o-Manglu Munda		0.03	do	
11	Sukura Munda S/o-Dursu Munda		0.04	do	
12	Majura Munda S/o-Dursu Munda		0.04	do	
13	Gura Munda S/o-Pandu Munda		0.04	do	
14	Rala Laguri S/o-Routa Laguri		0.12	do	Plot No.-399, FRA PATTA ISSUED AS PER KHATA NO- 121
15	Arjun Daralburu S/o-Dama Daraiburu		0.32	do	
16	Jal Singh Munda S/o-Bain Munda		0.12	do	
17	Jayaram Munda S/o-Bikram Munda		0.12	do	
18	Bhalga Munda S/o-Desa Munda		0.12	do	
19	Nandu Munda S/o-Mangal Munda		0.12	do	
20	Janam Singh Munda S/o-Nandu Munda		0.12	do	
21	Raijan Munda S/o-Tanguru Munda		0.04	Parbat-II	Plot No-383(DLC)
22	Jhunu Munda S/o-Langala Munda		0.04	do	
23	Bir Mohan Munda S/o-Pandu Munda		0.05	Baje Phasal-I	Plot No.-355 (Sabik Jungle)
24	Butu Munda S/o-Pandu Munda		0.03		
25	Ghasi Munda S/o-Pandu Munda		0.03		
26	Parsu Munda S/o-Bagina Munda		0.05	Jungle	Plot No.-332 (Revenue Forest)
27	Muku Munda S/o-Bagina Munda		0.03		
	<b>Total</b>		<b>1.83</b>		

**B.13. Site Inspection Report of DCF**

Site Inspection Report of the Deputy Conservator of Forests, Keonjhar Division is enclosed as **Annexure-XXII**.

**B.14. DGPS maps**

The DGPS map signed by the officials of Revenue, Mining and Forest Deptt., validated by ORSAC and duly countersigned by the DFO, Keonjhar Division is enclosed as **Plate-X**. As per the report of the DFO, Keonjhar Division, the area as per land schedule and that of DGPS map involved in the submitted diversion proposal is produced below:-

SI No.	Category of Forest Land	Area applied for (in ha)	Area as per DGPS Map (in ha)	Remarks
1	Reserved Forest land	773.336	773.328	0.001% ↓
2	Revenue Forest land	28.992	28.990	0.006% ↓
3	DLC Forest land	402.743	402.752	0.002% ↑
4	Non-forest land recorded as Forest as on 25.10.1980	38.199	38.164	0.091% ↓
	<b>Total</b>	<b>1243.27</b>	<b>1243.234</b>	<b>0.002% ↓</b>

**C. Compensatory Levies****C.1. Compensatory Afforestation**

The DFO, Keonjhar Division has reported as follows:

I	Total Mining Lease area	-	1332.019 ha
II	Forest area involved in the ML	-	1243.270 ha
III	Forest area covered under safety zone (7.5 mtr along the boundary line of ML area)	-	10.6854 ha
IV	Forest area applied for diversion	-	1243.270 ha
V	Total broken forest land involved in the mining lease	-	258.599 ha
VI	Land Required for Compensatory Afforestation	-	973.9856 ha

As reported by the DFO, Keonjhar Division, non-forest land, equal in extent the forest land submitted for diversion excluding safety zone and broken up forest land {1243.270-(10.6854+258.599)} over 973.9856 ha will be met from the identified and allotted non-forest Govt. land over 979.376 ha in village Pokhariguda, Uperjhabi, Kumjore & Silet under Thuamul Rampur Tahasil of Kalahandi district. The detailed land schedule of CA land identified is provided in **Check List Sl. No. 22**.

**C2. Net Present Value (NPV)**

As reported by the DFO, Keonjhar Division, the amalgamated mining lease granted over 1332.019 ha involves 1243.27 ha of Forest land & 88.749 ha of Non-Forest Land. NPV has been deposited over 1155.836 ha of forest land in respect of aforesaid mining lease as depicted hereunder:-

SI No.	Forest Area in ha	Eco Value Class	Canopy Density	The then applicable Rate in Rs.	NPV Deposited in Rs.
1	Broken up forest land in the mining lease over 253.229 ha	I	0.1	580000/-	146872820.00
2	Virgin forest land in the mining lease over 902.607 ha	I	0.3	730000/-	658903110.00
	<b>Total-1155.836 ha</b>				<b>805775930.00</b>
3	Interest (9%) on belated payment of NPV for 06 days			9%	974816.00
	<b>Gross Total</b>				<b>806750746.00</b>
The user agency has submitted an undertaking to pay NPV for balance 87.434 ha. Forest land after grant of Stage-I forest clearance as <b>Annexure-IX</b> . The User Agency has also submitted an undertaking that NPV shall be paid as per the rate revised as per the decision of Hon'ble Supreme Court of India in future.					

### C3. Wild Life Management- Site Specific Wildlife Conservation Plan and Regional Wildlife Management Plan.

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As per the report of the DFO, Keonjhar Division, Site Specific Wildlife Conservation Plan has been approved by the PCCF, (Wildlife) & CWLW, Odisha vide Memo No. 9432/1WL-SSP-62/2016 Dtd 30.11.2016 with a financial outlay of Rs. 1218.423 Lakh (Rs. 485.123 Lakh for the project area to be implemented by User Agency and Rs. 733.30 Lakhs for the project impact area to be implemented by the DFO, Keonjhar Division). The Project proponent has not yet deposited the demanded amount of Rs. 733.30 lakhs for the project impact area to be implemented by the DFO, Keonjhar Division. The User Agency has undertaken to deposit the cost of Site Specific Wildlife Conservation Plan and Regional Wildlife Management Plan. The undertaking to this effect furnished by the User Agency is enclosed as **Annexure-IX**.

#### **D. Statutory Clearances**

##### **D.1. Forest Clearance**

As reported by the DFO, Keonjhar Division, no forest land has been diverted under section- 2(ii) of FC Act, 1980.

##### **D.2. Mining Plan/ Mining Scheme**

As reported by the DFO, Keonjhar Division, the Mining Scheme alongwith progressive Mine Closure Plan has been approved by IBM vide no. MPM/FM/18-ORI/BHU/2017-18 dtd. 15.11.2017 with validity up to 31.03.2020. The copy of the approved Mining Scheme is enclosed as **Annexure-IV**.

##### **D.3. Environmental Clearance**

As reported by the DFO, Keonjhar Division, Environmental Clearance has not yet been obtained by OMC ltd.

##### **D.4. Consent to Operate from SPCB, Odisha**

As reported by the DFO, Keonjhar Division, Consent to Establish has been granted by SPCB vide letter No. 25191 dt 19.11.2008 which is enclosed as **Annexure-XV** of the Forest Diversion Proposal. Consent to Operate has not yet been granted by State Pollution Control Board, Odisha.

#### **E. Miscellaneous Information**

##### **E.1. Violation and Action Taken thereof.**

##### **Violation**

- I. As per first report of illegal mining of Iron and Manganese Ores in the state of Odisha of Justice M.B. Shah Commission of Inquiry, Dubna-Sakradihi Iron & Mn Mines of M/s OMC Ltd. finds place at Sl. No. 12 of Annexure-IVA (i.e. Details of the mining leases having production without obtaining approval under FC Act, 1980 at all during subsisting lease period and deemed extension period but leases were allowed to operate illegally) and from the said mines, there was illegal production of 1667818 tonnes of Iron Ore for the period from 1994-95 to 2006-07 without obtaining approval under FC Act, 1980.

##### **Action taken**

- As reported by the DFO, Keonjhar Division, OR case No. 161CH of 2014-15 has been booked against the erring officials for illegal production. The case record has been submitted in the Court of JMFC, Barbil vide PR No. 28 of 2014-15 dated 12.02.2015. The case is sub-judice.
- II. As per the information provided by the DFO, Keonjhar Division, the Tahasildar, Jhumpura & Tahasildar, Badbil vide their Letter No. 1973 dated 28.07.2018 and Letter No. 3755 dated 16.08.2018 respectively addressed to the DFO, Keonjhar Division have intimated regarding details of encroachment within the Mining Lease





e-mail:- [barbiltahasll.office@gmail.com](mailto:barbiltahasll.office@gmail.com)  
Ph. No. 06767-275276

OFFICE OF THE TAHASILDAR, BARBIL.

No. 3755/Date 16/8/18

To

The Divisional Forest Officer,  
Keonjhar Division, Keonjhar.

Sub:- Encroachment of forest land within the M.L area of Dabuna-Sekradihi  
Iron & Manganese Mines of M/s O.M.C Ltd.

Ref:- Your letter No. 2895/Mining/ 27.04.2018

Sir,

With reference to the letter on the subject cited above, I am to say that the matter has enquired by Revenue Inspector, Dabuna and submitted the possession of the encroachment of forest land within the M.L. area of Dabuna-Sekradihi Iron & Manganese Mines of M/s O.M.C Ltd. in prescribed format.

The report regarding is enclosed herewith for your kind information and further necessary action at your end.

Yours faithfully,

Tahasildar, Barbil.

Memo No. /Date

Copy to the Regional Manager, M/s O.M.C. Ltd., Barbil for kind information and necessary action.

Tahasildar, Barbil.

Memo No. /Date

Copy to the Range Officer, Champua for kind information and necessary action.

Tahasildar, Barbil.

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**List of Encroached Forest Area within the mining lease hold of Dubna-Sekradilhi  
Iron & Mn. Mines of M/s O.M.C. Ltd. (under Barbil Tahasil)**

Sl. No.	Name of the Encroacher	Village Name	Area Encroached (in Acre)	Kissam of Land	Remarks
1	Raya Munda S/o - Rout Munda	Handibhanga	0.02	Taila - II (AJA)	Plot No. 325/507 Khata No. 36 (Sabik Jungle)
2	Jadumani Munda S/o - Dasra Munda		0.03		
3	Sankaj Munda W/o - Bishnu Munda		0.03		
4	Minju Munda S/o - Raya Munda		0.02		
1	Jania Champia S/o - Raya Champia	Jampani	0.01	Parbat - II (AAA)	Plot No. 53 Khata No. 17 (D.L.C. Forest)
2	Gulan Singh S/o - Rata Champia		0.03		
3	Sukumar Champia S/o - Rama Champia		0.02		
4	Chandan Champia S/o - Gura Champia		0.02		Plot No. 114 Khata No. 17 (D.L.C. Forest)
5	Dala Gagrai S/o - Xendor Gagrai		0.03		
6	Rohi Das Gagrai S/o - Susil Gagrai		0.03		
7	Dabar Champia S/o - Sambra Champia		0.02		
8	Chambru Champia S/o - Gura Champia		0.03		
9	Jania Champia S/o - Raya Champia		0.02		
10	Budhiram Champia S/o - Banaram Champia		0.02		

*D. Singh*  
10/02/14  
Revenue Insp. Dubna

*9/5*  
*[Signature]*  
TAHASILDAR  
BARBIL

Sj. No.	Name of the Encroacher	Village Name	Area Encroached (in Acre)	Kissam of Land	Remarks
1	Ghashi Barik S/o - Purna Barik	Dubna	0.03	Patita (AJA)	Plot No. 656 Khata No. 97 (Sabik Jungle)
2	Rama Patra S/o - Hiren Patra		0.02		
3	Niranjan Barik S/o - Laxmidhar Barik		0.03		
4	Patu Patra S/o - Chandramani Patra		0.03		
5	Renktu Patra S/o - Kalicharan Patra		0.02		
6	Nisikanta Barik S/o - Kalia Barik		0.02		
7	Santilata Behera W/o - Dillip Parida		0.03		
8	Rama Patra S/o - Nargeswar Patra		0.03		
9	Kalakrushna Patra S/o - Ram Chandra Patra		0.02		
10	Narasingha Munda S/o - Thupulu Munda		0.02		
11	Hari Munda S/o - Sunaram Munda		0.02		
12	Bana Champia S/o - Sunia Champia		0.02		
1		Purunadihi			No encroachment found within lease hold area
1		Pedipokhari			

*Bina*  
10/08/16  
Revenue Inspector  
Dahana

*9/5*  
16/8/16  
TAHASILDAR  
BARBIL

6F  
18/8/18

23

20/8/18

OFFICE OF THE TAHASILDAR, JHUMPURA

No. 1973 / Dated, 28.07.18

To

The Divisional Forest Officer,  
Keonjhar.

Sub: Encroachment of Forest land within M.L. area of Dabuna-Sakradihi Iron & Manganese Mines of M/s OMC Ltd.

Ref: Your Letter No. 2895, dt. 27.04.2018.

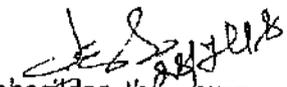
Sir,

With reference to the subject cited above, I am to say that the matter has been enquired through Revenue Inspector, Malda. R.I. has conducted field enquiry and submitted the position of encroachment of forest land within the M.L. area of Dabuna-Sakradihi Iron & Manganese Mines of M/s OMC Ltd in prescribed format.

The report in this regard in prescribed format is enclosed herewith for your kind information and further necessary action.

Encl:- As above.

Yours faithfully,

  
Tahasildar, Jhumpura

Memo No. / Dated,

Copy forwarded to the Regional Manager, M/s OMC Ltd, Barbil for information and necessary action.

Tahasildar, Jhumpura

Memo No. / Dated,

Copy forwarded to the Range Officer, Champua for information and necessary action.

Tahasildar, Jhumpura

List of Encroached Forest area Within the Mining Lease hold of Dubuna-Sekradihi Iron & Mn. Mines of M/s- O.M.C Ltd. (Under Jhumpura Tahasil)

Sl.No.	Name of the Encroacher	Village Name	Area Encroached (In Acre.)	Kissam of Land	Remarks	
1	Asha Tanti W/o- Dasaratha Tanti	Naibuga	0.04	Parbat-II	Plot No-321 (D.LC)	
2	Putu Munda S/o- Sanatana Munda		0.03	do		
3	Sandri Kamal S/o-Krushna Kamal		0.04	do		
4	Jagdish Tanti S/o- Dubaraj Tanti		0.05	do		
5	Mohan Munda S/o- Birsingh Munda		0.04	do		
6	Jogandra Naik S/o- Ainthu Naik		0.03	do		
7	Galal Giri S/o- Tunu Giri		0.05	do		
8	Padna Naik S/o - Manu Naik		0.04	do		
9	Chaga Munda S/o- Sukura Munda		0.05	Jungle		Plot No-399 (V.F)
10	Gama Munda S/o- Manglu Munda		0.03	do		
11	Sukura Munda S/o- Dursu Munda		0.04	do		
12	Majura Munda S/o- Dursu Munda		0.04	do		
13	Gura Munda Pandu Munda		0.04	do		
14	Rala Laguri S/o- Roura Laguri		0.12	do	Plot No-399 , FRA PATTA ISSUED AS PER KHATA NO-121	
15	Arjun Daraiburu S/o- Dama Daraiburu		0.32	do		
16	Jal Singh Munda S/o- Bain Munda		0.12	do		
17	Jayaram Munda S/o- Bikram Munda		0.12	do		
18	Bhalga Munda S/o -Desa Munda		0.12	do		
19	Nandu Munda S/o- Mangal Munda		0.12	do		
20	Janam Singh munda S/o- Nandu Munda		0.12	do		
21	Raijan Munda S/o- Tanguru munda		0.04	Parbat-II		Plot no-383 (DLC)
22	Jhunu Munda S/o- Langala Munda		0.04	do		

Sl.N <sup>o</sup>	Name of the Encroacher	Village Name	Area Encroached (in Acre.)	Kissam of Land	Remarks		
23	BirMohan Munda S/o- Pandu Munda	Naibuga	0.05	Baje Phasala -I	Plot no-335(Sabik Jungle)		
24	Butu Munda S/o- Pandu Munda		0.03				
25	Ghasi Munda S/o- Pandu Munda		0.03				
26	Parsu Munda S/o- Bagina Munda		0.05			Jungle	
27	Muku Munda S/o- Bagina Munda		0.03				
28							No Encroachment found within Lease hold area

Madan Mohan Patra  
FRA (Amin)

*[Signature]*  
Amin  
Jhumpura  
Taluk

*[Signature]*  
TAHASILDAR  
JHUMPURA

07.07.18  
Revenue Inspector  
Maida, Jhumpura

MALDA

**GOVERNMENT OF ODISHA**  
**REVENUE AND DISASTER MANAGEMENT DEPARTMENT**

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No. RDM-LRGEA-POLICY-0018-2018- 23784/R&DM Dated 30/6/2018

From

Dr. C.S. Kumar, IAS  
Principal Secretary to Government

To

All Collectors

**Sub: Uploading of details of DLC forest land in Bhulekh database**

Madam/ Sir,

As you are aware, District Level Committees (DLCs) had been constituted during the year 1997 in each district under the chairmanship of respective Collectors as per the orders passed by the Hon'ble Supreme Court of India in W.P (C) No. 202/1995 to identify all forest areas under the administrative control of F & E Department/ Revenue Department and forest land/ plantations belonging to private persons. After necessary scrutiny of the DLC reports by the State Level Expert Committee, the details of such forest land were submitted before the Hon'ble Apex Court in shape of an affidavit. All such forest land which found place in the final DLC reports are to be regulated under the provisions of the Forest (Conservation) Act, 1980.

2. Keeping in view that there are certain lands which have been included in the DLC report as forest land though these are not classified as Forest in the revenue Record of Right (RoR) and in order to prevent inadvertent diversion of these Forest lands for non-forest purpose, which will be violative of the Forest (Conservation) Act, 1980, this Department vide G.O No. 14689/R&DM dated 23/04/2013 has instructed all Collectors to incorporate an entry "DLC Forest" in the remarks column of RoR of all lands included in DLC report as forest land but not categorized as forest land in the 'kissam' of the land. The procedure to be followed for such recording has also been prescribed in the said G.O.

3. Now, it is felt necessary that details of all the lands which have been included in DLC Report, either classified as Forest in the revenue RoR or entry of "DLC Forest" made in the remarks column of RoR or otherwise, has also to be entered in Bhulekh database.

4. In this context, I am directed to inform you that National Informatics Centre (NIC) has developed a module and rolled out under Tehsildar login for entry of DLC Forest land details in Bhulekh database. A User Manual also developed by NIC for the purpose is enclosed for ready reference.

5. The DLC Forest list is available with the concerned DFOs. The same may be obtained from the DFO and updated in the Bhulekh database. Collector of the District shall issue necessary instruction for the purpose.

6. You are, therefore, requested to instruct all Tahasildars working under your jurisdiction to follow the aforesaid User Manual and enter details of DLC Forest land in the Bhulekh database.

7. All the DLC Forest lands shall be uploaded in the Bhulekh database within **3 months**.

Yours faithfully,

Memo No. 23785 /RDM Dated 30/6/2018  
Principal Secretary to Government  
Copy with copy of enclosure forwarded to Secretary, Board of Revenue, Odisha/ all RDCs/ DLR & S, Odisha, Cuttack for information and necessary action.

Memo No. 23786 /RDM Dated 30/6/2018  
Joint Secretary to Government  
Copy with copy of enclosure forwarded to all Sub- Collectors/ all Tahasildars for information and necessary action.

Memo No. 23787 /RDM Dated 30/6/2018  
Joint Secretary to Government  
Copy with copy of enclosure forwarded to Addl Chief Secretary, Forest and Env Department with a request to instruct the DFOs to share the copy of the DLC forest list with Tahasildars for uploading the same in Bhulekh database.

Memo No. 23788 /RDM Dated 30/6/2018  
Joint Secretary to Government  
Copy with copy of enclosure forwarded to Joint Secretary (in charge of IMU Cell)/ LR&GE (A)/(B)/(C)/ CH&S Branch of Revenue & DM Department for information and necessary action.

Joint Secretary to Government

ANNEXURE-ISUMMARY OF LAND OVER ML AREA

All areas in hectares

Sr. No.	Description	As per the available data at the time of TOR	As per the land schedule certified by Revenue Authorities	As per DGPS Survey certified by OSRAC
1.	Village / Revenue Forest	7.23	26.50	713.865
2.	DLC Forest	87.54	620.14	
3.	Sabik Forest	0.00	76.91	
4.	Private Land	130.53	129.09	130.532
5.	Government Land (non-forest)	1323.79	707.76	704.689
	<b>Total</b>	<b>1549.09</b>	<b>1560.40</b>	<b>1549.086</b>

ARS

## Sijimali - Rayagada (Kashipur Tahasil)

Village Name	Khata No	RoR Plot No	Class of Land	Tenant Name	Type of Land	Land Schedule Proposed		Remarks
						Area in Acre	Area in Hectare	
Sunger R.I.Circle								
Aliguna	33	1P	Abada Ajogyo Anabadi	Govt. Land	Pahada	17.75	7.18	Found in DLC report
Aliguna	33	2P	Abada Ajogyo Anabadi	Govt. Land	Pahada	1.1	0.45	
Aliguna	33	7P	Abada Ajogyo Anabadi	Govt. Land	Pahada	18	7.28	Found in DLC report
Aliguna	33	8P	Abada Ajogyo Anabadi	Govt. Land	Pahada	11.5	4.65	Found in DLC report
Aliguna	33	10P	Abada Ajogyo Anabadi	Govt. Land	Pahada	0.55	0.22	Found in DLC report
Aliguna	33	249P	Abada Ajogyo Anabadi	Govt. Land	Pahada	5.25	2.12	
Aliguna	33	250P	Abada Ajogyo Anabadi	Govt. Land	Pahada	5.8	2.35	
Aliguna	33	253P	Abada Ajogyo Anabadi	Govt. Land	Pahada	0.15	0.06	
Aliguna	33	254P	Abada Ajogyo Anabadi	Govt. Land	Pahada	3	1.21	Found in DLC report
Aliguna	33	258P	Abada Ajogyo Anabadi	Govt. Land	Pahada	0.25	0.10	Found in DLC report
Aliguna	33	259P	Abada Ajogyo Anabadi	Govt. Land	Pahada	7	2.83	
Aliguna	33	260P	Abada Ajogyo Anabadi	Govt. Land	Pahada	6.35	2.57	
Total Area						76.7	31.04	
Bundel	22	1	Abada Ajogyo Anabadi	Govt. Land	Pahada	7.5	3.04	Found in DLC report
Bundel	22	2	Abada Ajogyo Anabadi	Govt. Land	Pahada	9.25	3.74	Found in DLC report
Bundel	22	3	Abada Ajogyo Anabadi	Govt. Land	Pahada	6.25	2.53	Found in DLC report
Bundel	22	4	Abada Ajogyo Anabadi	Govt. Land	Pahada	7.25	2.93	Found in DLC report
Bundel	22	5P	Abada Ajogyo Anabadi	Govt. Land	Pahada	8.75	3.54	Found in DLC report
Bundel	22	6	Abada Ajogyo Anabadi	Govt. Land	Pahada	8	3.24	Found in DLC report
Bundel	22	7P	Abada Ajogyo Anabadi	Govt. Land	Pahada	5.5	2.23	Found in DLC report
Bundel	22	8P	Abada Ajogyo Anabadi	Govt. Land	Pahada	2.9	1.17	Found in DLC report
Bundel	22	9P	Abada Ajogyo Anabadi	Govt. Land	Pahada	4.1	1.66	Found in DLC report
Bundel	22	10P	Abada Ajogyo Anabadi	Govt. Land	Pahada	4.4	1.78	Found in DLC report
Bundel	22	11P	Abada Ajogyo Anabadi	Govt. Land	Pahada	1	0.40	
Bundel	22	14P	Abada Ajogyo Anabadi	Govt. Land	Pahada	1.5	0.61	Found in DLC report
Total Area						66.4	26.87	
Adatakiri R.I.Circle								
Dumerpadar	72	377P	Abada Ajogyo Anabadi	Govt. Land	Pahada	1.54	0.62	
Dumerpadar	72	378P	Abada Ajogyo Anabadi	Govt. Land	Pahada	5.94	2.40	
Dumerpadar	72	403P	Abada Ajogyo Anabadi	Govt. Land	Pahada	11.62	4.70	
Dumerpadar	72	435P	Abada Ajogyo Anabadi	Govt. Land	Pahada	1.56	0.63	Found in DLC report
Total Area						20.66	8.36	
Sunger R.I.Circle								
Katibhata	21	1	Abada Ajogyo Anabadi	Govt. Land	Pahada	13	5.26	Found in DLC report
Total Area						13	5.26	
Kutamal	165	1	Abada Ajogyo Anabadi	Govt. Land	Parbat	13	5.26	Found in DLC report

Verified  
8/11/16  
R.K.

8/11/16  
Tahasil, Kashipur  
Muz-Rayagada

Kutamal	165	2	Abada Ajogyo Anabadi	Govt. Land	Parbat	10	4.05	Found in DLC report
Kutamal	165	3	Abada Ajogyo Anabadi	Govt. Land	Parbat	10	4.05	Found in DLC report
Kutamal	165	4	Abada Ajogyo Anabadi	Govt. Land	Parbat	7	2.83	Found in DLC report
Kutamal	165	5	Abada Ajogyo Anabadi	Govt. Land	Parbat	12.7	5.14	Found in DLC report
Kutamal	165	6	Abada Ajogyo Anabadi	Govt. Land	Parbat	10	4.05	Found in DLC report
Kutamal	165	7	Abada Ajogyo Anabadi	Govt. Land	Parbat	10.15	4.11	Found in DLC report
Kutamal	165	8P	Abada Ajogyo Anabadi	Govt. Land	Parbat	8	3.24	Found in DLC report
Kutamal	165	9P	Abada Ajogyo Anabadi	Govt. Land	Parbat	2.9	1.17	Found in DLC report
Kutamal	165	10P	Abada Ajogyo Anabadi	Govt. Land	Parbat	0.85	0.34	Found in DLC report
Kutamal	165	11P	Abada Ajogyo Anabadi	Govt. Land	Parbat	5.4	2.19	Found in DLC report
Kutamal	165	12	Abada Ajogyo Anabadi	Govt. Land	Parbat	10	4.05	Found in DLC report
Kutamal	165	13	Abada Ajogyo Anabadi	Govt. Land	Parbat	10	4.05	Found in DLC report
Kutamal	165	14P	Abada Ajogyo Anabadi	Govt. Land	Parbat	9	3.64	Found in DLC report
Kutamal	165	15	Abada Ajogyo Anabadi	Govt. Land	Parbat	5	2.02	
Kutamal	165	16	Abada Ajogyo Anabadi	Govt. Land	Parbat	9.4	3.80	
Kutamal	165	17	Abada Ajogyo Anabadi	Govt. Land	Parbat	11.13	4.50	Found in DLC report
Kutamal	165	18	Abada Ajogyo Anabadi	Govt. Land	Parbat	10	4.05	
Kutamal	165	19	Abada Ajogyo Anabadi	Govt. Land	Parbat	12.25	4.96	Found in DLC report
Kutamal	165	20	Abada Ajogyo Anabadi	Govt. Land	Parbat	5.6	2.27	
Kutamal	165	21	Abada Ajogyo Anabadi	Govt. Land	Parbat	11.5	4.65	Found in DLC report
Kutamal	165	22	Abada Ajogyo Anabadi	Govt. Land	Parbat	10	4.05	Found in DLC report
Kutamal	165	23	Abada Ajogyo Anabadi	Govt. Land	Parbat	8.4	3.40	
Kutamal	165	24	Abada Ajogyo Anabadi	Govt. Land	Parbat	10.6	4.29	Found in DLC report
Kutamal	165	25	Abada Ajogyo Anabadi	Govt. Land	Parbat	10	4.05	Found in DLC report
Kutamal	165	26P	Abada Ajogyo Anabadi	Govt. Land	Parbat	9.35	3.78	Found in DLC report
Kutamal	165	27P	Abada Ajogyo Anabadi	Govt. Land	Parbat	10	4.05	Found in DLC report
Kutamal	165	28	Abada Ajogyo Anabadi	Govt. Land	Parbat	9.5	3.84	Found in DLC report
Kutamal	165	29	Abada Ajogyo Anabadi	Govt. Land	Parbat	3.25	1.32	
Kutamal	165	30	Abada Ajogyo Anabadi	Govt. Land	Parbat	10	4.05	
Kutamal	165	31	Abada Ajogyo Anabadi	Govt. Land	Parbat	10	4.05	
Kutamal	165	32P	Abada Ajogyo Anabadi	Govt. Land	Parbat	10	4.05	
Kutamal	165	33P	Abada Ajogyo Anabadi	Govt. Land	Parbat	5.5	2.23	
Kutamal	165	37P	Abada Ajogyo Anabadi	Govt. Land	Parbat	9.2	3.72	
Kutamal	165	38P	Abada Ajogyo Anabadi	Govt. Land	Parbat	0.25	0.10	
Kutamal	165	39P	Abada Ajogyo Anabadi	Govt. Land	Parbat	0.9	0.36	
Kutamal	165	40P	Abada Ajogyo Anabadi	Govt. Land	Parbat	2.15	0.87	
Kutamal	165	43P	Abada Ajogyo Anabadi	Govt. Land	Parbat	6.25	2.53	
Kutamal	165	44P	Abada Ajogyo Anabadi	Govt. Land	Parbat	4	1.62	
Kutamal	165	784P	Abada Ajogyo Anabadi	Govt. Land	Parbat	1	0.40	
Kutamal	165	786P	Abada Ajogyo Anabadi	Govt. Land	Parbat	33	13.36	
Kutamal	165	787P	Abada Ajogyo Anabadi	Govt. Land	Parbat	26.9	10.89	

Verified  
S.O.B  
K.K.

Tahasildar, K. S. Pur  
Dist. K. S. Pur

Total Area						374.13	151.41	
Adatikiri R.I.Circle								
Malipadara	1	171	Asifula Majhi	Abadi	Atta	0.12	0.05	
Malipadara	2	100	Jagu Majhi & Others	Abadi	Atta	1.05	0.42	
Malipadara	2	101	Jagu Majhi & Others	Abadi	Atta	0.6	0.24	
Malipadara	2	105	Jagu Majhi & Others	Abadi	Atta	0.08	0.03	
Malipadara	2	106	Jagu Majhi & Others	Abadi	Atta	0.12	0.05	
Malipadara	2	107	Jagu Majhi & Others	Abadi	Atta	0.15	0.06	
Malipadara	2	111	Jagu Majhi & Others	Abadi	Atta	3	1.21	
Malipadara	2	112	Jagu Majhi & Others	Abadi	Atta	0.1	0.04	
Malipadara	2	113	Jagu Majhi & Others	Abadi	Atta	1.25	0.51	
Malipadara	2	120	Jagu Majhi & Others	Abadi	Atta	0.7	0.28	
Malipadara	2	129	Jagu Majhi & Others	Abadi	Atta	1	0.40	
Malipadara	2	130	Jagu Majhi & Others	Abadi	Atta	0.2	0.08	
Malipadara	2	133	Jagu Majhi & Others	Abadi	Atta	1.85	0.75	
Malipadara	2	156	Jagu Majhi & Others	Abadi	Atta	0.8	0.32	
Malipadara	2	161	Jagu Majhi & Others	Abadi	Atta	0.13	0.05	
Malipadara	2	162	Jagu Majhi & Others	Abadi	Atta	0.13	0.05	
Malipadara	2	163	Jagu Majhi & Others	Abadi	Atta	0.23	0.09	
Malipadara	2	165	Jagu Majhi & Others	Abadi	Atta	0.2	0.08	
Malipadara	2	176	Jagu Majhi & Others	Abadi	Atta	0.4	0.16	
Malipadara	2	177	Jagu Majhi & Others	Abadi	Atta	3.3	1.34	
Malipadara	2	182	Jagu Majhi & Others	Abadi	Atta	0.2	0.08	
Malipadara	2	183	Jagu Majhi & Others	Abadi	Atta	0.08	0.03	
Malipadara	2	25	Jagu Majhi & Others	Abadi	Atta	1.27	0.51	
Malipadara	2	27	Jagu Majhi & Others	Abadi	Atta	3.7	1.50	
Malipadara	2	31/256	Jagu Majhi & Others	Abadi	Atta	0.1	0.04	
Malipadara	2	57	Jagu Majhi & Others	Abadi	Atta	2.2	0.89	
Malipadara	2	81	Jagu Majhi & Others	Abadi	Atta	0.22	0.09	
Malipadara	2	87/257	Jagu Majhi & Others	Abadi	Atta	0.03	0.01	
Malipadara	2	88	Jagu Majhi & Others	Abadi	Atta	0.35	0.14	
Malipadara	2	93	Jagu Majhi & Others	Abadi	Atta	0.02	0.01	
Malipadara	3	75	Jagu Majhi	Abadi	Atta	1.6	0.65	
Malipadara	3	26/255	Jagu Majhi	Abadi	Atta	0.33	0.13	
Malipadara	4	115	Jagu Majhi	Abadi	Atta	0.1	0.04	
Malipadara	4	116	Jagu Majhi	Abadi	Atta	0.6	0.24	
Malipadara	4	121	Jagu Majhi	Abadi	Atta	1.9	0.77	
Malipadara	4	124	Jagu Majhi	Abadi	Atta	3.45	1.40	
Malipadara	4	137	Jagu Majhi	Abadi	Atta	0.6	0.24	
Malipadara	4	138	Jagu Majhi	Abadi	Atta	1.5	0.61	
Malipadara	4	139	Jagu Majhi	Abadi	Atta	1.5	0.61	

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of  
3-6-16  
R.C

*[Signature]*  
3/6/16  
Tahsil Officer, Adatikiri  
Taluk-REUNGAH

Malipadara	4	159/258	Jagu Majhi	Abadi	Atta	0.3	0.12	
Malipadara	4	16	Jagu Majhi	Abadi	Atta	0.3	0.12	
Malipadara	4	166	Jagu Majhi	Abadi	Atta	0.02	0.01	
Malipadara	4	17	Jagu Majhi	Abadi	Atta	0.1	0.04	
Malipadara	4	175	Jagu Majhi	Abadi	Atta	0.85	0.34	
Malipadara	4	184	Jagu Majhi	Abadi	Gharabari	0.02	0.01	
Malipadara	4	185	Jagu Majhi	Abadi	Gharabari	0.01	0.00	
Malipadara	4	187	Jagu Majhi	Abadi	Atta	0.18	0.07	
Malipadara	4	188	Jagu Majhi	Abadi	Atta	0.1	0.04	
Malipadara	4	36	Jagu Majhi	Abadi	Atta	0.11	0.04	
Malipadara	12/35	37	Kasinath Jani	Abadi	Atta	2.8	1.13	
Malipadara		38	Kasinath Jani	Abadi	Atta	1.5	0.61	
Malipadara		39	Kasinath Jani	Abadi	Atta	2.2	0.89	
Malipadara	4	45	Jagu Majhi	Abadi	Atta	11.75	4.76	
Malipadara	4	46	Jagu Majhi	Abadi	Atta	1.56	0.63	
Malipadara	4	52	Jagu Majhi	Abadi	Atta	2	0.81	
Malipadara	4	53	Jagu Majhi	Abadi	Atta	1.2	0.49	
Malipadara	4	66	Jagu Majhi	Abadi	Atta	0.9	0.36	
Malipadara	4	72	Jagu Majhi	Abadi	Atta	0.1	0.04	
Malipadara	4	73	Jagu Majhi	Abadi	Atta	2.4	0.97	
Malipadara	4	78	Jagu Majhi	Abadi	Atta	1.5	0.61	
Malipadara	4	91	Jagu Majhi	Abadi	Atta	0.02	0.01	
Malipadara	4	96	Jagu Majhi	Abadi	Atta	1.6	0.65	
Malipadara	4	99	Jagu Majhi	Abadi	Atta	0.1	0.04	
Malipadara	5	94	Jagu Majhi	Abadi	Atta	0.05	0.02	
Malipadara	7	102	Danu Majhi & Others	Abadi	Atta	0.85	0.34	
Malipadara	7	103	Danu Majhi & Others	Abadi	Atta	0.25	0.10	
Malipadara	7	104	Danu Majhi & Others	Abadi	Atta	0.1	0.04	
Malipadara	7	11	Danu Majhi & Others	Abadi	Atta	0.2	0.08	
Malipadara	7	114	Danu Majhi & Others	Abadi	Atta	0.22	0.09	
Malipadara	7	117	Danu Majhi & Others	Abadi	Atta	0.22	0.09	
Malipadara	7	118	Danu Majhi & Others	Abadi	Atta	0.7	0.28	
Malipadara	7	119	Danu Majhi & Others	Abadi	Atta	0.55	0.22	
Malipadara	7	12	Danu Majhi & Others	Abadi	Atta	0.1	0.04	
Malipadara	7	122	Danu Majhi & Others	Abadi	Atta	0.6	0.24	
Malipadara	7	123	Danu Majhi & Others	Abadi	Atta	0.26	0.11	
Malipadara	7	125	Danu Majhi & Others	Abadi	Atta	0.8	0.32	
Malipadara	7	126	Danu Majhi & Others	Abadi	Atta	3.5	1.42	
Malipadara	7	147	Danu Majhi & Others	Abadi	Atta	2.7	1.09	
Malipadara	7	148	Danu Majhi & Others	Abadi	Atta	0.4	0.16	
Malipadara	7	149	Danu Majhi & Others	Abadi	Atta	0.7	0.28	

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Tahasildar, Kasinath  
Dist-Rajapet

Malipadara	7	150	Danu Majhi & Others	Abadi	Atta	16.5	6.68
Malipadara	7	151	Danu Majhi & Others	Abadi	Atta	0.85	0.34
Malipadara	7	157	Danu Majhi & Others	Abadi	Atta	4.45	1.80
Malipadara	7	158	Danu Majhi & Others	Abadi	Atta	0.5	0.20
Malipadara	7	159	Danu Majhi & Others	Abadi	Atta	0.4	0.16
Malipadara	7	160	Danu Majhi & Others	Abadi	Atta	0.05	0.02
Malipadara	7	164	Danu Majhi & Others	Abadi	Atta	0.5	0.20
Malipadara	7	172	Danu Majhi & Others	Abadi	Atta	2.8	1.13
Malipadara	7	18	Danu Majhi & Others	Abadi	Atta	5.1	2.06
Malipadara	7	181	Danu Majhi & Others	Abadi	Atta	0.85	0.34
Malipadara	7	186	Danu Majhi & Others	Abadi	Gharabari	0.04	0.02
Malipadara	7	189	Danu Majhi & Others	Abadi	Atta	0.9	0.36
Malipadara	7	192	Danu Majhi & Others	Abadi	Atta	0.7	0.28
Malipadara	7	2	Danu Majhi & Others	Abadi	Atta	0.3	0.12
Malipadara	7	3	Danu Majhi & Others	Abadi	Atta	0.14	0.06
Malipadara	7	4	Danu Majhi & Others	Abadi	Atta	0.4	0.16
Malipadara	7	50	Danu Majhi & Others	Abadi	Atta	0.4	0.16
Malipadara	7	6	Danu Majhi & Others	Abadi	Atta	11.25	4.55
Malipadara	7	69	Danu Majhi & Others	Abadi	Atta	2.3	0.93
Malipadara	7	70	Danu Majhi & Others	Abadi	Atta	1.3	0.53
Malipadara	7	71	Danu Majhi & Others	Abadi	Atta	0.08	0.03
Malipadara	7	8	Danu Majhi & Others	Abadi	Atta	0.7	0.28
Malipadara	7	86	Danu Majhi & Others	Abadi	Atta	0.45	0.18
Malipadara	7	92	Danu Majhi & Others	Abadi	Gharabari	0.02	0.01
Malipadara	7	95	Danu Majhi & Others	Abadi	Gharabari	0.04	0.02
Malipadara	8	108	Bali Majhi & Others	Abadi	Atta	0.48	0.19
Malipadara	8	109	Bali Majhi & Others	Abadi	Atta	1.6	0.65
Malipadara	8	127	Bali Majhi & Others	Abadi	Atta	3	1.21
Malipadara	8	128	Bali Majhi & Others	Abadi	Atta	0.4	0.16
Malipadara	8	131	Bali Majhi & Others	Abadi	Atta	1.5	0.61
Malipadara	8	132	Bali Majhi & Others	Abadi	Atta	1.1	0.45
Malipadara	8	134	Bali Majhi & Others	Abadi	Atta	1.55	0.63
Malipadara	8	173	Bali Majhi & Others	Abadi	Atta	0.65	0.26
Malipadara	8	174	Bali Majhi & Others	Abadi	Atta	1.06	0.43
Malipadara	8	190	Bali Majhi & Others	Abadi	Atta	0.56	0.23
Malipadara	12/35	21	Kashinath Jani S/o Bhag Jani of Kashipur	Abadi	Atta	10.25	4.15
Malipadara	8	28	Bali Majhi & Others	Abadi	Atta	8	3.24
Malipadara	12/38	28/293	Sendhya Majhi, S/o Birsing	Abadi	Atta	2	0.81
Malipadara	8	29	Bali Majhi & Others	Abadi	Atta	5.5	2.23
Malipadara	8	30	Bali Majhi & Others	Abadi	Atta	4.8	1.94

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Tahana Dar, 11-11-16  
Dist-Rajaguda

Malipadara	8	31	Bali Majhi & Others	Abadi	Atta	0.9	0.36	
Malipadara	8	32	Bali Majhi & Others	Abadi	Atta	0.07	0.03	
Malipadara	8	33	Bali Majhi & Others	Abadi	Atta	6.5	2.63	
Malipadara	8	34	Bali Majhi & Others	Abadi	Atta	1.2	0.49	
Malipadara	8	35	Bali Majhi & Others	Abadi	Atta	0.3	0.12	
Malipadara	8	54	Bali Majhi & Others	Abadi	Atta	9.5	3.84	
Malipadara	8	55	Bali Majhi & Others	Abadi	Atta	0.4	0.16	
Malipadara	8	56	Bali Majhi & Others	Abadi	Atta	3.6	1.46	
Malipadara	8	58	Bali Majhi & Others	Abadi	Atta	0.22	0.09	
Malipadara	12/37	59	Kashinath Jani S/o Bhag Jani of Kashipur	Abadi	Atta	12.5	5.06	
Malipadara	8	60	Bali Majhi & Others	Abadi	Atta	8.25	3.34	
Malipadara	8	61	Bali Majhi & Others	Abadi	Atta	4.4	1.78	
Malipadara	8	62	Bali Majhi & Others	Abadi	Atta	0.25	0.10	
Malipadara	8	63	Bali Majhi & Others	Abadi	Atta	0.72	0.29	
Malipadara	8	64	Bali Majhi & Others	Abadi	Atta	0.28	0.11	
Malipadara	8	65	Bali Majhi & Others	Abadi	Atta	6.75	2.73	
Malipadara	8	67	Bali Majhi & Others	Abadi	Atta	0.45	0.18	
Malipadara	8	68	Bali Majhi & Others	Abadi	Atta	2.5	1.01	
Malipadara	8	80	Bali Majhi & Others	Abadi	Atta	8.38	3.39	
Malipadara	8	97	Bali Majhi & Others	Abadi	Atta	0.2	0.08	
Malipadara	8	98	Bali Majhi & Others	Abadi	Atta	1.8	0.73	
Malipadara	9	167	Bali Majhi & Others	Abadi	Gharabari	0.02	0.01	
Malipadara	10	168	Birasingh Majhi	Abadi	Gharabari	0.02	0.01	
Malipadara	11	76	Halar Majhi	Abadi	Atta	1.6	0.65	
Malipadara	6	233/252	Saya Majhi	Abadi	Atta	2.54	1.03	
Malipadara	12	231/251	Hindica Majhi	Abadi	Atta	2.7	1.09	
Malipadara	13	23	Rakhit(DLC)	Rakhita	Patra Jungle	0.85	0.34	Found in DLC report
Malipadara	13	26	Rakhit	Govt. Land	Samsan	4.47	1.81	
Malipadara	13	40	Rakhit(DLC)	Rakhita	Gramya Jungle Jogyo	2.7	1.09	Found in DLC report
Malipadara	13	41	Rakhit	Govt. Land	Unnatimulak jogyo(School)	2	0.81	
Malipadara	13	42	Rakhit	Govt. Land	Unnatimulak jogyo(School)	1.25	0.51	
Malipadara	13	47	Rakhit(DLC)	Rakhita	Gramya Jungle Jogyo	0.18	0.07	Found in DLC report
Malipadara	13	48	Rakhit(DLC)	Rakhita	Gramya Jungle Jogyo	0.26	0.11	Found in DLC report
Malipadara	13	49	Rakhit(DLC)	Rakhita	Gramya Jungle Jogyo	1.8	0.73	Found in DLC report
Malipadara	13	51	Rakhit(DLC)	Rakhita	Gramya Jungle Jogyo	1.75	0.71	Found in DLC report
Malipadara	13	83	Rakhit(DLC)	Rakhita	Gramya Jungle	7.5	3.04	Found in DLC report
Malipadara	13	84	Rakhit	Govt. Land	Gochara	5	2.02	
Malipadara	13	85	Rakhit	Govt. Land	Gochara	3.9	1.58	
Malipadara	13	135	Rakhit(DLC)	Rakhita	Gramya Jungle Jogyo	4.4	1.78	Found in DLC report
Malipadara	13	136	Rakhit(DLC)	Rakhita	Patra Jungle	0.1	0.04	Found in DLC report

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Dist-Rayagada

Malipadara	13	140P	Rakhit(DLC)	Rakhita	Patra Jungle	3.15	1.27	Found in DLC report
Malipadara	13	141P	Rakhit(DLC)	Rakhita	Patra Jungle	2	0.81	Found in DLC report
Malipadara	13	142	Rakhit(DLC)	Rakhita	Patra Jungle	11.25	4.55	Found in DLC report
Malipadara	13	145	Rakhit(DLC)	Rakhita	Gramya Jungle Jogyo	0.18	0.07	Found in DLC report
Malipadara	13	146	Rakhit(DLC)	Rakhita	Gramya Jungle Jogyo	3.9	1.58	Found in DLC report
Malipadara	13	152	Rakhit(DLC)	Rakhita	Gramya Jungle Jogyo	3.92	1.59	Found in DLC report
Malipadara	13	153	Rakhit(DLC)	Rakhita	Gramya Jungle Jogyo	0.24	0.10	Found in DLC report
Malipadara	13	154	Rakhit(DLC)	Rakhita	Gramya Jungle Jogyo	0.22	0.09	Found in DLC report
Malipadara	13	155	Rakhit(DLC)	Rakhita	Gramya Jungle Jogyo	2.6	1.05	Found in DLC report
Malipadara	13	178	Rakhit	Govt. Land	Gochara	6.38	2.58	
Malipadara	13	179	Rakhit	Govt. Land	Gochara	2.6	1.05	
Malipadara	13	180	Rakhit	Govt. Land	Gochara	1.9	0.77	
Malipadara	13	191	Rakhit	Govt. Land	Gochara	2.55	1.03	
Malipadara	14	5	Sarbosadharana	Govt. Land	road	0.3	0.12	
Malipadara	14	7	Sarbosadharana	Govt. Land	road	0.4	0.16	
Malipadara	14	10	Sarbosadharana	Govt. Land	road	0.06	0.02	
Malipadara	14	13	Sarbosadharana	Govt. Land	road	0.12	0.05	
Malipadara	14	15	Sarbosadharana	Govt. Land	road	0.28	0.11	
Malipadara	14	22	Sarbosadharana	Govt. Land	road	0.8	0.32	
Malipadara	14	24	Sarbosadharana	Govt. Land	road	0.2	0.08	
Malipadara	14	74	Sarbosadharana	Govt. Land	road	1.8	0.73	
Malipadara	14	77	Sarbosadharana	Govt. Land	road	0.25	0.10	
Malipadara	14	79	Sarbosadharana	Govt. Land	road	0.45	0.18	
Malipadara	14	87	Sarbosadharana	Govt. Land	road	0.12	0.05	
Malipadara	14	110	Sarbosadharana	Govt. Land	road	0.8	0.32	
Malipadara	14	169	Sarbosadharana	Govt. Land	Bijaestali	0.02	0.01	
Malipadara	14	170	Sarbosadharana	Govt. Land	Bijaestali	0.02	0.01	
Malipadara	15	9	Abada Jogyo Anabadi	Govt. Land	Patita	0.2	0.08	
Malipadara	15	14	Abada Jogyo Anabadi	Govt. Land	Patita	0.14	0.06	
Malipadara	15	43	Abada Jogyo Anabadi	Govt. Land	Patita	0.88	0.36	
Malipadara	15	44	Abada Jogyo Anabadi	Govt. Land	Patita	0.42	0.17	
Malipadara	15	82	Abada Jogyo Anabadi	Govt. Land	Patita	11.25	4.55	
Malipadara	15	89	Abada Jogyo Anabadi	Govt. Land	Patita	0.05	0.02	
Malipadara	15	90	Abada Jogyo Anabadi	Govt. Land	Patita	0.08	0.03	
Malipadara	15	231/250	Abada Jogyo Anabadi	Govt. Land	Patita	8.48	3.43	
Malipadara	16	1	Abada Ajogyo Anabadi	Govt. Land	Patharabani	3.55	1.44	
Malipadara	16	19	Abada Ajogyo Anabadi	Govt. Land	Patharabani	8.75	3.54	Found in DLC report
Malipadara	16	20	Abada Ajogyo Anabadi	Govt. Land	Patharabani	14	5.67	Found in DLC report
Malipadara	16	143	Abada Ajogyo Anabadi	Govt. Land	Pathara chatana	6.5	2.63	Found in DLC report
Malipadara	16	144	Abada Ajogyo Anabadi	Govt. Land	Patita	0.26	0.11	
Malipadara	16	193P	Abada Ajogyo Anabadi	Govt. Land	Pathara chatana	1.58	0.64	

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3.12.2016  
K.K.

Dr. Sany  
S.B.K.  
Tahasildar, Keshipur  
Dist-Rayagada

Malipadara	16	194	Abada Ajogyo Anabadi	Govt. Land	Pahada	8.5	3.44	Found in DLC report
Malipadara	16	195P	Abada Ajogyo Anabadi	Govt. Land	Pahada	2.9	1.17	
Malipadara	16	198P	Abada Ajogyo Anabadi	Govt. Land	Pahada	1.25	0.51	
Malipadara	16	201P	Abada Ajogyo Anabadi	Govt. Land	Pahada	2	0.81	
Malipadara	16	202P	Abada Ajogyo Anabadi	Govt. Land	Pahada	4.95	2.00	
Malipadara	16	203	Abada Ajogyo Anabadi	Govt. Land	Pahada	2.5	1.01	
Malipadara	16	204	Abada Ajogyo Anabadi	Govt. Land	Pahada	5	2.02	
Malipadara	16	205	Abada Ajogyo Anabadi	Govt. Land	Pahada	30	12.14	Found in DLC report
Malipadara	16	206	Abada Ajogyo Anabadi	Govt. Land	Pahada	40	16.19	Found in DLC report
Malipadara	16	207	Abada Ajogyo Anabadi	Govt. Land	Pahada	40	16.19	Found in DLC report
Malipadara	16	208	Abada Ajogyo Anabadi	Govt. Land	Pahada	36.75	14.87	Found in DLC report
Malipadara	16	209	Abada Ajogyo Anabadi	Govt. Land	Pahada	35	14.16	Found in DLC report
Malipadara	16	210	Abada Ajogyo Anabadi	Govt. Land	Pahada	37	14.97	Found in DLC report
Malipadara	16	211	Abada Ajogyo Anabadi	Govt. Land	Pahada	40	16.19	Found in DLC report
Malipadara	16	212	Abada Ajogyo Anabadi	Govt. Land	Pahada	30	12.14	Found in DLC report
Malipadara	16	213	Abada Ajogyo Anabadi	Govt. Land	Pahada	40	16.19	Found in DLC report
Malipadara	16	214P	Abada Ajogyo Anabadi	Govt. Land	Pahada	24.25	9.81	Found in DLC report
Malipadara	16	215P	Abada Ajogyo Anabadi	Govt. Land	Pahada	19.25	7.79	Found in DLC report
Malipadara	16	229P	Abada Ajogyo Anabadi	Govt. Land	Pahada	8.5	3.44	Found in DLC report
Malipadara	16	230P	Abada Ajogyo Anabadi	Govt. Land	Pahada	1.5	0.61	Found in DLC report
Malipadara	16	231P	Abada Ajogyo Anabadi	Govt. Land	Pahada	1.7	0.69	Found in DLC report
Malipadara	16	232P	Abada Ajogyo Anabadi	Govt. Land	Pahada	30.5	12.34	Found in DLC report
Malipadara	16	233	Abada Ajogyo Anabadi	Govt. Land	Pahada	42.5	17.20	Found in DLC report
Malipadara	16	234P	Abada Ajogyo Anabadi	Govt. Land	Pahada	38.5	15.58	Found in DLC report
Malipadara	16	235P	Abada Ajogyo Anabadi	Govt. Land	Pahada	28.75	11.64	Found in DLC report
Malipadara	16	236P	Abada Ajogyo Anabadi	Govt. Land	Pahada	20	8.09	Found in DLC report
Malipadara	16	237P	Abada Ajogyo Anabadi	Govt. Land	Pahada	18	7.28	Found in DLC report
Malipadara	16	238P	Abada Ajogyo Anabadi	Govt. Land	Pahada	18.5	7.49	Found in DLC report
Malipadara	16	239P	Abada Ajogyo Anabadi	Govt. Land	Pahada	37.2	15.05	Found in DLC report
Malipadara	16	240	Abada Ajogyo Anabadi	Govt. Land	Pahada	37	14.97	Found in DLC report
Malipadara	16	241	Abada Ajogyo Anabadi	Govt. Land	Pahada	38.5	15.58	Found in DLC report
Malipadara	16	242P	Abada Ajogyo Anabadi	Govt. Land	Pahada	5.5	2.23	Found in DLC report
Malipadara	16	243P	Abada Ajogyo Anabadi	Govt. Land	Pahada	36.5	14.77	Found in DLC report
Malipadara	16	244P	Abada Ajogyo Anabadi	Govt. Land	Pahada	44.34	17.94	Found in DLC report
Malipadara	16	245	Abada Ajogyo Anabadi	Govt. Land	Pahada	53.13	21.50	Found in DLC report
Malipadara	16	246	Abada Ajogyo Anabadi	Govt. Land	Pahada	40	16.19	Found in DLC report
Malipadara	16	247	Abada Ajogyo Anabadi	Govt. Land	Pahada	42.5	17.20	
Malipadara	16	248	Abada Ajogyo Anabadi	Govt. Land	Pahada	40	16.19	Found in DLC report
Malipadara	16	249	Abada Ajogyo Anabadi	Govt. Land	Pahada	44.5	18.01	Found in DLC report
<b>Total Area</b>						<b>1414.28</b>	<b>572.36</b>	

Sunger R.I.Circle

Verified  
by  
R.K.

Tahastidar,  
Dist-Rayagada

Pelanakona	17	84	Abada Ajogyo Anabadi	Govt. Land	Parbat	7.75	3.14	Found in DLC report
Pelanakona	17	85	Abada Ajogyo Anabadi	Govt. Land	Parbat	10	4.05	Found in DLC report
Pelanakona	17	86	Abada Ajogyo Anabadi	Govt. Land	Parbat	8.25	3.34	Found in DLC report
<b>Total Area</b>						<b>26</b>	<b>10.52</b>	
<b>Adatakiri R.I.Circle</b>								
Sagabari	156	768P	Abada Ajogyo Anabadi	Govt. Land	Pahada	3	1.21	
Sagabari	156	770P	Abada Ajogyo Anabadi	Govt. Land	Pahada	1.7	0.69	
Sagabari	156	771P	Abada Ajogyo Anabadi	Govt. Land	Pahada	7.5	3.04	
Sagabari	156	772P	Abada Ajogyo Anabadi	Govt. Land	Pahada	8	3.24	
Sagabari	156	773P	Abada Ajogyo Anabadi	Govt. Land	Pahada	1.5	0.61	
Sagabari	156	774P	Abada Ajogyo Anabadi	Govt. Land	Pahada	5.4	2.19	
Sagabari	156	775P	Abada Ajogyo Anabadi	Govt. Land	Pahada	5.2	2.10	
Sagabari	156	781P	Abada Ajogyo Anabadi	Govt. Land	Pahada	5.6	2.27	
Sagabari	156	782P	Abada Ajogyo Anabadi	Govt. Land	Pahada	2.65	1.07	Found in DLC report
Sagabari	156	783P	Abada Ajogyo Anabadi	Govt. Land	Pahada	1	0.40	Found in DLC report
Sagabari	156	1195P	Abada Ajogyo Anabadi	Govt. Land	Pahada	0.75	0.30	
Sagabari	156	1196P	Abada Ajogyo Anabadi	Govt. Land	Pahada	6	2.43	
Sagabari	156	1197P	Abada Ajogyo Anabadi	Govt. Land	Pahada	3	1.21	
<b>Total Area</b>						<b>51.3</b>	<b>20.76</b>	
<b>Grand Total Area</b>						<b>2042.47</b>	<b>826.58</b>	

2042.47      826.58

"Certified that status of land involved in the project (both forest & non-forest) as given in the Table above is as per Government records.

Verified  
by  
R.K.C.

Tahasildar, Keshipur  
Dist. Rayagada



**By Speed Post**

**No. J-11015/100/2016-IA.II(M)  
Government of India  
Ministry of Environment, Forests & Climate Change  
Impact Assessment Division**

3<sup>rd</sup> Floor, Vayu Wing,  
Indira Paryavaran Bhawan,  
Jorbagh Road, Aliganj,  
New Delhi-110 003  
E-mail: sridhar-mef@nic.in  
Tele: 011-24695304

**Dated: 15<sup>th</sup> March, 2016**

To

**M/s Larsen & Toubro Ltd**

Landmark Building, A-wing  
2<sup>nd</sup> Floor, Suren Road Off Andheri-Kurla Road,  
Chakala, Andheri(East,)  
Mumbai-400093 Maharashtra,

Fax: 022-66965345

E-mail: [ajit.samal@larsentoubro.com](mailto:ajit.samal@larsentoubro.com)

**Subject: Sijimali Bauxite Mining Project Of M/s Larsen & Toubro Ltd located at Thaumul –Rampur Tehsil (Kalahandi district) & Kashipur Tehsil (Rayagada District), Odisha (1549.09 ha)- regarding TOR.**

The Proposal reference No. IA/OR/MIN/35455/2015 was received in the Ministry on 30.12.2015. The Proposal is to determine the Terms of Reference for which the proponent had submitted information in the prescribed format (Form-1) along with Pre-feasibility report.

2. The L&T is proposing the development of Sijimali bauxite mine located in Kalahandi and Rayagada districts of Odisha State. The proposed rated capacity of the project is 6.0 MTPA. The life of the mine is about 33 years based on rated capacity.

3. In the proposed mining lease area of 1549.09 ha, majority is stony waste land (1166.28 ha) and about 6.11% of the ML area is forest land (village forest - 7.23 ha, DLC forest - 87.54 ha). Opencast mechanized mining method predominantly with the use of ripper/dozer and surface miners is proposed. Only in the places where hard strata are encountered, controlled blasting would be resorted to.

4. The lease area of 1549.09 ha is located in tehsil Thaumul–Rampur of Kalahandi district and tehsil Kashipur of Rayagada district in the state of Odisha. The lease area falls under the Survey of India toposheet nos. E44F2 and E44F3 and

bounded by latitude of 19°28'42.42" to 19°32' 2.35" N & longitude of 83°06' 4.66" to 83°09'49.8" E.

5. Sijimali bauxite deposit is located at an aerial distance of about 42 km from Rayagada town. Rayagada is the district headquarters and is connected by SE railway. Kashipur is the nearest town at a distance of about 13.8 km from Sijimali bauxite mine. The State Highway connects Sunger with Rayagada via Kashipur, the sub tehsil head quarter.
6. There are no ecological sensitive areas (wild life sanctuaries, national parks, biosphere reserves, protected forest etc.) in the study area. Karlapat wildlife sanctuary is located at about 12.9 km in North direction.
7. The bauxite extracted from Sijimali mine will be used as captive source for production of metallurgical grade alumina. The proposed alumina plant of 3.0 MTPA capacity will be located at a distance of around 13 km in East direction from this bauxite deposit. An overland conveyor system to transport the bauxite to the proposed Alumina Refinery Plant will be installed outside the ML area. This conveyor system will be part of Alumina Refinery Project.
8. The total requirement of water will be about 725 m<sup>3</sup> per day. There will be no utilization of groundwater resource. The mining will not puncture the ground water table. Power will be made available at the main receiving and step-down substation (MRSS) of the proposed alumina plant by 132 KV double circuit overhead line from Theruvai substation of state power utility. The Estimated project cost is about Rs. 355 Crores. As per preliminary estimate, the total direct employment generation from the proposed mining project will be about 255 personnel.
9. The proposal was placed before Expert Appraisal Committee in its 2<sup>nd</sup> meeting held during, **February 23-25, 2016** the Committee prescribed the following TORs for undertaking detailed EIA study:
  1. Year-wise production details since 1994 should be given, clearly stating the highest production achieved in any one year prior to 1994. It may also be categorically informed whether there had been any increase in production after the EIA Notification 1994 came into force, w.r.t. the highest production achieved prior to 1994.
  2. A copy of the document in support of the fact that the Proponent is the rightful lessee of the mine should be given.
  3. All documents including approved mine plan, EIA and Public Hearing should be compatible with one another in terms of the mine lease area, production levels, waste generation and its management, mining technology etc. and should be in the name of the lessee.
  4. All corner coordinates of the mine lease area, superimposed on a High Resolution Imagery/toposheet, topographic sheet, geomorphology and geology of the area should be provided. Such an Imagery of the proposed area should clearly show the land use and other ecological features of the study area (core and buffer zone).
  5. Information should be provided in Survey of India Toposheet in 1:50,000 scale indicating geological map of the area, geomorphology of land forms of the

- area, existing minerals and mining history of the area, important water bodies, streams and rivers and soil characteristics.
6. Details about the land proposed for mining activities should be given with information as to whether mining conforms to the land use policy of the State; land diversion for mining should have approval from State land use board or the concerned authority.
  7. It should be clearly stated whether the proponent Company has a well laid down Environment Policy approved by its Board of Directors? If so, it may be spelt out in the EIA Report with description of the prescribed operating process/procedures to bring into focus any infringement/deviation/violation of the environmental or forest norms/ conditions? The hierarchical system or administrative order of the Company to deal with the environmental issues and for ensuring compliance with the EC conditions may also be given. The system of reporting of non-compliances / violations of environmental norms to the Board of Directors of the Company and/or shareholders or stakeholders at large, may also be detailed in the EIA Report.
  8. Issues relating to Mine Safety, including subsidence study in case of underground mining and slope study in case of open cast mining, blasting study etc. should be detailed. The proposed safeguard measures in each case should also be provided.
  9. The study area will comprise of 10 km zone around the mine lease from lease periphery and the data contained in the EIA such as waste generation etc. should be for the life of the mine / lease period.
  10. Land use of the study area delineating forest area, agricultural land, grazing land, wildlife sanctuary, national park, migratory routes of fauna, water bodies, human settlements and other ecological features should be indicated. Land use plan of the mine lease area should be prepared to encompass preoperational, operational and post operational phases and submitted. Impact, if any, of change of land use should be given.
  11. Details of the land for any Over Burden Dumps outside the mine lease, such as extent of land area, distance from mine lease, its land use, R&R issues, if any, should be given.
  12. A Certificate from the Competent Authority in the State Forest Department should be provided, confirming the involvement of forest land, if any, in the project area. In the event of any contrary claim by the Project Proponent regarding the status of forests, the site may be inspected by the State Forest Department along with the Regional Office of the Ministry to ascertain the status of forests, based on which, the Certificate in this regard as mentioned above be issued. In all such cases, it would be desirable for representative of the State Forest Department to assist the Expert Appraisal Committees.
  13. Status of forestry clearance for the broken up area and virgin forestland involved in the Project including deposition of net present value (NPV) and compensatory afforestation (CA) should be indicated. A copy of the forestry clearance should also be furnished.
  14. Implementation status of recognition of forest rights under the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 should be indicated.
  15. The vegetation in the RF / PF areas in the study area, with necessary details, should be given.
  16. A study shall be got done to ascertain the impact of the Mining Project on wildlife of the study area and details furnished. Impact of the project on the

- wildlife in the surrounding and any other protected area and accordingly, detailed mitigative measures required, should be worked out with cost implications and submitted.
17. Location of National Parks, Sanctuaries, Biosphere Reserves, Wildlife Corridors, Ramsar site Tiger/Elephant Reserves/(existing as well as proposed), if any, within 10 km of the mine lease should be clearly indicated, supported by a location map duly authenticated by Chief Wildlife Warden. Necessary clearance, as may be applicable to such projects due to proximity of the ecologically sensitive areas as mentioned above, should be obtained from the Standing Committee of National Board of Wildlife and copy furnished.
  18. A detailed biological study of the study area [core zone and buffer zone (10 km radius of the periphery of the mine lease)] shall be carried out. Details of flora and fauna, endangered, endemic and RET Species duly authenticated, separately for core and buffer zone should be furnished based on such primary field survey, clearly indicating the Schedule of the fauna present. In case of any scheduled-I fauna found in the study area, the necessary plan alongwith budgetary provisions for their conservation should be prepared in consultation with State Forest and Wildlife Department and details furnished. Necessary allocation of funds for implementing the same should be made as part of the project cost.
  19. Proximity to Areas declared as 'Critically Polluted' or the Project areas likely to come under the 'Aravali Range', (attracting court restrictions for mining operations), should also be indicated and where so required, clearance certifications from the prescribed Authorities, such as the SPCB or State Mining Dept. Should be secured and furnished to the effect that the proposed mining activities could be considered.
  20. Similarly, for coastal Projects, A CRZ map duly authenticated by one of the authorized agencies demarcating LTL, HTL, CRZ area, location of the mine lease w.r.t CRZ, coastal features such as mangroves, if any, should be furnished. (Note: The Mining Projects falling under CRZ would also need to obtain approval of the concerned Coastal Zone Management Authority).
  21. R&R Plan/compensation details for the Project Affected People (PAP) should be furnished. While preparing the R&R Plan, the relevant State/National Rehabilitation & Resettlement Policy should be kept in view. In respect of SCs /STs and other weaker sections of the society in the study area, a need based sample survey, family-wise, should be undertaken to assess their requirements, and action programmes prepared and submitted accordingly, integrating the sectoral programmes of line departments of the State Government. It may be clearly brought out whether the village(s) located in the mine lease area will be shifted or not. The issues relating to shifting of village(s) including their R&R and socio-economic aspects should be discussed in the Report.
  22. One season (non-monsoon) [i.e. March - May (Summer Season); October - December (post monsoon season) ; December - February (winter season)] primary baseline data on ambient air quality as per CPCB Notification of 2009, water quality, noise level, soil and flora and fauna shall be collected and the AAQ and other data so compiled presented date-wise in the EIA and EMP Report. Site-specific meteorological data should also be collected. The location of the monitoring stations should be such as to represent whole of the study area and justified keeping in view the pre-dominant downwind direction and location of sensitive receptors. There should be at least one monitoring station

- within 500 m of the mine lease in the pre-dominant downwind direction. The mineralogical composition of  $PM_{10}$ , particularly for free silica, should be given.
23. Air quality modeling should be carried out for prediction of impact of the project on the air quality of the area. It should also take into account the impact of movement of vehicles for transportation of mineral. The details of the model used and input parameters used for modeling should be provided. The air quality contours may be shown on a location map clearly indicating the location of the site, location of sensitive receptors, if any, and the habitation. The wind roses showing pre-dominant wind direction may also be indicated on the map.
  24. The water requirement for the Project, its availability and source should be furnished. A detailed water balance should also be provided. Fresh water requirement for the Project should be indicated.
  25. Necessary clearance from the Competent Authority for drawl of requisite quantity of water for the Project should be provided.
  26. Description of water conservation measures proposed to be adopted in the Project should be given. Details of rainwater harvesting proposed in the Project, if any, should be provided.
  27. Impact of the Project on the water quality, both surface and groundwater, should be assessed and necessary safeguard measures, if any required, should be provided.
  28. Based on actual monitored data, it may clearly be shown whether working will intersect groundwater. Necessary data and documentation in this regard may be provided. In case the working will intersect groundwater table, a detailed Hydro Geological Study should be undertaken and Report furnished. The Report inter-alia, shall include details of the aquifers present and impact of mining activities on these aquifers. Necessary permission from Central Ground Water Authority for working below ground water and for pumping of ground water should also be obtained and copy furnished.
  29. Details of any stream, seasonal or otherwise, passing through the lease area and modification / diversion proposed, if any, and the impact of the same on the hydrology should be brought out.
  30. Information on site elevation, working depth, groundwater table etc. Should be provided both in AMSL and BGL. A schematic diagram may also be provided for the same.
  31. A time bound Progressive Greenbelt Development Plan shall be prepared in a tabular form (indicating the linear and quantitative coverage, plant species and time frame) and submitted, keeping in mind, the same will have to be executed up front on commencement of the Project. Phase-wise plan of plantation and compensatory afforestation should be charted clearly indicating the area to be covered under plantation and the species to be planted. The details of plantation already done should be given. The plant species selected for green belt should have greater ecological value and should be of good utility value to the local population with emphasis on local and native species and the species which are tolerant to pollution.
  32. Impact on local transport infrastructure due to the Project should be indicated. Projected increase in truck traffic as a result of the Project in the present road network (including those outside the Project area) should be worked out, indicating whether it is capable of handling the incremental load. Arrangement for improving the infrastructure, if contemplated (including action to be taken by other agencies such as State Government) should be covered. Project

- Proponent shall conduct Impact of Transportation study as per Indian Road Congress Guidelines.
33. Details of the onsite shelter and facilities to be provided to the mine workers should be included in the EIA Report.
  34. Conceptual post mining land use and Reclamation and Restoration of mined out areas (with plans and with adequate number of sections) should be given in the EIA report.
  35. Occupational Health impacts of the Project should be anticipated and the proposed preventive measures spelt out in detail. Details of pre-placement medical examination and periodical medical examination schedules should be incorporated in the EMP. The project specific occupational health mitigation measures with required facilities proposed in the mining area may be detailed.
  36. Public health implications of the Project and related activities for the population in the impact zone should be systematically evaluated and the proposed remedial measures should be detailed along with budgetary allocations.
  37. Measures of socio economic significance and influence to the local community proposed to be provided by the Project Proponent should be indicated. As far as possible, quantitative dimensions may be given with time frames for implementation.
  38. Detailed environmental management plan (EMP) to mitigate the environmental impacts which, should inter-alia include the impacts of change of land use, loss of agricultural and grazing land, if any, occupational health impacts besides other impacts specific to the proposed Project.
  39. Public Hearing points raised and commitment of the Project Proponent on the same along with time bound Action Plan with budgetary provisions to implement the same should be provided and also incorporated in the final EIA/EMP Report of the Project.
  40. Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given.
  41. The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out.
  42. A Disaster management Plan shall be prepared and included in the EIA/EMP Report.
  43. Benefits of the Project if the Project is implemented should be spelt out. The benefits of the Project shall clearly indicate environmental, social, economic, employment potential, etc.
  44. Besides the above, the below mentioned general points are also to be followed:-
    - a) All documents to be properly referenced with index and continuous page numbering.
    - b) Where data are presented in the Report especially in Tables, the period in which the data were collected and the sources should be indicated.
    - c) Project Proponent shall enclose all the analysis/testing reports of water, air, soil, noise etc. using the MoEF&CC/NABL accredited laboratories. All the original analysis/testing reports should be available during appraisal of the Project.
    - d) Where the documents provided are in a language other than English, an English translation should be provided.
    - e) The Questionnaire for environmental appraisal of mining projects as devised earlier by the Ministry shall also be filled and submitted.

- f) While preparing the EIA report, the instructions for the Proponents and instructions for the Consultants issued by MoEF vide O.M. No. J-11013/41/2006-IA.II(I) dated 4<sup>th</sup> August, 2009, which are available on the website of this Ministry, should be followed.
- g) Changes, if any made in the basic scope and project parameters (as submitted in Form-I and the PFR for securing the TOR) should be brought to the attention of MoEF&CC with reasons for such changes and permission should be sought, as the TOR may also have to be altered. Post Public Hearing changes in structure and content of the draft EIA/EMP (other than modifications arising out of the P.H. process) will entail conducting the PH again with the revised documentation.
- h) As per the circular no. J-11011/618/2010-IA.II(I) dated 30.5.2012, certified report of the status of compliance of the conditions stipulated in the environment clearance for the existing operations of the project, should be obtained from the Regional Office of Ministry of Environment, Forest and Climate Change, as may be applicable.
- i) The EIA report should also include (i) surface plan of the area indicating contours of main topographic features, drainage and mining area, (ii) geological maps and sections and (iii) sections of the mine pit and external dumps, if any, clearly showing the land features of the adjoining area.

10. The EIA report should also include (i) surface plan of the area indicating contours of main topographic features, drainage and mining area, (ii) geological maps and sections and (iii) sections of the mine pit and external dumps, if any, clearly showing the land features of the adjoining area.

11. The prescribed TORs would be valid for a period of three years for submission of the EIA/EMP reports, as per the O.M. No. J-11013/41/2006-IA.II(I) dated 07.11.2014.

12. After preparing the draft EIA (as per the generic structure prescribed in Appendix-III of the EIA Notification, 2006) covering the above mentioned issues, the proponent will get the public hearing conducted and take further necessary action for obtaining environmental clearance in accordance with the procedure prescribed under the EIA Notification, 2006.

  
 (Dr. U. Sridharan)  
 Scientist 'F'

**Copy to:**

- (i) The Secretary, Ministry of Mines, Government of India, Shastri Bhawan, New Delhi.
- (ii) The Secretary, Department of Environment, Government of Odisha, Secretariat, Bhubaneswar.
- (iii) The Secretary, Department of Mines and Geology, Government of Odisha, Secretariat, Bhubaneswar.
- (iv) The Secretary, Department of Forests, Government of Odisha, Secretariat, Bhubaneswar.
- (v) The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi-110032.

- (vi) The Additional Principal Chief Conservator of Forests, Regional Office (EZ), Ministry of Environment and Forests, A-3 Chandrashekharpur, Bhubaneswar-751023.
- (vii) The Chairman, Odisha State Pollution Control Board, Parivesh Bhawan, A/118 Nilakantha Nagar, Unit-VIII, Bhubaneswar-751012.
- (viii) The Controller General, Indian Bureau of Mines, Indira Bhavan, Civil Lines, Nagpur-440 001.
- (ix) The Member Secretary, Central Ground Water Authority, A2, W3 Curzon Road Barracks, K.G. Marg, New Delhi-110001.
- (x) The District Collector, Rayagada District, State of Odisha.
- (xi) The District Collector, Kalahandi District, State of Odisha.
- (xii) Guard File and MOEFCC website.

(Dr. U. Sridharan)  
Scientist 'F'

MOEF&CC



भारत सरकार  
खान मंत्रालय  
भारतीय खान ब्यूरो  
क्षेत्रीय खान नियंत्रक का कार्यालय

REGD. PARCEL  
E- mail: [ro.bhubaneswar@ibm.gov.in](mailto:ro.bhubaneswar@ibm.gov.in)

No. MPM/FM/12-ORI/BHU/2016-17

Plot No. 149, Pokhariput  
Bhubaneswar – 751 020  
Date: 26.09.2016

To

✓ Shri Ajit Samal, Chief Executive,  
M/s Larsen & Toubro Ltd, Landmark Building,  
A- Wing, 2nd Floor, Suren Road,  
Off Andheri Kurla Road, Chakala,  
Andheri (East), Mumbai- 400 093

Sub: Approval of Modification of approved Mining Plan of Sijimali Bauxite Mine along with Progressive Mine Closure Plan (PMCP), over an area of 1560.40 ha (1549.086 as per DGPS survey) in Rayagada & Kalahandi districts of Odisha State, submitted by M/s Larsen & Toubro Ltd under Rule 17 of MCR, 2016.

- Ref: - i) Your letter No. L&T/MP/SIJIMALI/2016-17/17 dated 01.09.2016 received on 08.09.2016.  
ii) This office letter of even no. dated 08.09.2016.  
iii) This office letter of even no. dated 09.09.2016 addressed to the Director of Mines, Govt. of Odisha, copy endorsed to you.  
iv) This office letter of even no. dated 20.09.2016.  
v) Your letter No. L&T/MP/SIJIMALI/2016-17/22 dated 24.09.2016.

Sir,

In exercise of the power delegated to me under Rule 17 (3) of Mineral Concession Rules, 2016 vide Gazette Notification No. S.O. 1857(E) dated 18.05.2016, I hereby **Approve** the Modification to Approved Mining Plan including Progressive Mine Closure Plan of Sijimali Bauxite Mine over an area of 1560.40 ha (1549.086 as per DGPS survey) of M/s Larsen & Toubro Ltd in Rayagada & Kalahandi districts of Odisha State submitted under Rule 17 of Mineral Concession Rules, 2016. This approval is subject to the following conditions:

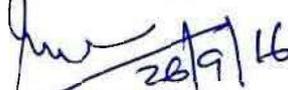
- I. The Modification to Approved Mining Plan is approved without prejudice to any other law applicable to the mine area from time to time whether made by the Central Government, State Government or any other authority and without prejudice to any order or direction from any court of competent jurisdiction.
- II. The proposals shown on the plates and/or given in the document is based on the lease map /sketch submitted by the applicant/ lessee and is applicable from the date of approval.
- III. It is clarified that the approval of aforesaid Modification to Approved Mining Plan does not in any way imply the approval of the Government in terms of any other

provision of Mines & Minerals (Development & Regulation) Act, 1957, or the Mineral Concession Rules, 2016 and any other laws including Forest (Conservation) Act, 1980, Environment (Protection) Act, 1986 or the rules made there under, Mines Act, 1952 and Rule & Regulations made there under.

- IV. Indian Bureau of Mines has not undertaken verification of the mining lease boundary on the ground and does not undertake any responsibility regarding correctness of the boundaries of the leasehold shown on the ground with reference to lease map & other plans furnished by the applicant / lessee.
- V. At any stage, if it is observed that the information furnished, data incorporated in the document are incorrect or misrepresent facts, the approval of the document shall be revoked with immediate effect.
- VI. If this approval conflicts with any other law or court order/ Direction under any statute, it shall be revoked immediately.
- VII. Financial Assurance as per provisions of Rule 23 F (3) of Mineral Conservation & Development Rules 1988, to be submitted before execution of the mining lease deed.
- VIII. This approval is subject to the submission of scale relaxation permission under rule 27 of MCDR'1988 from Chief Controller of Mines before execution of mining lease deed.

**Encl:** - One copy of approved  
Modification to  
Approved Mining Plan

भवदीय / yours faithfully,

  
(M BISWAS)

क्षेत्रीय खान नियंत्रक / Regional Controller of Mines

Copy for kind information to:-

1. M N Dastur & Company (P) Ltd, P-17, Mission Row Extension, Kolkata-70013.
2. The Director of Mines, Directorate of Mines, Government of Odisha, Heads of the Department Building, New Capital, Bhubaneswar- 751001, Odisha along with one copy of Modification to Approved Mining Plan by **REGISTERED PARCEL**. It is requested to advise the applicant/ lessee to submit the financial assurance to the Regional Controller of Mines, Indian Bureau of Mines, Bhubaneswar, to comply with the provisions of Rule 23 F (3) of Mineral Conservation & Development Rules 1988 before executing the mining lease deed. The lease deed shall be executed only after receiving a confirmation letter from the Regional Controller of Mines, Indian Bureau of Mines, Bhubaneswar.

(M BISWAS)

क्षेत्रीय खान नियंत्रक / Regional Controller of Mines

**GOVERNMENT OF ODISHA**  
**ST & SC DEVELOPMENT DEPARTMENT**  
 \*\*\*\*\*

Letter No 10070/550 Dated 12-03-2012  
 TD II (FRA) 06/2011

From,

Smt.P.Mekro, IFS  
 Addl. Secretary to Govt.

To,

The Collector,  
 Kalahandi

**Sub: Clarification sought for Pahad and Dangar Kissam of land for settlement of claims under Forest Rights Act, 2006.**

**Ref: DO.No.414 dt.06.03.2012**

Sir,

I am directed to invite a reference to your DO letter cited above and to say that Pahad & Dangar Kissam lands is not synonymous, with Forest Kissam Lands.

Sec 2(d) of the Forest Rights Act defines

"Forest land means land of any description falling within any forest area and includes unclassified forests, undemarcated forests, existing or deemed forests, protected forests, reserved forests, sanctonaries and national parks."

All forest land of Forest Department and forest land under Revenue & Disaster Management and lands having existing forest cover like Pahad and Dongar Kissam, which finds place in the DLC report as filed in WP(C) No. 202/1995-TN Godavarman Thirumulkpad-vrs.-Union of India and Others during 1997, then claims can be entertained under the provisions of this Forest Rights Act as clarified in the Revenue Deptt. letter no.GE (GL)-S-23/09 (pt.1) 5309 dt.11.02.2011.

If the claims are beyond this scope, you are advised to dispose of the case under other available provisions like OPLE Act or OGLS Act as applicable.

Yours faithfully

*Mekro*  
 12/3/2012  
 Addl. Secretary to Govt.

F. No. 5-3/2007-FC  
 Government of India  
 Ministry of Environment and Forests  
 (FC Division)

Paryavaran Bhawan,  
 CGO Complex, Lodhi Road,  
 New Delhi - 110 510.  
 Dated: 11<sup>th</sup> January, 2011

To  
 The Principal Secretary / Secretary (Forests),  
 All State / UT Governments.

**Sub: Diversion of forest land for non-forestry purposes under Forest (Conservation) Act, 1980 - Guidelines for construction of school buildings for the benefit of the people - reg.**

Sir,

The Ministry of Environment & Forests at New Delhi and its Regional offices are receiving large number of proposals from different States/UTs, including the newly constituted states like Uttarakhand, seeking prior approval of the Central Government under Section-2 of the Forest (Conservation) Act, 1980 for diversion of forest land for building construction for the purpose of schools, hospitals and any other buildings, which are for the benefit of the people. The proposals also include offices and other residential buildings for the newly created district / sub-divisions / block level offices.

The matter has been examined by the Forest Advisory Committee (FAC) constituted by the Central Government under section-3 of the Forest (Conservation) Act, 1980, wherein it has been noted that the Kendriya Vidyalaya Sangthan, an organization under the Ministry of Human Resource Development, has laid guidelines for minimum and desirable requirements of areas for opening of Kendriya Vidyalayas (Central School) at various locations including hilly areas:

Sl. No.	Location	Min. requirement (in acres)	Desirable extent (in acres)
1.	Metropolitan city	2	4
2.	Hilly areas	4	8
3.	Urban area	4	8
4.	Semi-Urban/rural areas	5	10

The Kendriya Vidyalaya Sangthan's circular also highlights that the sponsoring authority will be liable to provide land as per 'desirable norms', but where that does not become possible despite best efforts, they would be under obligation to make available land at least to the extent of 'minimum norms', free of cost. The FAC, after taking all above factors into account, recommended the "minimum" area norm in hilly areas for construction of schools, where non-forests land is not available.

In view of the above, I am directed to convey the approval of the Central Government for "minimum" area norm in hilly areas (i.e. 4 acres or 1.62 ha) for construction of schools on forest land, where non-forests land is not available, with the following conditions:

- A certificate from the district Magistrate that non-forest land is not available for the school building / other building construction in the area.
- Reserve forest land with density more than 0.4 shall not be allowed.

- c. Felling more than 75 trees per hectare shall not be considered in any kind of forest.
- d. Besides Compensatory Afforestation as per the guidelines, the concerned authority should ensure plantation in vacant areas, wherever available, within the school premises.

It is further reiterated that this stipulation is strictly restricted to construction of schools in hilly areas, where non-forest land is not available.

Yours faithfully,

  
(C.D. Singh)

Deputy Inspector General of forests

Copy to:

1. The PMO (kind attention: Director, PMO)
2. The Member Secretary, Planning Commission, Yojana Bhawan, New Delhi.
3. The Secretary, Ministry of Human Resource Development, Shastri Bhawan, New Delhi.
4. The Principal Chief Conservator of Forests, All States / UTs.
5. The Nodal Officer (FCA), o/o the PCCFs, All States / UTs.
6. All Regional Offices of MoEF located at Bhopal, Shillong, Bangalore, Bhubaneshwar, Lucknow and Chandigarh.
7. The RO (HQ), MoEF, New Delhi.
8. Monitoring Cell, FC Division, MoEF, New Delhi.
9. Guard File.

  
(C.D. Singh)

Deputy Inspector General of forests

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH,  
KOLKATA**

.....

**ORIGINAL APPLICATION No. 23/2022/EZ**

**IN THE MATTER OF:**

**TRISHAKTI YUBA BIKAS PARISADA.  
REPRESENTED BY IT'S PRESIDENT  
SASHIKANTA PANDA At-DURGAPUR,  
PO-PAKHAR, PS-SORO, DIST-BALASORE,  
PIN-756046.**

**....Applicant(s)**

**Versus**

- 1. STATE OF ODISHA. Through  
CHIEF SECRETARY, GOVERNMENT OF ODISHA,  
At-LOKASEVA BHAWAN, BHUBANESWAR,  
DIST-KHURDA, ODISHA-751001.**
  
- 2. ADDITIONAL CHIEF SECRETARY,  
FOREST, ENVIRONMENT and  
CLIMATE CHANGE DEPARTMENT,  
GOVT. OF ODISHA,  
AT-KHARAVEL BHAVAN, BHUBANESWAR,  
DIST:-KHURDA, ODISHA. PIN-751001.**
  
- 3. PRINCIPAL CHIEF CONSERVATOR  
OF ROREST, GOVERNMENT OF ODISHA,  
ARANYABHAWAN, CHANDRASEKHARPUR,  
BHUBANESWAR,-751016.**

4. **COLLECTOR & DISTRICT MAGISTRATE,  
BALASORE, At/PO/DIST-BALASORE-764059.**
5. **ADDITIONAL DISTRICT MAGISTRATE,  
BALASORE At/PO/DIST-BALSORE-764059.**
6. **DISTRICT EDUCATION OFFICER,  
BALASORE, At/PO/DIST-BALASORE-756001.**
7. **TAHASILDAR, SORO. At/PO/PS-SORO,  
DIST-BALASORE-764076.**
8. **SECRETARY, MINISTRY OF ENVIRONMENT  
AND FOREST, CLIMATE CHANGE,  
INDIRA PARYABARAN BHAWAN, JORBAG,  
NEW DELHI-110003.**
9. **DIVISIONAL FOREST OFFICER,  
BALASORE WILDLIFE DIVISION,  
KURUDA, BALASORE,  
At/PO/DIST-BALASORE-756056.**
10. **ENGINEER IN CHIEF,  
DEPARTMENT OF WATER RESOURCES,  
ODISHA, RAJIB BHAWAN, BHUBANESWAR-751001.**

....Respondent(s)

**COUNSEL FOR APPLICANT:**

**Mr. SANKAR PRASAD PANI, Advocate for applicant.**

**COUNSEL FOR RESPONDENTS :**

**Mr. PRASENJEET MOHAPATRA, ASC for  
State of Odisha.**

**JUDGMENT**

**PRESENT:**

**HON'BLE MR. JUSTICE B. AMIT STHALEKAR (JUDICIAL MEMBER)**

**HON'BLE MR. SAIBAL DASGUPTA (EXPERT MEMBER)**

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**Reserved On:- 11.05. 2022  
Pronounce On:-20.05. 2022**

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- |   |            |
|---|------------|
| 1. Whether the Judgment is allowed to be published on the net?          | <b>Yes</b> |
| 2. Whether the Judgment is allowed to be published in the NGT Reporter? | <b>Yes</b> |
- 

**JUSTICE B. AMIT STHALEKAR (JUDICIAL MEMBER)**

Heard the learned Counsel for the parties and perused the documents on record.

2. The allegation in the original Application is that forest land is being utilized for construction of a college known as 'Odisha Adarsha Vidyalay' on Plot No.1867, Khata No.393, Kisam-Puratan Patit which, according to the Applicant, is recorded as DLC Forest, measuring about 8.68 acres of land in Nandigan Mouza uder Soro Tahasil, Balasore, District-Odisha.

3. The contention of the Applicant is that the said college is being constructed without approval from the Central government as required under Section 2 of the Forest (Conservation) Act, 1980.
4. At the stage of admission the Tribunal had directed that if the Respondent No.4, Collector & District Magistrate, and the Respondent No.9, Divisional Forest Officer, Balasore Wildlife Division, find that the said construction is being carried out on forest land/DLC forest without seeking Forest Clearance from the Central Government under Section 2 of the Forest (Conservation) Act, 1980, they shall take appropriate steps in accordance with law to restrain such further construction.
5. In response to the notices being issued, one counter-affidavit has been filed by the Tehsildar-Soro, stating therein that the District Education Officer, Balasore, had vide his letter dated 09.04.2021 requested that Government Land be selected in Soro Block for construction of 'Odisha Adarsha Vidyalaya Building'. The Government Land at different places was inspected by the District Office of the Tehsildar-Soro, the Executive Education Officer, Balasore and the Assistant Executive Engineer, R&B, Soro and thereafter land in Mouza Nandigaon, Khata No-393(AJA) Plot No.-1867 area of Ac 8.68 dec. was found to be suitable. This land was stated to be "Abada Jogya Anabadi" (in short 'AJA') with Kisam Puratan Patita. The land was found to be suitable for establishment of the Adarsha Vidyalaya in question as there was no forest growth on the said land. It is further stated that the land was handed over to the Block Education

Officer vide letter dated 18.06.2021 for construction of the Adarsha Vidyalaya at Nandigaon. The Tehsildar-Soro then requested the District Forest Officer, Balasore, to provide information of the D.L.C status of the land through his letter dated 20.07.2021. The District Forest Officer (Wild Life Division), Balasore, vide its letter dated 20.07.2021, informed that the plot No.1867, Khata No.393 is Abada Jogya Anabadi (AJM) with Kisam Puratan Patita and falls in the D.L.C list and that alienation/transfer of the said land can only be made after obtaining prior permission from the Government of India, MoEF&CC under Section-2 of the Forest (Conservation) Act, 1980, meaning thereby Forest Clearance would be required from the Central Government for transfer of this land for non-forest purposes. The affidavit of the Tehsildar further discloses that the Joint Inquiry Team comprising of Forest Range Officer, Soro Wildlife Range, and Revenue Officials visited the site on 03.03.2022, and reported that the said D.L.C forest land measuring 5 hectares (Ac.12.36 Dec.) comprises of three plots with an area of Ac.3.68 dec. on the North side of Plot No.1867; Ac.4.00 dec. on South-East Plot No.1868 and Ac.4.68 dec. on the South-West Plot No.1754. The committee noted that the land allotted to the District Education Officer, Balasore, for construction of the Odisha Adarsha Vidyalaya at Nadigaon over the Plot No.1867 area Ac.5.00 dec. does not come under the D.L.C forest land.

6. The Collector and District Magistrate, Balasore, has filed a similar affidavit reiterating all the facts given by the Tesildar in his affidavit.
7. However, the Divisional Forest Officer, Balasore Wildlife Division, in his affidavit dated 28.03.2022, has clearly stated that the land in question, namely, Plot No.1867 of Khata No.393(Abad Jogya Anabadi) , Kisam: Puratana Patita of Mouza: Nadigaon has been included in the DLC Forest List and Alienation/Transfer of such land can only be made after obtaining prior permission from the Central Government, i.e., MoEF & CC as per the provisions of Section-2 of the Forest (Conservation) Act, 1980. The Divisional Forest Officer has further clarified that as per the DLC report, erstwhile Social Forestry Division, Balasore, had raised plantation over 5 hectares of land during the year 1987-1988, over the Khata No.393, Plot No. 1754, 1867 and 1868 of Mouza Nandigaon. It is further stated in the affidavit of the Divisional Forest Officer that till date no application for diversion of Forest Land, (DLC Forest Land) for the above purpose has been received in the office of the Divisional Forest Officer under the Forest (Conservation) Act, 1980. In Para-8 of the affidavit, it is again reiterated that in order to undertake any non-forest activity over Forest Land prior permission from the Competent Authority i.e. Central Government under Section 2 of the Forest (Conservation) Act, 1980 is required the Divisional Forest Officer has further categorically stated that no building construction work has been started over the plot in question.

8. This affidavit of the Divisional Forest Officer, in our opinion, has several contradictions. In addition to what we have noted above that the Plot No.1867 is included in DLC Land list as per affidavit of Tahsildar and District Magistrate-cum-Collector, Balasore, and that no building construction work has started over this Plot as stated in Para-10 of the affidavit, however, further in the same paragraph it is stated that in compliance of the order of the Tribunal dated 22.02.2022 a joint inquiry and site inspection was conducted by the Forest and Revenue Officials regarding DLC forest land of Odisha Adarsha Vidyalaya Building at Nadigaon and “it is ascertained that the ongoing construction work over plot No.1867 Khata-393 of Mouza-Nadigan under Soro Tehsil DLC Forest has been stopped”. This averment is clearly contrary to the averments made in the same paragraph where it is stated that “no building construction work has been started over the alleged plot”. If construction work over the land in question had not started the question of giving directions to stop the ongoing construction would not have arisen.
9. The report of the Joint Inquiry Committee has been filed as Annexure-E/9 to the affidavit of the Divisional Forest Officer. Paragraphs 4 to 7 of this report are extracted herein below:-

*“4. The suit land i.e. Plot No-1867 bearing Khata No-393 of an area Ac.5.00 Dec out of Ac. 8.68 dec Kissam Puratan Patita has been allotted to the District Education Officer, Balasore for the construction of Odisha Adarsha Vidyalaya and advance possession has been given in their favour for the construction of Odisha Adarsha Vidyalaya.*

5. After thoroughly demarcation by the joint team it is ascertain that the DLC forest land i.e. 5 hectares (Ac. 12.36 dec) is coming within three plots with an area of Ac. 3.68 dec in north side of Plot No.-1867, Ac. 4.00 dec in South-East side of Plot No.-1868 and A 4.68 Dec in South-West side of Plot No-1754, total 5 hectores (Ac. 12.36 dec) out of 7 hectores (Ac. 19.19 dec). The details sketch map is attached for ready reference.

6. Out of Ac.5.00 dec, only Ac.1.10 dec is coming under build up area of Odisha Adarsha vidyalaya and remaining land has vacated. The built up area as well as the vacate land is not coming under DLC forest land. The details sketch map is attached for ready reference. The construction of Odisha Adarsha Vidyalaya has stopped.

7. During Joint enquiry it is ascertained that the ongoing construction work over Plot No-1867 has been stopped.”

10. The above report contradicts the affidavit of the Divisional Forest Officer. This report states that the DLC Forest Land i.e., 5 hectares (Ac.12.36 Dec) is coming within 3 plots within an area (Ac.3.68 Dec) in the north side of Plot No.1867; Ac. 4.00 Dec. in South-East Side of Plot No.1868 and Ac.4.68 Dec in South-West side of plot No.1754, total 5 hectares and out of these 5 hectares only Ac.1.10 Dec. is coming under built up area of Adarsha Vidyalaya and remaining land is vacant. The built up area as well as the vacated land is not coming under DLC Forest Land. It is also stated that the ongoing construction work over Plot No.1867 has stopped.

11. This report , in our opinion appears to be a cover up of illegal acts by the respondents authorities. It does not state categorically whether Plot No.1867 Khata No.393 in Nandigaon Mouza, is DLC lease land or not. The Divisional Forest Officer in Para-8 of his affidavit categorically states that Plot No.1867 has been included in the DLC Forest lease, and alienation/transfer of such land is not possible without prior permission of the Central Government as required by the provisions of Section-2 of the Forest (Conservation) Act, 1980 whereas the Joint Inquiry Report states that the land is not coming under DLC Forest Land. However, in view of the specific averment made by the DFO, Balasore, in his affidavit that the land in question is coming under DLC Forest Land, we direct that there shall be complete stay on all construction activities on the said land, until such time as the prior permission from the Central Government under Section-2 of the Forest (Conservation) Act, 1980 is sought through proper application made in that regard and will be subject to any order which may be passed by the Central Government. We also direct that if any construction has been made by the Odisha Adarsh Vidyalaya on Plot No.1867, Khata-393, Mouza-Nandigaon, Tehsil-Soro, the same shall be removed within of 15 days hereof and cost of such removal shall be borne by the District Administration, Balasore.
12. We further direct that in future such construction of Adarsh Vidyalaya in DLC forest land will only be taken up after obtaining

prior permission under Section-2 of the Forest (Conservation) Act, 1980 in accordance with law.

- 13. Original Application is accordingly disposed of.
- 14. There shall be no order as to costs.

.....  
**B. AMIT STHALEKAR, JM**

.....  
**SAIBAL DASGUPTA, EM**

**Kolkata,**  
**20.05. 2022,**  
**Original Application No.23/2022/EZ**  
**BD**

**VAKALATNAMA**  
BEFORE THE NATIONAL GREEN TRIBUNAL  
IN THE HIGH COURT OF ORISSA, CUTTACK  
EASTERN BENCH, KACKOTA  
O.A. No. \_\_\_\_\_ of 2022

Between BIRANCHI NARAYAN DASH & other  
Petitioner / Appell

Vrs  
State of Odisha & others  
Opposite Party/Response

KNOW ALL MEN BY THESE PRESENT, that by this VAKALATNAMA  
I/We, the applicants named below

Appellant/Respondent/Petitioner/Opposite Party in the aforesaid Case do  
appoint and retain Mr **BISWARANJAN PARAMGURU, ADVOCATE**, Enr  
No. O-495/08, Mob. No. 7982055330, having present address at Plot No.  
No.5, Mangala Nagar, near Khordha New Bus Stop, Dist:Khordha, Pin: 752055,  
Advocate(s) to appear for me/us, in the above case and to conduct and prosecute or  
defend the same and all proceedings that may be taken in respect of any application  
connected with the same or any decree or Order passed therein including all  
applications for return of documents or receipt of any money that may be payable to  
me / us in the said case and also in application for review and appeal under Orissa  
High Court. Order and in applications for leave to appeal to the Supreme Court ,  
I/We authorise my/our Advocate (s) to admit any compromise lawfully entered in the  
said case.

Dated this 20/02/2024

Received from the Executant(s),  
satisfied and accepted as I/We  
hold no brief for the other side.

Biswaranjan Paramguru  
Advocate  
Accepted as above

Advocate  
Accepted as above

Biranchi Narayan Dash,  
Antonyanci Soha  
Suresh Chandra Padhan  
Trasanna Kumar Manda

Prakash Padhan  
Dilip Kumar Nayak  
Signature of the Executant (s)  
Jitendra Choudhary  
Rabinchandra Rautray  
Devi Prasad  
Bimala Kumar Mishra

